

C O N T E N T S

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<u>S U B J E C T</u>	<u>P A G E S</u>
REFERENCE BY THE SPEAKER	
Human Rights Day	2
ORAL ANSWERS TO QUESTIONS	
* Starred Question No.241 to 246	3-41
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.247 to 260	42-99
Unstarred Question Nos.2761 to 2990	100-729

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

- (iii) Need to start inland water way from Deoria in Uttar Pradesh to Haldia in West Bengal
Shri Ravindra Kushawaha 787
- (iv) Need to undertake conversion of Udaipur-Ahmedabad via Dungarpur and Himmatnagar railway line into broadgauge
Shri Arjun Lal Meena 788
- (v) Need to ensure payment of arrears of wages and other service benefits to employees of closed Sugar mill at Hardoi in Uttar Pradesh
Dr. Anshul Verma 788
- (vi) Need to operate morning and evening flights between Surat and New Delhi
Shrimati Darshana Vikram Jardosh 789
- (vii) Need to construct a new over bridge on National Highway No. 8 at Ghodbunder in Palghar Parliamentary Constituency, Maharashtra
Shri Chintaman Navasha Wanga 790
- (viii) Need to establish a Sports Authority in Satna Parliamentary Constituency, Madhya Pradesh
Shri Ganesh Singh 791
- (ix) Need to permit clinical tests of cosmetics on animals in the country
Dr. Sanjay Jaiswal 792

- (x) Need to float tenders for removal of boulders, mortars and sand deposited in rivers and drains originating from Nepal causing inundation and erosion of land along the river course in Shrawasti Parliamentary Constituency, Uttar Pradesh
- Shri Daddan Mishra
- 793
- (xi) Need to send a team of experts to Bihar to report on the causes and suggest remedial measures for tackling polluted underground drinking water causing cancer and goiter among the people of North Bihar
- Shrimati Ranjeet Ranjan
- 794
- (xii) Need to convert National Highway Nos. 4 and 206 in Karnataka into six lane and four lane respectively
- Shri S.P. Muddahanume Gowda
- 795
- (xiii) Need to continue the National Agriculture Insurance Scheme in the country
- Dr. K. Gopal
- 796
- (xiv) Need to undertake construction of roads under Pradhan Mantri Gram Sadak Yojana in West Bengal as per programme guidelines and technical specifications
- Dr. Ratna De (Nag)
- 797
- (xv) Need to make Supplementary Budgetary Provisions during 2014-2015 for establishment of premier educational institutions and creation of Knowledge hubs in Andhra Pradesh
- Shri Ram Mohan Naidu Kinjarapu
- 798

(xvi)	Regarding making remittances by Non-Resident Indians to their relatives in India tax-free	
	Shri Bhagwant Mann	799
(xvii)	Need to review the recommendations of Dr. Meena Kumari Committee constituted for comprehensive review of the deep sea fishing policy	
	Shri E.T. Mohammed Basheer	800
(xviii)	Need to enhance the rate of honorarium of 'Preraks' engaged under Sarva Siksha Abhiyan and also regularize their services	
	Shri Rama Kishore Singh	801
	DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2014-15	802-895
	Shri Arun Jaitley	802, 881-894
	Shri M. Veerappa Moily	805-813
	Dr. Ramesh Pokhriyal Nishank	814-817
	Dr. J. Jayavardhan	818-823
	Prof. Saugata Roy	824-828
	Shri Bhartruhari Mahtab	829-835
	Shri Gajanan Kirtikar	836-838
	Shri B. Vinod Kumar	839-841
	Shri P. Karunakaran	842-845
	Dr. Kirit Somaiya	846-848
	Shri Deepender Singh Hooda	849-853
	Shri N. Kristappa	854-856
	Shri Sher Singh Ghubaya	857-858
	Shri Jai Prakash Narayan Yadav	859-861
	Shri Dushyant Singh	862-865

Shri G. Hari	866-868
Dr. Arun Kumar	869-870
Shri Badruddin Ajmal	871-872
Shri Bhagwant Mann	873
Shri E.T. Mohammad Basheer	874-875
Shri N.K. Premachandran	876-877
Shri Dushyant Chautala	878-879
Shri Kaushalendra Kumar	880
Demands voted	895
APPROPRIATION (NO. 4) BILL, 2014	896-898
Motion to introduce	896
Motion to Consider	896
Clauses 2, 3 and 1	897
Motion to Pass	897-898
<u>ANNEXURE – I</u>	
Member-wise Index to Starred Questions	899
Member-wise Index to Unstarred Questions	900-904
<u>ANNEXURE – II</u>	
Ministry-wise Index to Starred Questions	905
Ministry-wise Index to Unstarred Questions	906-907

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LOK SABHA DEBATES

LOK SABHA

Wednesday, December 10, 2014/Agrahayana 19, 1936 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER
Human Rights Day

माननीय अध्यक्ष : माननीय सदस्यगण, आज मानवाधिकार दिवस है, आज के दिन वैसे वर्ष 1948 में संयुक्त राष्ट्र महासभा ने मानवाधिकारों की सार्वभौमिक घोषणा को अंगीकार किया था जिसमें मानवाधिकारों को सभी पुरुषों और स्त्रियों के अनन्य अधिकारों के रूप में मान्यता दी गई।

आइए, हम इस अवसर पर मानवाधिकारों के प्रति अपने विश्वास को और दृढ़ बनाएं और सामाजिक प्रगति को बढ़ावा देने तथा सभी के लिए बेहतर जीवन स्तर सुनिश्चित करने का संकल्प लें एवं लोगों में मूलभूत मानवाधिकारों के प्रति जागरूकता का प्रसार करें। हम भी दूसरे के मानवाधिकारों को पहचान करके अपना व्यवहार करें।

...(व्यवधान)

माननीय अध्यक्ष : अभी नहीं, शून्य काल में इस विषय को लेंगे।

...(व्यवधान)

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): Madam, I have given a notice of privilege against Shri Kalyan Banerjee.... *(Interruptions)*

HON. SPEAKER: Your notice is under my consideration. Yes, you have given the notice.

... *(Interruptions)*

डॉ. किरीट सोमैया : प्रधानमंत्री जी का अपमान किया, हाऊस के अंदर, हाऊस के बाहर, उनको माफी मांगना चाहिए, उनको रेप्रिमेंड करना चाहिए, उनके खिलाफ कड़ी से कड़ी कार्रवाई होनी चाहिए।

माननीय अध्यक्ष : आपका नोटिस मेरे पास है, मैं माननीय सदस्य से बात करूंगी, फिर आपको बताऊंगी, मेरे कंसीडरेशन में है।

...(व्यवधान)

माननीय अध्यक्ष : नहीं, किसी का नोटिस नहीं आया है, नो एडजर्नमेंट मोशन।

...(व्यवधान)

HON. SPEAKER: There is no notice of Adjournment Motion please.

11.02 hrs

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER : Q. No.241, Shri Nagendra Kumar Pradhan.

(Q.241)

SHRI NAGENDRA KUMAR PRADHAN : Hon. Speaker, Madam, today is Human Rights Day, and today the question is a relevant one. The first question that I want to put, through you, is this. There are two types of persons, who are migrating from rural areas to urban areas, one is shelterless and another is homeless.... (Interruptions) So, permanently some people are staying in urban areas having no shelter. The second category is that of people who are coming from rural areas to urban areas to seek some jobs.... (Interruptions) So, I want to know specifically from the Minister, through you, Madam, exactly what steps the Government has taken till today after the direction of the Supreme Court. Second, when has the Supreme Court directed the Government? Please mention the date.
... (व्यवधान)

श्री एम. वैकैय्या नायडू : प्लीज़, धर्म वीर जी, आप बैठ जाइए। प्रश्न काल चलने दीजिए। आप बाद में माननीय अध्यक्ष से आग्रह कीजिए।... (व्यवधान)

माननीय अध्यक्ष : इस पर बाद में चर्चा करेंगे।

... (व्यवधान)



माननीय अध्यक्ष : ऐसे नहीं होता है।

... (व्यवधान)

श्री एम. वैकैय्या नायडू : जय प्रकाश जी, नाम और काम एक होना चाहिए। आप बैठिए।... (व्यवधान)

माननीय अध्यक्ष : जिस विषय पर एडजर्नमेंट कह रहे हैं, वह नोटिस ही नहीं है।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : वह महिलाओं की बात उठाना चाहते हैं।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य महिलाओं के बारे में बात कहना चाहते हैं। मैं चर्चा कराने के लिए तैयार हूँ, लेकिन ठीक तरह से नोट्स दीजिए। ऐसे एडजर्नमेंट नहीं होगा।

...(व्यवधान)

श्री एम. वैकैय्या नायडू : प्रश्न काल चले, हम सबका यही प्रयास होना चाहिए। इसके बाद इश्यू उठाइएगा, उस पर चर्चा करेंगे।...(व्यवधान)

श्री जय प्रकाश नारायण यादव : महिलाओं के साथ ब्लात्कार की बात है।...(व्यवधान)

माननीय अध्यक्ष : मैं मौका दूंगी। आप अपना विषय उठाइएगा, लेकिन अभी नहीं दूंगी।

...(व्यवधान)

श्री एम. वैकैय्या नायडू : जय प्रकाश जी, प्लीज़ आप बैठ जाइए।...(व्यवधान)

श्री सुल्तान अहमद : आप देखिए कि मुसलमानों के साथ क्या हो रहा है।...(व्यवधान) माननीय प्रधानमंत्री जी बैठे हैं।...(व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam Speaker, the hon. Supreme Court has directed the Ministry of Housing and Urban Poverty Alleviation to call the Chief Secretaries and Administrators of all the States and Union Territories to find out necessary steps to undertake the implementation of the Scheme of Shelters for the Urban Homeless. In compliance with the Supreme Court direction, the Urban Development Ministry has called a meeting last month on the 21st November of all the State Governments with regard to the present situation prevailing in the respective States. I held the meeting keeping in view the spirit of the Supreme Court's direction to take care of the people, who are shelterless in urban areas, on priority.

Madam, you are also aware that providing shelter or construction of houses is an activity of the State Government. The Centre supplements the State Government efforts. As far as the night shelters are concerned, we support the National Urban Livelihood Mission (NULM) to have urban shelters.

The hon. Member has rightly said that there are some people, who come to urban areas for livelihood and need some accommodation there. That is a different

case. But, there are some people, who are helpless and do not have their houses to live in. They sleep on pavements and get affected healthwise in winter.

Keeping this in mind the Supreme Court has given the direction. After the direction of the Supreme Court, we held a review meeting. In the review meeting, it was found that a lot of efforts have been made to create night shelters for the people, who are shelterless, in all the areas including Delhi, which is the National Capital. This is an ongoing and continuing programme. More and more efforts are being made in this regard. Then, the Centre is also funding the scheme through the NULM. Wherever the land is not available, we have requested the Delhi Development Authority (DDA) to provide land, particularly in Delhi. The DDA has come forward to provide 15 plots. Out of them, 12 have already been given. Some Non-Government Organisations (NGOs) like Ramakrishna Mission Ashram and others have come forward in this regard. We are also taking their support.

Recently, we have taken another initiative that we will not ask for any money. We will give the land on lease on a nominal amount of just one rupee and the ownership still remains with the Government. That is why there is no problem as far as the land allocation is concerned. As of now, I have written to the Chief Ministers of the respective States bringing to their notice the directive given by the hon. Supreme Court and to see that steps are taken to provide shelter particularly in the cities and urban areas of their respective States.

SHRI NAGENDRA KUMAR PRADHAN : Hon. Speaker, Madam, when disease is there, doctor is there to give treatment. But, if treatment goes on without knowing the cause of the disease, again the disease will come up. So, my point is, why these people of rural areas are migrating to urban areas. This has happened especially after the free economy in 1991.

The hon. Prime Minister is present here. I have also written a letter in this regard. If the spinners, weavers and other local artisans of different villages are absorbed, if we start from that point, I think the problem of migration of people from rural areas to urban areas will be addressed.

The hon. Minister has written that temporary shelters are being held in different schools. There are some people who seek shelters for night. They are taking shelter at night in schools where small children are also there. So, the Government should take care of the situation in the schools so that infections, etc. do not occur. Thank you.

श्री एम. वैकैय्या नायडू : माननीय अध्यक्ष महोदय, माननीय सदस्य ने महत्वपूर्ण सवाल उठाया है। यह सवाल से ज्यादा सुझाव है कि ग्रामीण इलाके से लोग शहरी इलाके में क्यों आ रहे हैं? मुख्यतः एजुकेशन, इम्प्लॉयमेंट, इंटरटेनमेंट और इकोनॉमिक लिविंग के लिए लोग गांवों से शहरी इलाके में आ रहे हैं। यह सिचुएशन दिनोंदिन बढ़ती जा रही है। लोग अपने गांव छोड़कर शहरी इलाके में आने लगे हैं, वर्ल्ड-वाइड यही ट्रेंड है, हमारे देश में भी यही ट्रेंड है। सरकार दोनों तरफ काम कर रही है। जो लोग शहर में आ रहे हैं, उनके लिए प्रशिक्षण देने का काम, स्किल अपग्रेडेशन करने का काम सरकार कर रही है। स्किल अपग्रेडेशन के लिए दीनदयाल अंत्योदय योजना के नाम पर हमारी सरकार ने एक नयी योजना शहरी इलाके में शुरू की है। ग्रामीण इलाके के लिए सरकार की एक स्कीम है। उन लोगों का स्किल अपग्रेडेशन करके नौकरी दिलाने की दिशा में सरकार उन लोगों को सहायता दे रही है। प्रधानमंत्री जी ने कहा- स्किल, स्केल और स्पीड, उसी से प्रेरणा लेकर सरकार ने दीनदयाल अंत्योदय योजना लागू की है और सभी राज्यों में अर्बन लाइवलीहुड मिशन के अंतर्गत यह स्किल अपग्रेडेशन प्रोग्राम बड़े पैमाने पर हो रहा है। साथ-साथ प्रधानमंत्री जी ने एक नये मंत्रालय का गठन भी किया है। स्किल ट्रेनिंग के लिए अभी एक नया मंत्रालय श्री रूडी जी के नेतृत्व में बना है। उस दिशा में हम ज़ोर दे रहे हैं। यह गांव में भी होगा और शहर में भी होगा।

श्री मुलायम सिंह यादव : इसके लिए गांवों में प्रायरिटी दीजिए।

श्री एम. वैकैय्या नायडू : जरूर दूंगा। आप भी गांव से हैं और मैं भी गांव से हूँ। लेकिन मैं ग्रामीण विकास मंत्रालय से शहरी विकास मंत्रालय में आया, क्या करूँ, यह स्थिति है।

श्री मल्लिकार्जुन खड़गे : लेकिन दोनों शहर में बसे हैं।

श्री मुलायम सिंह यादव : मैं अब भी गांव में रहता हूँ।

श्री एम. वैकैय्या नायडू : यह बहुत ही गंभीर मामला है। The migration from rural areas to urban areas is taking place in a large scale since the last so many years. The main reason for it is that agriculture has become unremunerative. Secondly, the facilities

for education, health and employment are not that much available. The Government is aware of the situation. Hence, taking inspiration from our former President Dr. Abdul Kalam. एक नयी स्कीम आयी है, ग्रामीण इलाके में एक फैसिलिटी क्रिएट करने के लिए भी प्रयास हो रहे हैं और जो लोग शहरी इलाके में आ रहे हैं, उनको कौशल योजना के अंतर्गत थोड़ा प्रशिक्षण देकर नौकरी मिले, उस दिशा में भी हम लोग काम कर रहे हैं। It requires a multi-dimensional focus and attention by the Government, and the Government is trying to address this problem. But this problem cannot be solved in a year or two. It is an ongoing programme, and we have to focus more and more on skill upgradation and employment generation. This is the effort, which the Government of India is doing now.

HON. SPEAKER: Shri Prem Das Rai -- not present.

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष महोदया, आदरणीय श्री नरेन्द्र मोदी जी ने देश के बेघर लोगों के लिए अपनी चिन्ता प्रकट की है और वर्ष 2022 तक ऐसे लोगों के लिए आवास उपलब्ध कराने के लिए सरकार गंभीर है। देश की आज़ादी के लगभग 67 वर्षों के बाद आज भी लगभग तीन करोड़ लोग ऐसे हैं, जिनके पास आवास नहीं है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार रियल एस्टेट में लगे लोगों को उनकी आवासीय परियोजनाओं में से दस प्रतिशत भूमि आरक्षित करके उस पर बहुमंजिले आवास बनाकर ऐसे बेघर लोगों को आवास उपलब्ध कराने के लिए पहल करेगी?

श्री एम. वैकैय्या नायडू : माननीय अध्यक्ष महोदया, यह सही है कि देश में लगभग तीन करोड़ लोगों के पास निवास के लिए मकान नहीं है। यह हमारे देश के सामने एक गंभीर चुनौती है। इसे ध्यान में रखते हुए, प्रधानमंत्री जी ने कहा है और राष्ट्रपति के अभिभाषण में भी तथा बजट के संदर्भ में भी सरकार ने अपना निर्णय बताया है। इसके लिए वर्ष 2022 तक सरकार ने लक्ष्य बताया है। वर्ष 2022 तक हरेक परिवार को मकान मिले, उस दिशा में हम लोग आगे बढ़ने के लिए कोशिश कर रहे हैं।

इस देश में सरकार इंटीग्रेटेड हाउसिंग फॉर अर्बन पूअर पीपुल पार्टीकुलरली इकोनोमिकली वीकर सेक्शनस एंड लोअर इनकम ग्रुप्स पर ज्यादा जोर देकर मकान निर्माण के लिए इंटेस्ट सबवेंशन देने की एक नई योजना लाने वाली है। साथ ही साथ, प्राइवेट सेक्टर को प्रोत्साहित करके, राज्य सरकारों से बातचीत करके, राज्य सरकारों द्वारा उसके लिए एफएसआई एवं एफएआर में थोड़ा रिलैक्सेशन देकर और साथ ही साथ हाउसिंग सेक्टर के लिए वित्त मंत्री जी ने इनकम टैक्स में कुछ छूट दी है, इस कारण से हाउसिंग सेक्टर में तेजी से बढ़ोत्तरी होगी, ऐसा मैं विश्वास कर रहा हूँ। जैसा मैंने शुरू में कहा, यह बहुत महत्वपूर्ण

चुनौती है, इसका सामना करने के सरकार, प्राइवेट सेक्टर और पब्लिक सेक्टर में जितने आर्गनाइजेशन्स हैं, उनके कर्मचारियों के लिए मकान निर्माण करने के काम की वे लोग भी शुरूआत करें। इसके बारे में हम उन लोगों से बातचीत कर रहे हैं। मैंने देशभर के बैंक अधिकारियों के साथ एक मीटिंग की है, राज्य सरकारों से भी बातचीत की और उसके बाद हमने एक न्यु हाउसिंग स्कीम तैयार की है। उसे अभी कैबिनेट में मंजूरी के लिए जाना है, कैबिनेट से मंजूरी मिलने के बाद उस स्कीम्स की पूरी डिटेल्स में सदन के साथ शेयर करूंगा। माननीय सदस्य ने जो लास्ट प्वाइंट पूछा, वह यह है कि रियल इस्टेट सेक्टर में काम करने वाले लोगों के लिए उसमें कुछ मात्रा में जमीन या हाउसेस रिजर्व होने चाहिए। माननीय सदस्य ने दस प्रतिशत कहा है, कुछ लोगों का कहना है कि इसे 20 प्रतिशत होना चाहिए जो इकोनोमिकली वीकर सेक्शन्स और लोअर इनकम ग्रुप सेक्शन्स के लिए रिजर्व होना चाहिए। यह बहुत अच्छा सुझाव है, मैं इसे ध्यान रखूंगा और जब यह स्कीम फाइनलाइज होगी, उसमें इसको भी इनक्लूड करने के लिए प्रयास करूंगा।

SHRI K.H. MUNIYAPPA : The hon. Minister has done something when he was in the Rural Development Ministry. It is he who started the Vigilance and Monitoring Committees as a check and balance mechanism and to evaluate the Centrally-sponsored programmes under the Chairmanship of a Member of Parliament from Lok Sabha.

More than 10 per cent of the total population in urban areas is living in slums and they are without any shelter. A programme is required as developmental activities in these slums are not being handled properly. Pollution, unhygienic conditions are some of the problem areas. Further, there is migration from districts and *tehsils* because there are no proper facilities like drinking water, houses, etc. People are leaving their agricultural occupation to come and work as labourers in the cities because they are not getting proper Minimum Support Price. They are not getting remunerative prices for whatever they produce.

The hon. Prime Minister is also here. May I know from the hon. Minister what the Ministry is doing to address the problems being faced by the people who are coming from rural areas, including those who are in the agricultural occupation.

श्री एम. वैकैय्या नायडू: अध्यक्ष महोदय, जैसा मैंने शुरू में कहा है, यह कोई मामूली विषय नहीं है। यह एक गंभीर मामला है। इसके लिए लॉग टर्म प्लान चाहिए। हमारी सरकार ने एक दीर्घकालिक योजना तैयार की है। उसके अंतर्गत ग्रामीण इलाकों में मौलिक सुविधाएं जैसे बिजली, सड़क, पानी, सिंचाई की व्यवस्था और मकान के निर्माण के बारे में ग्रामीण विकास मंत्रालय ध्यान दे रहा है और काफी पैसा भी खर्च कर रहे हैं। साथ ही साथ, जो लोग शहरी इलाके में आ रहे हैं, आपने जो सवाल पूछा है उसमें मुख्य विषय यह है - स्लम, स्लम इसलिए हैं क्योंकि उन लोगों के पास मकान लेने के लिए पैसा नहीं है। इसीलिए वे लोग शहर में आकर सरकार की जमीन पर झुग्गी-झोपड़ी बनाकर रहते हैं। उसकी एक समस्या है, इसलिए हमारी सरकार की प्राथमिकता है - स्लम रिहैबिलिटेशन एंड रिडेवलपमेंट प्लान। उसके बारे में एक गुजरात का मॉडल है, महाराष्ट्र का मॉडल है। मुंबई शहर में भी काफी काम हुआ।

Madam, I would like to share with the entire House that the Tamil Nadu Government, the present and the previous Governments, have gone for a unique model of slum redevelopment. I do not want to do politics out of it. However, Tamil Nadu has shown the way. If people of India go to Chennai, they will see vertical buildings in most of the slums, and the houses are given to the poor people living in the slums. Mumbai has done it; now, Gujarat is doing wonders in that way. Recently, I have studied the Maharashtra model and the Tamil Nadu model. I have called the Secretary of Housing from Gujarat, who made a presentation before me, which was very good.

We discussed among ourselves and we are coming with the slum redevelopment model. In this programme of housing for all, slum redevelopment is one of the important focus and in that slum redevelopment, we are also trying to involve private sector also. The Private Sector can come and develop the slums and then construct houses and give houses free of cost to the people who are living there in those slums. That is the programme and we are working and final details are being worked out. Once the Cabinet approves, I would share with the House.

DR. RATNA DE (NAG) : As per census 2011, we have nearly 18 lakh homeless people at the all India level. We have more homeless people in urban areas than in

rural areas. The number is actually much more. It is a huge task which the Government would find it difficult to fulfill.

Madam, would the Minister state as to how much funds have been allocated during the last six months for providing shelter to the homeless and how much of the same has been spent and unspent during the same period?

SHRI M. VENKAIAH NAIDU: Madam, this is a specific question. I will collect the details and pass it on to the hon. Member at the earliest.

SHRI K.N. RAMACHANDRAN : The homeless India has been a problem for a long time. There is a national report on homelessness which says that at least two million people are homeless in India despite our growth in global economic context. But the centre has done scant/little to provide shelter to them.

First, I want to thank the hon. Minister for prasing the Tamil nadu model. It is our honest and humble thanks for that.

It seems that the Centre had failed in formulating a policy to provide shelter for the homeless in the country. Will the hon. Minister formulate a new policy and shelter for homeless so that the homeless do not suffer for want of basic amenities and takes care of sufficient space for women where hygiene and sanitation are given important place?

SHRI M. VENKAIAH NAIDU: Madam, I have already stated that I have studied various examples and also understood the experience of different states and the new policy 'Housing for all' is on the anvil. In that women friendly, children friendly aspects are taken care. Recently, there was a seminar – International Seminar about the children friendly towns and cities also. There is another thing for disabled friendly. There are new ideas and new experiences across the globe. We are taking care of all these things in the new scheme.

(Q.242)

SHRI PRATAP SIMHA : Our beloved Prime Minister wants to give housing for all families by 2022. So, I would like to ask the hon. Urban Development Minister one important question.

According to media reports, D.D.A owns land worth more than one lakh crore. But D.D.A is infamous for poor quality, inordinate delays and corruption. Why can the Government not come out with a proper plan to use this land to provide housing and other facilities to the public?

SHRI M. VENKAIAH NAIDU: Madam, there are problems. But I do not agree with the hon. Member as it is not fair to condemn D.D.A. with such sweeping remarks. D.D.A has been doing good work also. There are certain lacunas. There are some criticisms also. They are being taken into consideration from time to time and then being addressed to. I had a recent review of the D.D.A and its functioning in Delhi. It is a major organization. I agree that there were some problems.

Secondly, with regard to the land availability, I do not know the exact quantum and the value of the land. That varies from time to time. But the D.D.A provides the land for all public purposes like the parks. Both the D.D.A and the Land Development organization within our ministry are giving land to the respective States for their respective guest houses and also for other public activities like hospitals, educational institutions, cultural centres.

In addition to this, D.D.A also goes for housing in a big way and constructs houses and offer houses to the people and recently, they have gone for a major activity. That being the case, housing also is an important component of the DDA activity. They are doing it effectively.

HON. SPEAKER: Second supplementary.

SHRI PRATAP SIMHA : No.

श्री हुक्मदेव नारायण यादव : अध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि सरकार द्वारा दिल्ली में अस्पताल, कॉलेज और दूसरे कामों के लिए जमीन दी जाती है। उस पर जो लोग या संगठन



अस्पताल, कॉलेज और डीम्ड यूनिवर्सिटी बना लेते हैं वे अपनी मर्जी से उसे चलाते हैं, मनमर्जी से फीस लेते हैं, गरीब बच्चों को एडमिशन नहीं देते हैं, उनको सही से पढ़ाते-लिखाते नहीं हैं। सरकार को ऐसे संस्थानों को ज़मीन देने से पहले इस प्रकार की शर्त लगानी चाहिए कि गरीब, निर्धन, पिछड़े और दलित समाज के बच्चों को स्थान मिले। जब वे सरकारी सुविधा का लाभ उठाते हैं तो सरकारी स्कूलों में जिस प्रकार से नामांकन और नियन्त्रण होता है, उसी प्रकार से इनमें भी फीस और नामांकन पर नियन्त्रण होना चाहिए। क्या सरकार इस पर गम्भीरता से विचार करेगी?

श्री एम. वैकैया नायडू : अध्यक्ष जी, प्राइवेट संस्थानों को ऑक्शन के तहत ही ज़मीन दी जाती है। अन्य संस्थाओं को प्री-डिटरमेंट रेट पर दी जाती है और सरकार एक रेट तय करती है। Even for giving to State Government Bhavans, a particular rate is charged from those State Governments also. That being the case, there is no question of giving anything free to anybody. In addition to this, when we give to private sector people for dispensaries or hospitals or anything, there is a stipulation that a certain amount of beds are to be reserved for free provision of services in the hospitals. Whenever anybody complains that a particular institution or a particular organization is not following the guidelines, an inquiry is conducted and action is taken against such organizations. But *prima facie* land is given either on pre-determined rates or to private sector by auction. These are the two methods.

PROF. K.V. THOMAS : Madam, Delhi is our capital. A very large number of journalists are coming from all parts of the country. One major problem – they have also represented to you – is that they do not have a proper residence to stay. Many of them who have been allotted houses temporarily, have been asked to vacate. I would request the hon. Minister whether he would have a special consideration for the large number of journalists who are in Delhi to get them houses in a special manner. I would like to know whether they will be allowed to continue to stay for some more time, wherever they are occupying it.

SHRI M. VENKAIAH NAIDU: Madam, this is a suggestion for action. I shall keep this suggestion. It is a popular question and also a suggestion. But I have to find out as to what are the ways and means. Journalists are a part of our

democratic system. The Government of India also has sympathy towards them. They are also doing their job. We should take care of their needs also. I shall keep this in mind and try to see what can be done in this regard.

श्री राजेश रंजन : अध्यक्ष जी, मैं माननीय मंत्री जी से जानना चाहता हूँ कि सरकार अस्पतालों और स्कूलों को जमीन उपलब्ध कराती है। लेकिन देश भर से छात्र दिल्ली में पढ़ने के लिए आते हैं। क्या सरकार भी गरीब और मध्यवर्गीय मेधावी छात्रों के लिए जमीन उपलब्ध कराकर निःशुल्क छात्रावास बना कर देने की कोई योजना है ताकि उनका शोषण निजी क्षेत्र न कर सके, क्या इस प्रकार की कोई स्कीम आपकी है?

SHRI M. VENKAIAH NAIDU: Madam, education is a subject to be dealt with by the State Governments and particularly in municipal areas, education is taken care of by the Municipal Councils also. Wherever there is a request from a particular Municipal Corporation or the Council, the land is made available to them. And also there are various language groups which have come and settled in Delhi. If they want to run a school for their children, for example, Tamil Society or Malayalam Society or Telugu Society or Bengali Society, they are also being given land at concessional rates, when they come forward. But at the same time, the Central Government will not be able to take this responsibility for all the children by constructing schools and running those schools free. But this is taken care of by the local administration and also by the State Government. We are in a difficult situation in Delhi where you have a Municipal Corporation, you have an NDMC, you have a State Government, and then you have a Central Government. So, this is a complex situation.

I understand the spirit of what the hon. Member has said that the poor need to be taken care of. My Government is committed for the welfare of the poor people.

(Q.243)

SHRI C. GOPALAKRISHNAN : Hon. Speaker, before I ask my supplementary question, first of all I pray to my God, dynamic leader Puratchi Thalaivi Amma.

Madam, I hope everybody in this august House will agree with me that research fellowship in India is in a sorry state. It seems from the Minister's reply that pathetically meager fellowships of Indian research scholars are issued from various funding agencies in India. This forces the brilliant minds to leave our country and carry out their doctoral research in foreign lands. I welcome the decision taken by the Government to enhance the fellowship amount for research scholars. I also urge upon the Government that it may be reviewed periodically.

Madam Speaker, I want to know from the Minister through you as to how many research scholars have completed their research studies and submitted reports, if there is any study conducted on the way the research studies are innovating in the research field, and the number of patent rights registered by such research scholars for the use of future generations.

DR. HARSH VARDHAN: Madam Speaker, first of all at the cost of repetition I would say that the hon. Member has himself agreed that our Government had a different approach. When we came to power a lot of students were agitating, and under the able leadership of our Prime Minister who himself was holding the charge of this Ministry we ensured that the emoluments for the research fellows as well as the research associates for the first time were increased ranging from 52 per cent to almost 67 per cent. This increase has already benefited something like 52,000 research associates and research fellows. So, our commitment for strengthening and encouraging the research scholars in this country is very well known and very well established within the first few months.

As far as the specific question which has been asked by the Member, I can say that most of the research scholars and research associates in our country in our various labs and various scientific institutions complete their research thoroughly. There are many schemes in the Government. If you want I can name all those

schemes and under those we continuously encourage such research scholars. There are even schemes to ensure that those who have left the country are brought back to the country with necessary encouragement in terms of ensuring fixed emoluments for the next couple of years. So, there is no significant truth in what the Member alleges.

It is the endeavour of our Government to improve this situation further. And we will ensure that in the years to come all our CSIR labs and other places are given further facilities to improve the quality of research for these research scholars.

SHRI C. GOPALAKRISHNAN : Hon. Speaker, Madam, the Government should understand that the research projects attract talent. There is a need of bringing genuine research projects in the system, and this cannot be achieved by Government alone. A well-planned public-private partnership spread over almost all the sectors is the need of the hour for our country's research and development sector. This bottom-to-top approach should be looked upon for generating genuine research projects.

Does the Government have any plan to check brain-drain of research scholars pursuing jobs in foreign lands and give them job confirmation at the time of joining the fellowship programme in our country? It is something which may increase the research morality and sincerity toward Government.

DR. HARSH VARDHAN: As far as encouraging the private sector is concerned, there are within the Ministry of Science and Technology as well as Department of Biotechnology and our CSIR many schemes in which we fund the industry for ensuring better research mechanisms there also. As far as the second part of the question is concerned regarding reversing the trend of brain-drain, there are many schemes. There are awards like Ramanujan Fellowship, Ramalingaswami Fellowship and various other schemes to ensure that all the scientists are encouraged to come back home and they are given adequate facilities within our research labs.

SHRIMATI BIJOYA CHAKRAVARTY : Hon. Speaker, Madam, we know that recently young and enterprising youth is involved in different kinds of research. So far as the fellowship is concerned, it is not at all sufficient considering the hike in the price especially in the research in scientific and medicinal region. So I want to ask whether the hon. Minister is seriously thinking of involving private enterprises, agencies or business concerns to nurse different fellows who seriously want to do scientific research.

DR. HARSH VARDHAN: This is already happening. It is not only the Government sector, but in fact with private sector also we have so many collaborations where the research fellowships are supported by them and research activities and joint projects are also there. The Government itself is funding the private sector to establish research projects within their own industry. As far as the first part of the question is concerned, as I said earlier, we have already increased the emoluments for these research fellows ranging from almost 52 per cent to 67 per cent. All the students who started agitating in July, are thoroughly satisfied with the conduct of this Government.

श्री राजीव सातव : महोदया, यह बहुत महत्वपूर्ण प्रश्न है। मंत्री जी आपने स्कॉलरशिप बढ़ाई, इसके लिए आपका बहुत धन्यवाद करते हैं। विदेशों में जिस प्रकार से वैज्ञानिकों को स्कॉलरशिप दी जाती है, क्या आप उसी आधार पर भारत में भी उसी लेवल की स्कॉलरशिप देने का विचार करेंगे?

डॉ. हर्ष वर्धन : महोदया, हम इस बात को स्वीकार करते हैं कि जितनी स्कॉलरशिप विदेशों के अंदर दी जाती हैं, उस मात्रा में शायद हम भारत के अंदर स्कॉलरशिप्स नहीं दे पाते हैं। लेकिन इन सब के बावजूद भी जितना मैक्सिमम भारत सरकार इन रिसर्च स्कॉलर्स को हर तरह का एंकरेजमेंट देने के लिए कर सकती है, वह ऑलरेडी कर रही है। हमारी सभी लैब्स में जो रिसर्च एसोसिएट्स, रिसर्च स्कॉलर्स और रिसर्च फेलोज़ हैं, वे बहुत कमिटमेंट, बहुत डेडिकेशन और बहुत ईमानदारी के साथ काम कर रहे हैं। वे विभिन्न क्षेत्रों के अंदर बहुत सारी नई-नई टेक्नोलॉजीज़ का निर्माण कर रहे हैं। इन टेक्नोलॉजीज़ को हम लोग इंडस्ट्रीज़ को ट्रांसफर करते हैं और उसी के बलबूते पर भारत अनेक क्षेत्रों के अंदर आगे बढ़ रहा है। अभी आने वाले समय के अंदर हम इस बात को सुनिश्चित करने वाले हैं कि जो प्रधान मंत्री जी का "मेक इन इंडिया" कार्यक्रम है, इसके तहत जो देश की समस्याएं हैं, उसके अनुरूप नई-नई टेक्नोलॉजीज़ हमारे लैब्स

के अंदर रिसर्च के माध्यम से ढूंढा जाए। उसको इंडस्ट्री को ट्रांसफर किया जाए और भारत के लोग अपने पांव पर खड़े हो कर देश की समस्याओं का समाधान करने में सक्षम हों।

(Q.244)

श्री सदाशिव लोखंडे : अध्यक्ष महोदया, देश को स्वतंत्र हुए 65 वर्ष से ज्यादा हो गए हैं। यह जो डब्ल्यूएलएल स्कीम है, जिसके तहत गरीबों को कनेक्शन मिलना चाहिए, ऐसा सरकार ने नियोजन किया है। नियोजन करने के बाद भी आधुनिक भारत में उनको बैटरी चार्जिंग के लिए 65 साल लगे, लेकिन अभी तक उनके कनेक्शन की बैटरी चार्जिंग नहीं हुई है। जो देहात है, जहाँ टेलीफोन लाइन नहीं बिछाई जाती है, उनके लिए वह सुविधा उपलब्ध कराई गई है। अभी तक पूरे देश में वह कनेक्शन चालू ही नहीं हुआ है। जिस ग्राहक ने पैसा भरा है, उसका कनेक्शन चालू नहीं हुआ, लेकिन पैसा उनके पास डिपॉजिट है। मैं मंत्री जी से पूछना चाहता हूँ कि कब तक यह काम होगा?

मेरा एक दूसरा प्रश्न भी है।

माननीय अध्यक्ष : एक प्रश्न का उत्तर हो जाने दीजिए। दूसरे प्रश्न के लिए आपको अवसर मिलेगा।

श्री रवि शंकर प्रसाद : महोदया, डब्ल्यूएलएल क्या है, पहले इसे समझना जरूरी है। किसी भी टेलीफोन के लिए हमें टेलीफोन एक्सचेंज से सब्सक्राइबर के पास लिंक जोड़ना पड़ता है। पारम्परिक रूप से इसे हम केबल से करते हैं। केबल से अधिक खर्च होता था, इसलिए हम वायरलेस और इन लोकल लूप लाए, जो बिना केबल के वायरलेस से होता था। माननीय सदस्य ने बहुत सही कहा कि देश में लगभग 79 लाख ऐसे फोन हैं, अधिकांश रूरल इलाके में हैं। इसका सिस्टम यह है, सदन को जानना जरूरी है कि एक फिक्स्ड टेलीफोन रहता है, उसमें एक वायरलेस रहता है और आप बीस किलोमीटर के इलाके में घूम सकते हैं या पाँच किलोमीटर में जा सकते हैं, अगर सेट बड़ा या छोटा होता है, यह उस पर निर्भर करता है। इसके लिए बैटरी होना जरूरी है, जो उसे चार्ज करती है। माननीय सदस्य ने बहुत सही कहा कि कई गाँवों में बिजली नहीं होने के कारण बैटरी की चार्जिंग में कठिनाई होती है। यह एक बात है।

दूसरी बात, मोबाइल फोन चूँकि हर जगह फैला है, पहले मोबाइल कॉस्टली था, डब्ल्यूएलएल सस्ता था, इस कारण लोग इस ओर जाया करते थे। अब मोबाइल की भी टेरिफ वही है। डब्ल्यूएलएल में डाटा नहीं होता है, एसएमएस नहीं होता है, जो मोबाइल में होता है। ये सब कठिनाइयाँ हैं, फिर भी मैं आपसे एक बात कहूँगा कि जहाँ तक हमारी रिपोर्ट है, इसमें काफी अधिक काम चलता है, क्योंकि ग्रामीण लोग इसका उपयोग करते हैं, आपने सही कहा। इसमें और सुधार की आवश्यकता है। मैंने विभाग को निर्देश दिया है कि इसे देखें। लेकिन जहाँ तक बिजली की उपलब्धता का सवाल है, तो बैटरी चार्ज हो सके, उसके लिए मैं माननीय सदस्य से कहूँगा कि उनके इलाके में बिजली आए, इसकी उनको और उनकी प्रदेश सरकार को भी विशेष चिंता करनी पड़ेगी।

श्री सदाशिव लोखंडे : महोदया, उधर बैटरी चार्जिंग के लिए लाइट नहीं है। मैं मंत्री जी से जानना चाहता हूँ कि क्या वे इसको सोलर सिस्टम में ऑपरेट करेंगे?

दूसरा एक महत्वपूर्ण मुद्दा है कि जिन लोगों ने पैसा भरा हुआ है, उसका कनेक्शन चालू नहीं है, क्या उनका पैसा ब्याज के साथ वापस दिया जाएगा?

श्री रवि शंकर प्रसाद : महोदया, माननीय सदस्य अगर मुझे कोई विशेष शिकायत बताएंगे तो मैं उनको आश्वस्त करता हूँ कि मैं स्वयं कार्रवाई करूँगा। अगर पैसा लेने के बाद भी लाइन नहीं लगाई गई है तो क्यों नहीं लगाई गई है और अगर वे लाइन नहीं चाहते हैं तो उनको पैसा वापस करें, इसके लिए मैं स्वयं कार्रवाई करूँगा, यह मैं आपको बताना चाहता हूँ।

SHRI GAURAV GOGOI: Hon'ble Speaker, thank you very much.

Madam, inter-State border areas often become a no-man's land, when it comes to telephone connectivity or WLL connectivity. The recent conflicts between the neighbouring villages on the Assam-Nagaland border, especially in the disputed areas highlighted this very same problem. The villagers were crying for help and the border protection force, which is SSB, at that point of time, could not hear their calls because of the poor telephone connectivity, mobile connectivity and WLL connectivity. So, especially in the inter-State border areas, specifically on the Assam-Nagaland disputed border areas, जहाँ पर पता नहीं है कि किसका एडमिनिस्ट्रेशन है, असम का है या नागालैंड का है। क्या वहाँ केन्द्र सरकार मोबाइल कनेक्टिविटी, टेलीफोन कनेक्टिविटी, डब्ल्यूएलएल कनेक्टिविटी के लिए कोई स्पेशल पैकेज देगी, ताकि आगे जाकर अगर कोई दुर्घटना हो, अगर कोई कष्ट में पड़े तो वहाँ पर जो सीमा सुरक्षा बल है, वह समय से पहुँचे, देर से न पहुँचे, यह मैं माननीय मंत्री जी से जानना चाहूँगा?

श्री रवि शंकर प्रसाद : महोदया, जो माननीय सदस्य का सवाल है, पहले एक नीतिगत उत्तर मुझे देना है कि technology does not recognize boundaries. अगर मोबाइल फोन है तो वहाँ पर नो मैन लैंड है या प्रो मैन लैंड है, इससे दिक्कत नहीं होती है। इफेक्टिवनेस का सवाल है, वह बात आपने सही उठाई है और हमारी सरकार ने प्रधानमंत्री जी के नेतृत्व में इस बात की विशेष चिन्ता की है कि नॉर्थ-ईस्ट की कनेक्टिविटी को बढ़ाने की जरूरत है। हमारे कैबिनेट ने लगभग पाँच हजार करोड़ रूपए की योजना स्वीकृत की है, जिसमें पूरे नॉर्थ-ईस्ट की कनेक्टिविटी को हम बढ़ायेंगे। यह हम आपको बताना चाहते हैं। इसके साथ ही साथ मैं माननीय सदस्य को बताना चाहूँगा कि जो लेफ्ट विंग इक्स्ट्रीमिज्म एरिया है, वहाँ भी सुरक्षा

के दृष्टिकोण से और जनता की सुविधा के लिए कनेक्टिविटी बढ़े, इस पर लगभग साढ़े तीन हजार करोड़ रूपए की योजना हमने स्वीकृत की है, कैबिनेट ने पास किया है। इससे अधिक टॉवर लगेंगे, कनेक्टिविटी बढ़ेगी और जो आपने चिन्ता व्यक्त की है, उसका निदान हो जाएगा।

श्री सुल्तान अहमद : मैडम, डब्लू.एल.एल. कनेक्शन के बारे में मंत्री महोदय ने तमाम आँकड़े दिये हैं कि सूबे में कैसे कितने-कितने कनेक्शन दिये गये हैं। बिजली को उन्होंने एक कारण बताया है कि बिजली न होने की वजह से डब्लू.एल.एल. कनेक्शन सक्सेसफुल नहीं होता है, बैटरी नहीं चलती है। बंगाल में आपने 22691 कनेक्शन दिये हैं। मैं बताना चाहता हूँ कि बंगाल में बिजली में सुधार आया है, लोड-शैडिंग नहीं है, दीदी की सरकार ने साढ़े तीन साल में यह उपलब्धि हासिल की है। मैं जानना चाहता हूँ कि बंगाल में डब्लू.एल.एल. की क्या डिमांड है और पूरे देश में आपने जो आँकड़े दिये हैं 69 लाख, पूरे देश में क्या डिमांड है, इस तरह का क्या आपके पास कोई अनुमान है कि यह डिमांड देश की है और यह डिमांड बंगाल की है? ...(व्यवधान)

श्री रवि शंकर प्रसाद : अध्यक्ष महोदया, मैं बहुत विनम्रता से माननीय सदस्य सुल्तान अहद जी को बताना चाहूँगा कि बंगाल में बिजली की क्या स्थिति है, उस पर चर्चा बाद में करेंगे। अच्छी है तो हमारी शुभकामनाएँ हैं। मैंने सिर्फ बताया कि डब्लू.एल.एल. बैटरी पर चलती है और बैटरी को चार्ज करने के लिए बिजली का होना जरूरी है। जैसे मोबाइल फोन का चार्जर लेकर आप हर जगह घूम सकते हैं, बाहर भी जा सकते हैं, लेकिन डब्लू.एल.एल. की बैटरी घर पर ही रहती है और आप अपने मोबाइल को बाहर लेकर घूमते हैं, एक डिफाइंड एरिया में घूमते हैं।

जैसा मैंने आरंभिक प्रश्न के उत्तर में बताया कि मोबाइल का पैनिट्रेशन चूँकि काफी व्यापक रूप से फैला है, और मैं मानता हूँ कि आपके प्रदेश में भी फैला है, तो मोबाइल की दरें भी कम हो गई हैं। चूँकि मोबाइल की दरें कम हुई हैं, तो डब्लू.एल.एल. का जो एक इंसेन्टिव था, वह कम हो गया है। मैंने मालूम किया कि डब्लू.एल.एल. की मांग अब घट रही है, स्टैटिक है, क्योंकि हर जगह मोबाइल फैल रहा है।

दूसरा मैंने बताया कि इस पर एस.एम.एस. नहीं हो सकता। इस पर डाटा नहीं हो सकता, इस पर इंटरनेट नहीं आ सकता। आरंभ में यह टेक्नोलाजी ठीक थी, अब टेक्नोलाजी अपग्रेड हुई है। लेकिन आपने स्पैसिफिक पूछा है कि बंगाल में इसकी माँग कितनी बढ़ रही है, तो वह तथ्य मैं मालूम करके आपको बताऊँगा।

श्री रामसिंह राठवा : आदरणीय अध्यक्ष महोदया, मैं आपका आभारी हूँ कि आपने मुझे प्रश्न पूछने का मौका दिया। आदरणीय मंत्री जी ने यह बताया है और उनके जवाब में है कि कुछ क्षेत्रों में घरेलू विद्युत आपूर्ति

कम होने से कभी-कभी उपभोक्ता के डब्लू.एल.एल. टर्मिनल की इनबिल्ट बैटरी अच्छी तरह से चार्ज नहीं हो पा रही है।

मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि जितने भी डब्लू.एल.एल. के कनेक्शन दिये हैं, हमारे देश में सोलर लाइट की कहीं कमी नहीं है। ऐसे जो कनेक्शन हैं, वहाँ सोलर सिस्टम की बैटरी चले और इसे लगाने के लिए जितने भी उपभोक्ता हैं, क्या सरकार उनको आदेश दे सकती है?

श्री रवि शंकर प्रसाद : अध्यक्ष महोदया, माननीय सदस्य का सुझाव बहुत ही अच्छा है। सिर्फ एक बात मैं सदन को बताना चाहूँगा कि जब हम सोलर सिस्टम को लगाते हैं तो वह हर घर में हो, तब तो बैटरी चार्ज होगी। लेकिन अगर सोलर सिस्टम कुछ डिफाइंड जगहों पर ही उपस्थित है तो हर घर में नहीं होने के कारण बैटरी को चार्ज करने में कठिनाई होगी। फिर भी मैं माननीय सदस्य को आश्वस्त करना चाहता हूँ कि सोलर सिस्टम का डब्लू.एल.एल. की सफलता में और क्या उपयोग हो सकता है, इसके बारे में मैं विभाग को कार्रवाई करने के लिए निर्देश दूँगा।

(Q.245)

श्रीमती पूनम महाजन : अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी को धन्यवाद देना चाहती हूँ कि इस प्रश्न का उत्तर बहुत ही विस्तारित रूप से दिया है।

महोदया, पीपल्स लिंग्विस्टिक्स रिसर्च सर्वे ऑफ इंडिया, जो बड़ौदा स्थित एक रिसर्च एजेन्सी है, जिन्होंने 780 भाषाएँ डॉक्यूमेंट की हैं, उन्होंने यह भी कहा है कि 220 भाषाएँ पिछले पचास सालों में नष्ट हो गई हैं, लुप्त हो गई हैं और आने वाले पचास सालों में 150 भाषाएँ लुप्त हो जाएँगी। उसमें गुजरात की सिन्धी है, सिक्किम में चार लोग बोल रहे हैं - माझी है, दिमसा या महाराष्ट्र की मेहाली है। जब हमने 2008 में नेशनल नॉलेज मिशन की शुरुआत की थी और नेशनल ट्रांसलेशन मिशन पर अभ्यास शुरू किया, उसमें जो 22 शैड्यूल भाषाएँ हैं और अंग्रेज़ी है, इनके भाषांतर अनुवाद के लिए हमने काम किया। लेकिन बहुत सारी ऐसी नॉन-शैड्यूल भाषाएँ हैं जो बोली जाती हैं और ऐसी भाषाएँ जो 10 हजार से कम लोग बोलते हैं, ऐसी भाषाओं के लुप्त न होने के लिए क्या सरकार ने कोई विचार किया है कि उन भाषाओं का अभ्यास कैसा हो और नेशनल ट्रांसलेशन मिशन उस पर कैसे काम करे?

डॉ. रामशंकर कठेरिया : अध्यक्ष जी, माननीय सदस्या ने जो प्रश्न पूछा है, उस दिशा में हमारा मंत्रालय गंभीरता से विचार कर रहा है। संविधान की आठवीं अनुसूची में अनुवाद के माध्यम से राष्ट्रीय अनुवाद मिशन (एन.टी.एम.) नामक योजना प्रारम्भ की है, उसके अंतर्गत पूरे देश की भाषाओं में अनुवाद की कठिनाइयों को दूर किया जाएगा। भविष्य में इस बारे में और भी योजनाएं बनाने की जरूरत है। जो पिछड़े क्षेत्र हैं, जिसकी तरफ माननीय सदस्या ने ध्यान आकर्षित किया है, उन क्षेत्रों की बोलियों को अनुवाद की दृष्टि से ज्यादा सरल कैसे बनाया जाए और कैसे वे एक-दूसरे को आसानी से समझ आ सकें, इस दृष्टि से अनुवाद के कई कार्यक्रम चलाए हैं, जिनमें कई पुस्तकें भी हैं और शब्दकोष भी तैयार किया गया है।

श्रीमती पूनम महाजन : अध्यक्ष जी, मैं इसी संबंध में एक विषय और लेना चाहती हूँ। हमारे देश की समृद्ध विरासत अलग-अलग भाषाओं के साहित्य से है चाहे मराठी साहित्य हो, बंगाली साहित्य हो या किसी अन्य भाषा का साहित्य हो। रविन्द्र नाथ टैगोर जी को नोबेल पुरस्कार मिला, जो बंगाल से साहित्यकार थे। उनके साहित्य का ट्रांसलेशन सारे देश में हुआ। गत वर्ष हमने उनके सौ साल मनाए हैं।

मैं मंत्री जी को आपके माध्यम से पूछना चाहती हूँ कि क्या हमने हाई क्वालिटी ट्रांसलेशन का विचार किया है? चाहे पंजाबी हो, गुजराती हो, मराठी हो या कोई अन्य भाषा के साहित्य हों, ऐसे बहुत-सारे साहित्य हैं, जिनका हाई क्वालिटी ट्रांसलेशन हो सकता है। जिसका काम साउथ एशिया और पूरे विश्व में जिसका प्रसार हो, क्योंकि सौ साल के बाद हमने कभी किसी साहित्यकार को उस पटल पर देखा नहीं है।

जैसे श्री एस.एल. भईरप्पा जी हैं, जिनकी बहुत सारी पुस्तकों का अनुवाद देश में और दुनिया में मिलता है। ऐसे हमारे बहुत-से युवा साहित्यकार हैं। ऐसे साहित्यकारों को दक्षिण एशिया में विश्वभर में आगे बढ़ाने के लिए सरकार ऐसा क्या विचार करेगी कि हमारे साहित्य की समृद्ध विरासत आगे बढ़े?

मानव संसाधन विकास मंत्री (श्रीमती स्मृति ज़ुबिन ईरानी) : अध्यक्ष जी, मैं आपके माध्यम से माननीय सदस्य को अवगत कराना चाहती हूँ कि जो विलुप्त होती भाषाएँ हैं, उनमें से 520 ऐसी भाषाओं को चिह्नित किया है, जिनमें से 70 भाषाओं पर वर्तमान में बहुत ही अग्रसर तरीके से काम कर रहे हैं। जहाँ तक साहित्य का उल्लेख किया है, इस मिशन के अंतर्गत और सेंटर इंस्टीट्यूट आफ लैंग्वेजिज है, उसके अंतर्गत ट्रांसलेटर्स का राष्ट्रीय डेटा बेस बनाया गया है। इसके साथ ही हम विलुप्त होती भाषाओं का अथवा जो ऐसे साहित्य हैं जिन्हें विभिन्न भाषाओं में उपलब्ध कराने का प्रयास किया जा रहा है और अंतर्राष्ट्रीय स्तर पर भईरप्पा जी का उल्लेख किया है। यह मेरा सौभाग्य है कि हमने प्रस्ताव रखा है कि भईरप्पा जी को राष्ट्रीय प्रोफेसर के रूप में नियुक्त करें।

श्री मोहम्मद सलीम : महोदया, सबसे पहले मैं प्रश्नकर्ता पूनम महाजन जी को धन्यवाद देना चाहूँगा कि उन्होंने बहुत ही अच्छा प्रश्न सदन में पूछा है।

मैडम, वैश्वीकरण के बाद पूरे विश्व में यूनिसेफ की रिपोर्ट में कहा गया है कि जिन भाषाओं को बहुत कम लोग बोलना जानते हैं, ऐसी भाषाएँ एक के बाद एक विश्व से समाप्त होती जा रही हैं। इसी तरह से हमारे देश में भी बहुत भाषाएँ हैं, उप-भाषाएँ हैं, प्रभावशाली भाषाओं की चपेट में जा रही हैं।

मैं मंत्री जी से पूछना चाहता हूँ कि जो बहुत से उप-कथाएँ, कथाएँ और जो मौखिक ट्रेडिशन अलग-अलग बोलियों में हैं, उनके अनुवाद के लिए क्या किया जा रहा है? ब्राडकास्टिंग मिनिस्ट्री से अच्छा काम हुआ है, लेकिन इन्हें रिकार्ड करना और हज़ारों साल की इस धरोहर को संभाल कर रखना भी जरूरी है। बिहार और उत्तर बंगाल में सुरजापुरी भाषा बोलने वाले लाखों लोग हैं, लेकिन उसकी कोई स्क्रिप्ट नहीं है। ऐसे मौखिक ट्रेडिशन की रक्षा करना और उसे समृद्ध करने की सरकार की कोई योजना है या नहीं?

श्रीमती स्मृति ज़ुबिन ईरानी : अध्यक्ष जी, मैं आपके माध्यम से सदन को अवगत कराना चाहती हूँ कि नेशनल ई-लाइब्रेरी का काम एम.एच.आर.डी. के अंतर्गत चल रहा है जिसमें विलुप्त होती भाषाओं और विशेषतः हमारी जो पुरानी मैनुस्क्रिप्ट्स या बुक्स हैं, विशेषकर रेयर बुक्स हैं, इनके ऊपर काम चल रहा है। इन्हें डिजिटाइज करके राष्ट्र को समर्पित करने का काम चल रहा है। जहाँ तक लैंग्वेज, प्रोफिशिएंसी और पोपुलेशन का जो रेश्यो है, कितने लोग कितनी भाषाएँ कितने स्तर पर कैसे बोल रहे हैं और कौन-सी लिपीयाँ विलुप्त हो रही हैं, इस पर भी विशेष ध्यान दिया जा रहा है।

अध्यक्ष जी, माननीय सदस्य की तरह मैं भी पूनम महाजन जी को बहुत ही प्रभावशाली प्रश्न पूछने के लिए अभिनंदन देना चाहती हूँ।

माननीय अध्यक्ष : आज पूनम जी को सभी सदस्यों की तरफ से अभिनंदन मिल रहा है। मैं आशा करती हूँ कि सभी सदस्य ऐसे ही अभ्यास करके नए-नए प्रश्न सदन में उठाएँ, तो अच्छा रहेगा।



(Q.246)

SHRI DUSHYANT SINGH : Madam, Speaker, thank you for giving me this opportunity to ask this supplementary. I would like to thank the hon. Prime Minister for carving out a Ministry under the name Skill Development Ministry which is now headed by Shri Rajiv Pratap Rudy. I appreciate the fact that the Government has recognized the importance of skill development. The Centre has taken necessary steps required to increase the number of I by introducing PPP models which will help the country. The numbers, to achieve skilled personnel, has been targeted at 1.05 crore. By the month of September the Government has managed to impart skills to 25 lakh youths. The Government has still some grounds to cover to achieve the target. I would like ask the Minister whether he is engaging tie ups with corporate sector within the country and abroad to help the target so that the youth can get employed within the corporate sector and go abroad and make our country proud?

श्री राजीव प्रताप रूडी : अध्यक्ष जी, माननीय सदस्य ने जो प्रश्न पूछा है, उसके संदर्भ में मैं सदन को अवगत कराना चाहूंगा कि इस मंत्रालय की स्थापना लगभग एक माह पहले हुई है। वर्ष 2009 में जब यह पालिसी पिछली सरकार द्वारा लाई गई, उस समय लगभग 50 करोड़ लोगों को प्रशिक्षित करने का लक्ष्य रखा गया था। पहली योजना में तय किया गया कि लगभग 5 करोड़ लोगों को वर्ष 2017 तक प्रशिक्षित किया जाएगा और वर्ष 2017 से 2022 तक 50 करोड़ लोगों को प्रशिक्षित किया जाएगा। यह मंत्रालय लगभग 35 विभागों में बंटा हुआ है, इसलिए प्रधानमंत्री जी ने तय किया कि इस मंत्रालय को एक अम्ब्रेला के नीचे लाया जाए। इसमें एक कठिनाई यह आ रही है कि इसके अंतर्गत जितनी योजनाएं हैं वे अलग-अलग विभागों के अधीन हैं, जैसे ग्रामीण विकास मंत्रालय, शहरी विकास मंत्रालय, टेक्सटाइल मंत्रालय, पर्यटन, लेबर एंड एम्प्लायमेंट आदि। इस तरह से लगभग 35-36 विभाग हैं, जो कौशल विकास का काम देखते हैं। प्रधानमंत्री जी ने इस चैलेंज को समझा है। आप सभी राजनीतिक व्यक्ति हैं, आप लोगों को अपने क्षेत्र में जाना है और समाज में सबसे बड़ी आवश्यकता प्रशिक्षण देने की है। मैं सदन को बताना चाहूंगा कि मैं पिछले एक माह से प्रयास कर रहा हूँ कि आखिर पचास करोड़ लोगों को प्रशिक्षित करने का लक्ष्य कहाँ से आया और इसका क्या आधार रखा है। मैं इससे सहमत नहीं हूँ क्योंकि इम्प्लायमेंट एक्सचेंज में जो नाम दर्ज हैं, वे लगभग 45 मिलियन के आसपास हैं। प्रत्येक वर्ष हमें जो वर्क फोर्स प्रशिक्षित करनी है, वह

लगभग 10 मिलियन के आसपास है। चूंकि इसमें बहुत सारे विभाग हैं, इस प्रसंग को एक-एक करके देख रहे हैं। वर्तमान में 5 करोड़ लोगों को वर्ष 2017 तक प्रशिक्षित करना है। वर्ष 2011-2012 में मात्र 46 लाख लोग, वर्ष 2012-2013 में मात्र 72 लाख, वर्ष 2013-2014 में 73 लाख और इस वर्ष एक करोड़ लोगों को प्रशिक्षित करने का लक्ष्य रखा गया है। वर्तमान में हमारा लक्ष्य पांच करोड़ लोगों को प्रशिक्षित करना है और पूरा लक्ष्य 50 करोड़, मतलब देश की आधी आबादी को प्रशिक्षित करना हमारा लक्ष्य है। इसमें कहीं न कहीं ज्यादा प्रयास करने की जरूरत है। इस विभाग का कार्य लगभग एक महीने पहले प्रारम्भ हुआ। माननीय प्रधानमंत्री जी ने इस मंत्रालय को खेल मंत्रालय से अलग करके जिम्मेदारी दी। मैं दूसरे मंत्रियों से समन्वय स्थापित करके विस्तार से चर्चा करूंगा कि इस योजना का क्या लक्ष्य होना चाहिए और रोजगार के लिए कितने लोगों को प्रशिक्षित किया जा सकता है या प्रशिक्षण में कितना सुधार ला सकते हैं। अभी तक जो आईटीआईज़ हैं, जिन पर प्रशिक्षण की जिम्मेदारी है, मूलतः लेबर विभाग के पास हैं। इसमें बड़ा निर्णय करने की आवश्यकता है और जैसे ही प्रधानमंत्री जी इस निर्णय को ले लेंगे, उसके पश्चात् निश्चित रूप से हम सदन में सही लक्ष्य रखेंगे और प्रशिक्षण के लक्ष्य को किस तरह से प्राप्त किया जाए, उसे डिस्कस करेंगे।

SHRI DUSHYANT SINGH : I would like to ask the hon. Minister as to how will he undertake the policy of Skill India as he just mentioned that he has to work with 35 Ministries. All Members of Parliaments want a young aspirant India and they want the youths of their respective constituencies to get jobs. Will all MPs be included in the Policy like we have in other programmes where MPs are involved? How will he coordinate with various Ministries and make sure that Skill India is helpful for us?

12.00 hrs.

SHRI RAJIV PRATAP RUDY: Madam, Skill India Mission is certainly one Mission which has to be accomplished. It is a promise to the nation and to the youth of the nation. It is a promise to the country. The modalities are yet to be worked out and I can assure the House that in no time, we are going to roll out major activities which will involve each and every Member of Parliament in all the 542 parliamentary constituencies to achieve the target which has been set by the hon. Prime Minister.

माननीय अध्यक्ष : सत्यपाल सिंह जी, अगर शॉर्ट प्रश्न हो तो पूछें क्योंकि प्रश्न काल का समय समाप्त हो रहा है।

SHRI SATYAPAL SINGH : My supplementary is about my concern towards research and science and technology. I want to know the percentage of our research work which is being devoted to the study of indigenous colonial system.

माननीय अध्यक्ष : आपका नाम स्किल डेवलपमेंट वाले प्रश्न में है।

श्री सत्यपाल सिंह : मैडम, मैंने दूसरा प्रश्न दिया था।

HON. SPEAKER: No, no. Its okay. आप इसके बारे में लिख कर दे देना। हम इस पर चर्चा करेंगे।

12.01 hrs**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (GEN. (RETD.) VIJAY KUMAR SINGH): On behalf of Shrimati Sushma Swaraj, I beg to lay on the Table:-

- (1) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India for the year 2013-2014.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee for the year 2013-2014.

[Placed in Library, See No. LT 1069/16/14]

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2013-2014.
- (2) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1070/16/14]

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Fourth Amendment) Regulations, 2014, published in Notification No. 6-33/2014-B&CS in Gazette of India dated 18th July, 2014.
- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Eighth Amendment) Regulations, 2014, published in Notification No. 6-32/2014-B&CS in Gazette of India dated 18th July, 2014.
- (iii) The Standards of Quality of Service for Wireless Data Services (Amendment) Regulations, 2014, published in Notification No. 305-3/2014-QoS in Gazette of India dated 24th July, 2014.
- (iv) The International Calling Card Services (Access Charges) (Amendment) Regulations, 2014, published in Notification No. 409-21/2013-QoS in Gazette of India dated 20th August, 2014.
- (v) The Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Third Amendment) Regulations, 2014, published in Notification No. 305-01/2014-QoS in Gazette of India dated 21st August, 2014.

[Placed in Library, See No.LT 1071/16/14]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No.LT 1072/16/14]
- (b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No.LT 1073/16/14]
- (c) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library, See No.LT 1074/16/14]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2013-2014.

[Placed in Library, See LT No.1075/16/14]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): I beg to lay on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2013-2014.

[Placed in Library, See LT No.1076/16/14]

- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2012-2013.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See LT No.1077/16/14]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2012-2013.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 1078/16/14]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2012-2013.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 1079/16/14]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT 1080/16/14]

- (10) A copy of the Council of Architecture (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.173 in weekly Gazette of India dated 16th August, 2014 under sub-section (3) of Section 45 of the Architect Act, 1972.

[Placed in Library, See No. LT 1081/16/14]

- (11) A copy of the First Statutes of the Indian Institutes of Science Education and Research (Hindi and English versions) published in Notification No. S.O.2078(E) in Gazette of India dated 19th August, 2014 issued under sub-section (1) of Section 26 of the National Institute of Technology, Science Education and Research Act, 2007.

[Placed in Library, See No. LT 1082/16/14]

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2013-2014.

[Placed in Library, See No. LT 1083/16/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2013-2014.

[Placed in Library, See No. LT 1084/16/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell and Regenerative Medicine, Bangalore, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell and Regenerative Medicine, Bangalore, for the year 2013-2014.

[Placed in Library, See No.LT 1085/16/14]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2013-2014.

[Placed in Library, See No.LT 1086/16/14]

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2013-2014.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 1087/16/14]

- (b) (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See LT 1088/16/14]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2013-2014.

[Placed in Library, See No.LT 1089/16/14]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2013-2014.

[Placed in Library, See No.LT 1090/16/14]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2013-2014.

[Placed in Library, See No.LT 1091/16/14]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2013-2014.

[Placed in Library, See No.LT 1092/16/14]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2013-2014.

[Placed in Library, See No.LT 1093/16/14]

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री, विदेश मंत्रालय में राज्य मंत्री तथा प्रवासी भारतीय कार्य मंत्रालय में राज्य मंत्री (जनरल (सेवानिवृत्त) विजय कुमार सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1)(एक) रिसर्च एण्ड इंफार्मेशन सिस्टम फॉर डेवलपिंग कंट्रीज, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) रिसर्च एण्ड इंफार्मेशन सिस्टम फॉर डेवलपिंग कंट्रीज, नई दिल्ली के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1094/16/14]

(2)(एक) इंडियन स्टैटिस्टिकल इंस्टिट्यूट, कोलकाता के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन स्टैटिस्टिकल इंस्टिट्यूट, कोलकाता के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1095/16/14]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Tenth, Eleventh, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

EIGHTH LOK SABHA

1. Statement No. 35 Ninth Session, 1987

[Placed in Library, See No. LT 1096/16/14]

2. Statement No. 32 Twelfth Session, 1988
[Placed in Library, See No.LT 1097/16/14]

3. Statement No. 40 Thirteenth Session, 1989
[Placed in Library, See No.LT 1098/16/14]

TENTH LOK SABHA

4. Statement No. 47 Fourth Session, 1992
[Placed in Library, See No.LT 1099/16/14]

5. Statement No. 42 Thirteenth Session, 1995
[Placed in Library, See No.LT 1100/16/14]

ELEVENTH LOK SABHA

6. Statement No. 42 Fourth Session, 1997
[Placed in Library, See No. LT 1101/16/14]

7. Statement No. 35 Fifth Session, 1997
[Placed in Library, See No.LT 1102/16/14]

THIRTEENTH LOK SABHA

8. Statement No. 46 Fourth Session, 2000
[Placed in Library, See No.LT 1103/16/14]

9. Statement No. 33 Fifth Session, 2000
[Placed in Library, See No. LT 1104/16/14]

10. Statement No. 33 Twelfth Session, 2003
[Placed in Library, See No. LT 1105/16/14]

11. Statement No. 27 Thirteenth Session, 2003
[Placed in Library, See No.LT 1106/16/14]

12. Statement No. 31 Fourteenth Session, 2003
[Placed in Library, See No.LT 1107/16/14]

25. Statement No. 18 Third Session, 2009
[Placed in Library, See No. LT 1120/16/14]
26. Statement No. 18 Fourth Session, 2010
[Placed in Library, See No. LT 1121/16/14]
27. Statement No. 15 Fifth Session, 2010
[Placed in Library, See No. LT 1122/16/14]
28. Statement No. 14 Sixth Session, 2010
[Placed in Library, See No. LT 1123/16/14]
29. Statement No. 12 Seventh Session, 2011
[Placed in Library, See No.LT 1124/16/14]
30. Statement No. 12 Eighth Session, 2011
[Placed in Library, See No.LT 1125/16/14]
31. Statement No. 11 Ninth Session, 2011
[Placed in Library, See No. LT 1126/16/14]
32. Statement No. 10 Tenth Session, 2012
[Placed in Library, See No.LT 1127/16/14]
33. Statement No. 8 Eleventh Session, 2012
[Placed in Library, See No.LT 1128/16/14]
34. Statement No. 7 Twelfth Session, 2012
[Placed in Library, See No. LT 1129/16/14]
35. Statement No. 6 Thirteenth Session, 2013
[Placed in Library, See No. LT 1130/16/14]

36. Statement No. 4

Fourteenth Session, 2013

[Placed in Library, See No. LT 1131/16/14]

37. Statement No. 2

Fifteenth Session, 2013-2014

[Placed in Library, See No. LT 1132/16/14]

SIXTEENTH LOK SABHA

38. Statement No. 1

Second Session, 2014

[Placed in Library, See No. LT 1133/16/14]

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

- (1)(एक) भारतीय लोक प्रशासन संस्थान, नई दिल्ली के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय लोक प्रशासन संस्थान, नई दिल्ली के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1134/16/14]

- (2) अखिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखेंगे :-

(एक) भारतीय प्रशासनिक सेवा (संवर्ग संख्या का नियतन) छठा संशोधन विनियम, 2014, जो 13 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 719(अ) में प्रकाशित हुए थे।

(दो) भारतीय प्रशासनिक सेवा (वेतन) छठा संशोधन नियम, 2014, जो 13 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 720(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 1135/16/14]

(3) लोकपाल और लोकायुक्त अधिनियम, 2013 की धारा 61 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) सर्च कमिटी (चेयरपर्सन और लोकपाल के सदस्यों की नियुक्ति हेतु उनके नामों की तालिका का गठन, सदस्यों की नियुक्ति निबंधन और शर्तें और उनके चयन की रीति) संशोधन नियम, 2014, जो 27 अगस्त, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 620(अ) में प्रकाशित हुए थे।

(दो) लोक सेवक (सूचना और आस्तियों और देयताओं की वार्षिक विवरणी प्रस्तुत किए जाने तथा विवरणी प्रस्तुत करने में आस्तियों की छूट) संशोधन नियम, 2014, जो 8 सितम्बर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 638(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 1136/16/14]

(4) लोकपाल और लोकायुक्त अधिनियम, 2013 की धारा 62 के अंतर्गत अधिसूचना संख्या का.आ. 2256(अ) जो 8 सितम्बर, 2014 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 15 फरवरी, 2014 की अधिसूचना संख्या का.आ. 409(अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1137/16/14]

(5)(एक) नॉर्थ ईस्टर्न स्पेस एप्लीकेशन्स सेंटर, शिलांग के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नॉर्थ ईस्टर्न स्पेस एप्लीकेशन्स सेंटर, शिलांग के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1138/16/14]

- (6)(एक) नेशनल एटमॉस्फेरिक रिसर्च लेबोरेटरी, गडांकी के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल एटमॉस्फेरिक रिसर्च लेबोरेटरी, गडांकी के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1139/16/14]

- (7)(एक) इंडियन इंस्टिट्यूट ऑफ स्पेस साइंस एण्ड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टिट्यूट ऑफ स्पेस साइंस एण्ड टेक्नोलॉजी, तिरुवनंतपुरम के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1140/16/14]

- (8) भारत के संविधान के अनुच्छेद 309 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) केन्द्रीय सिविल सेवा (आचरण) दूसरा संशोधन नियम, 2014, जो 19 नवम्बर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 822(अ) में प्रकाशित हुए थे।
- (दो) केन्द्रीय सिविल सेवा (श्रेणीकरण, नियंत्रण और अपील) (दूसरा संशोधन) नियम, 2014, जो 31 अक्टूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 769(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 1141/16/14]

- (9) प्रशासनिक अधिकरण अधिनियम, 1985 की धारा 37 की उपधारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) केन्द्रीय प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 747(अ) में प्रकाशित हुए थे।
- (दो) आंध्र प्रदेश प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 748(अ) में प्रकाशित हुए थे।
- (तीन) कर्नाटक प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 749(अ) में प्रकाशित हुए थे।
- (चार) महाराष्ट्र प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 750(अ) में प्रकाशित हुए थे।
- (पाँच) ओडिशा प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 751(अ) में प्रकाशित हुए थे।
- (छह) पश्चिम बंगाल प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 752(अ) में प्रकाशित हुए थे।
- (सात) केरल प्रशासनिक अधिकरण (प्रक्रिया) संशोधन नियम, 2014, जो 27 अक्तूबर, 2014 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 753(अ) में प्रकाशित हुए थे।

[Placed in Library, See No.LT 1142/16/14]

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): On behalf of Shri Mukhtar Abbas Naqvi, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2014-2015.

[Placed in Library, See No. LT 1143/16/14]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No.LT 1144/16/14]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2012-2013.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 1145/16/14]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2012-2013.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No.LT 1146/16/14]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2011-2012.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 1147/16/14]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2012-2013.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 1148/16/14]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2013-2014.

[Placed in Library, See No. LT 1149/16/14]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. रामशंकर कठेरिया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) भारतीय प्रौद्योगिकी संस्थान मंडी, मंडी के वा 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 1150/16/14]

(2) (एक) राष्ट्रीय शैक्षिक योजना एवं प्रशासन विश्वविद्यालय, नई दिल्ली के वा 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय शैक्षिक योजना एवं प्रशासन विश्वविद्यालय, नई दिल्ली के वा 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1151/16/14]

(3) (एक) राष्ट्रीय प्रौद्योगिकी संस्थान सिलचर, सिलचर के वा 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय प्रौद्योगिकी संस्थान सिलचर, सिलचर के वा 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1152/16/14]

- (4) इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय अधिनियम, 1985 की धारा 25 की उपधारा (2) के अंतर्गत जारी अधिसूचना संख्या आईजी/एडमिन0(जी)/एसटी06ए/2013/3313 जो 15 अगस्त, 2014 के भारत के साप्ताहिक राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा सचिव, मानव संसाधन विकास मंत्रालय और सचिव, सूचना और प्रसारण मंत्रालय की प्रबंध बोर्ड में नामनिर्देशन से संबंधित उक्त अधिनियम के परिनियम 6क के खंड (1) (v) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1153/16/14]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2013-2014.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2013-2014.

[Placed in Library, See No. LT 1154/16/14]

- (2) A copy of the Notification No. S.O.2924(E) (Hindi and English versions) published in Gazette of India dated 17th November, 2014 assigning additional charge of the post of Claims Commissioner to Shri Satish Chandra, General Manager (Legal), Delhi Metro Rail Corporation Limited with effect from the date of his taking over the additional charge of the post upto 30th June, 2015, for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any property arising out of the working of the Delhi Metro issued under Section 48 of the Metro Railways (Operation and Maintenance) Act, 2002.

[Placed in Library, See No. LT 1155/16/14]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:-

(i) The Chennai Metro Railway (Carriage and Ticket) Rules, 2014 published in Notification No. G.S.R. 758(E) in Gazette of India dated 29th October, 2014.

(ii) The Chennai Metro Railway (Notices of Accidents and Inquiries thereto) Rules, 2014 published in Notification No. G.S.R. 759(E) in Gazette of India dated 29th October, 2014.

(iii) The Chennai Metro Railway (Procedure of Claims) Rules, 2014 published in Notification No. G.S.R. 760(E) in Gazette of India dated 29th October, 2014.

(iv) The Chennai Metro Railway (Procedure for Investigation of Misbehavior or Incapacity of the Claims Commissioner) Rules, 2014 published in Notification No. G.S.R. 761(E) in Gazette of India dated 29th October, 2014.

[Placed in Library, See No.LT 1156/16/14]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1157/16/14]

(b) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2013-2014.

(ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No.LT 1158/16/14]

12.02 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: I have to report a message received from the Secretary-General of Rajya Sabha:-

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 9th December, 2014 agreed without any amendment to the Central Universities (Amendment) Bill, 2014 which was passed by the Lok Sabha at its sitting held on the 26th November, 2014.”

12.03 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
3rd Report**

DR. M. THAMBIDURAI (KARUR): I beg to to present the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.04 hrs.

**COMMITTEE ON EMPOWERMENT OF WOMEN
Statements**

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): I beg to lay on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Empowerment of Women:-

(1) Statement showing final Action Taken by the Government on First Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2009-2010) on action taken by the Government on the recommendations contained in the Twentieth Report (Fourteenth Lok Sabha) of the Committee on the subject 'Credit Facilities for Women by Public Sector Banks and NABARD'.

(2) Statement showing final Action Taken by the Government on Seventeenth Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2011-2012) on action taken by the Government on the recommendations contained in the Twelfth Report (Fifteenth Lok Sabha) of the Committee on the subject 'Working of National Commission for Women and State Commissions for Women'.

(3) Statement showing final Action Taken by the Government on Twenty-second Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2013-2014) on action taken by the Government on the recommendations contained in the Nineteenth Report (15th Lok Sabha) of the Committee on the subject 'Victims of Sexual Abuse and Trafficking and their Rehabilitation'.

12.06 hrs.

**STANDING COMMITTEE ON ENERGY
Statements**

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : महोदया, मैं ऊर्जा संबंधी स्थायी समिति (2014-15) के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) विद्युत मंत्रालय से संबंधित "केन्द्रीय विद्युत विनियामक आयोग का कार्यकरण" के बारे में समिति के 30वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में ऊर्जा संबंधी स्थायी समिति के 38वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक और पांच में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
 - (2) नवीन और नवीकरणीय ऊर्जा मंत्रालय से संबंधित "अनुदानों की मांगों (2013-14)" के बारे में समिति के 34वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में ऊर्जा संबंधी स्थायी समिति के 39वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
 - (3) विद्युत मंत्रालय से संबंधित "अनुदानों की मांगों (2013-14)" के बारे में समिति के 35वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में ऊर्जा संबंधी स्थायी समिति के 40वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
 - (4) विद्युत मंत्रालय से संबंधित "राष्ट्रीय ग्रिड का विकास" के बारे में समिति के 37वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई के संबंध में ऊर्जा संबंधी स्थायी समिति के 44वें प्रतिवेदन (15वीं लोक सभा) के अध्याय-एक में अंतर्विट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई।
-

12.07 hrs.

**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
1st and 2nd Reports**

SHRI ANANDRAO ADSUL (AMRAVATI): I beg to present the following Reports (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) First Report on Demands for Grants 2014-15 of the Department of Chemicals and Petrochemicals.
 - (2) Second Report on Demands for Grants 2014-15 of the Department of Pharmaceuticals.
-

12.09 hrs

COAL MINES (SPECIAL PROVISIONS) BILL, 2014*

HON. SPEAKER: Now, the House will take up Item No. 19.

Shri Piyush Goyal.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I beg to move for leave to introduce a Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto. ... (*Interruptions*)

HON. SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto.”

... (*Interruptions*)

माननीय अध्यक्ष : आपने नोटिस नहीं दी है, उन्होंने नोटिस दी है। ऐसा नहीं होता है।

... (*व्यवधान*)

HON. SPEAKER: No, I am sorry. It cannot happen like this.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 10.12.2014.

HON. SPEAKER: Shri Mohammad Salim, you have not given notice. Only Prof. Saugata Roy has given the notice.

... (*Interruptions*)

माननीय अध्यक्ष : आप सबकी नोटिसेज टाइम बार्ड हैं।

... (व्यवधान)

PROF. SAUGATA ROY (DUMDUM): Madam, under Rule 72 (1) of the Rules of Procedure, I beg to move for opposing the introduction of the Coal Mines (Special Provisions) Bill, 2014. I oppose its introduction on the ground that it opens the door for de-nationalisation of coal mines which were nationalized in 1973 and it seeks to nullify the Coal Mines Nationalisation Act, 1973. On that ground I am opposing the introduction of the Bill. It will hand over our energy sector to the private sector and thus will open the scope for total exploitation of coal miners and the people of this country.

SHRI PIYUSH GOYAL: Madam Speaker, the hon. Supreme Court of India in the judgement which it gave on 24th of September, 2014 has held allocation of coal blocks made through the Government dispensation route and through the Screening Committee route, both as arbitrary and illegal. This was the landmark judgement which has reset the agenda of the allocation of natural resources in the country. And has had certain consequences because of which there were 204 coal blocks whose allocations stood cancelled, out of that 42 coal blocks were producing or ready to produce, whose cancellation took effect from 31st of March, 2015 and the balance blocks, whose cancellation took effect from the date of the judgement itself. At that point of time, the entire country was seized of the problem, and there were fears that this will immediately lead to a crisis, both in the supply of coal, which is an essential fuel for the production and generation of electricity in the country, as well as fears that lakhs of employees of the mines which have started producing, which will start producing or where the work has already started, will suddenly become jobless. It also led to the fear that lakhs of crores of rupees which are invested by the people where banks have lent money,

where stressed assets could become NPAs and could also lead to lakhs of people losing jobs because of the judgement of the Supreme Court.

At that point, it was necessary for the Government to take pro-active measures to address the situation to come up with the redeeming solution to the jobs of the people. Therefore, the Ordinance was introduced, as it was necessitated on account of issues arising out of the Supreme Court verdict canceling irregular allotment. At that point of time, the Government has come out with an Ordinance which does not seek to denationalize the coal mines at all, which is basically addressing the problems arising out of the Supreme Court judgement, which are of a grave nature. It has also provided for certain enabling provisions and certain amendments which will take care of the interests of small scale industry, medium industry, and the small consumers of coal in the country in the long run in a transparent and honest fashion.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilization of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI PIYUSH GOYAL: I introduce* the Bill.

* Introduced with the recommendation of the President.

12.13 hrs.

**STATEMENT RE: COAL MINES (SPECIAL PROVISIONS)
ORDINANCE, 2014***

SHRI PIYUSH GOYAL: I bet to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Coal Mines (Special Provisions) Ordinance, 2014 (No.5 of 2014).

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): I was just suggesting that other issues raised by the hon. Members can be discussed during the course of discussion on the Bill.

HON. SPEAKER: Yes.

* Laid on the Table.

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदया, लुधियाना, चंडीगढ़ में बिहार की बेटी के साथ निर्ममतापूर्वक रेप किया गया है। रेप करने के बाद उसे जला दिया गया है और जलने के कारण कल बेटी की मौत हो गई है। देश और पूरे प्रदेशों में बिहार की बेटी को निर्ममतापूर्वक जलाया गया है, उसकी निर्ममतापूर्वक हत्या की गई है, उसके साथ निर्ममतापूर्वक रेप किया गया है। लगातार छः महीनों से देश की मां-बहनों की इज्जत प्रतिष्ठा पर हमले की घटनाएं और बलात्कार की घटनाएं बढ़ती जा रही हैं। स्थिति बहुत भयावह है। जहां आज हम मानवाधिकार दिवस मना रहे हैं, वहां हमारी मां-बहनों सुरक्षित नहीं हैं। इससे बढ़कर राष्ट्रीय शर्म की बात क्या हो सकती है। इसीलिए ऐसे अवसर पर जब हम नारी सशक्तीकरण की बात कर रहे हैं, वहीं पूरा खूफिया तंत्र फेल हो चुका है, पुलिस तंत्र फेल हो चुका है।... (व्यवधान) बिहार की बेटी की मौत हुई है। निर्भया कांड के बाद कोई भी सबक नहीं लिया गया।... (व्यवधान) इससे बढ़कर राष्ट्रीय शर्म की बात क्या हो सकती है। वहां पुलिस मिली हुई है। जो बलात्कार, रेप हुआ, उसके बाद उसे जला दिया गया, उसकी निर्ममतापूर्वक हत्या हुई है। हम इस बारे में आधे घंटे की चर्चा की मांग करते हैं।... (व्यवधान) मां-बहनों के साथ इससे बढ़कर जघन्य अपराध कोई और नहीं हो सकता। देश में किसी की इज्जत सुरक्षित नहीं है। आप एक तरफ कहते हैं कि सबका विकास होगा, लेकिन यहां नारी शक्ति का अपमान ही नहीं बल्कि उनके साथ दिन-दहाड़े रेप किया जा रहा है, उन्हें जलाया जा रहा है।... (व्यवधान) हम मांग करते हैं कि इस बारे में आधे घंटे की चर्चा हो और पुलिस पर कार्यवाही हो।... (व्यवधान)

माननीय अध्यक्ष : आप सब इस बारे में एसोसिएट कर सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष : श्री पी.करुणाकरन, श्री पी.के.बिजू और श्री शंकर प्रसाद दत्ता को श्री जय प्रकाश नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

... (व्यवधान)

12.16 hrs.

SUBMISSION BY MEMBERS

Re : Derogatory remarks made by a Member outside the Parliament against the Prime Minister

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : पूर्व प्रधान मंत्री लाल बहादुर शास्त्री जी का श्री कल्याण बनर्जी ने हाउस के अंदर और हाउस के बाहर जो अपमान किया है, उसके लिए उन्हें माफी मांगनी चाहिए।... (व्यवधान)

माननीय अध्यक्ष : आप सब इस विषय पर एसोसिएट कर दीजिए।

... (व्यवधान)

माननीय अध्यक्ष : आप सब बैठ जाइए। आप इस विषय पर चर्चा मांग लीजिए।

... (व्यवधान)

माननीय अध्यक्ष : आप सब बैठ जाइए। सब लोग एक साथ बोलेंगे तो मैं कुछ नहीं समझ पाऊंगी।

... (व्यवधान)

श्री धर्मेन्द्र यादव (बदायूँ) : अध्यक्ष महोदया, आपने मुझे देश के एक महत्वपूर्ण मुद्दे पर बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। वर्ष 2011 में इसी सदन में, आप उस दृश्य की गवाह हैं, जब पूरे देश की तकरीबन सभी राजनीतिक पार्टियों ने मिलकर उस समय देश में जो जनगणना चल रही थी, उसमें अति पिछड़े वर्ग की गणना की बात पूरे सदन में कही गई थी।... (व्यवधान)

माननीय अध्यक्ष : उन्हें अपनी बात कम्प्लीट करने दीजिए।

... (व्यवधान)

श्री धर्मेन्द्र यादव : उस समय की सरकार ने आश्वासन दिया था कि बहुत जल्दी जाति जनगणना करके देश में पिछड़ों की संख्या, क्योंकि देश की नीतियां जाति और वर्ग के आधार पर बनती हैं, उन नीतियों के पालन के लिए जाति जनगणना देश के सामने आएगी।... (व्यवधान) मैं आपके माध्यम से सरकार से जानना चाहता हूँ कि जाति जनगणना की रिपोर्ट जिसमें अति पिछड़े वर्ग के लोगों की गणना होनी है, वह कब तक आएगी।... (व्यवधान) देश में पशु-पक्षी, पेड़-पौधे, नालों तक की गणना है, लेकिन पिछड़े वर्ग के लोगों की गणना नहीं है।... (व्यवधान) यह बात श्री कालेकर ने कही, मंडल आयोग ने कही, इंदिरा साहनी केस में सर्वोच्च न्यायालय ने भी कही। लेकिन भारत सरकार लगातार... (व्यवधान) इस विषय में दुलमुल रवैया

अपनाती रही है तथा जो रिपोर्ट 2011 में ही सार्वजनिक हो जानी चाहिए थी, आज तीन साल के बीत जाने पर भी नज़र नहीं आ रही है। मैं केंद्रीय सरकार से इस विषय में जल्दी कार्य पूरा करके, जाति जनगणना को सार्वजनिक करने की अपील करता हूँ। धन्यवाद।

माननीय अध्यक्ष : आपकी बात हो गई है।

...(व्यवधान)

माननीय अध्यक्ष : आप सब बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : आप पहले अपनी सीट पर जाइए।

...(व्यवधान)

माननीय अध्यक्ष : प्लीज़, आप सब कोआपरेट कीजिए। वे कुछ बोल रहे हैं, उनकी बात सुनिए। श्री कल्याण बनर्जी, आप बोलिए।

...(व्यवधान)

श्री एम. वैकैय्या नायडू : अध्यक्ष महोदया, जयप्रकाश जी आपको मौका दिया आपने बोला, धमेन्द्र जी आपको मौका दिया उन्होंने बोला, इसलिए बाकी लोगों को भी बोलने दीजिए। खड्गे जी, पूरा देशवासी देख रहा है कि हरेक दिन कौन क्या कर रहा है। अध्यक्ष जी जिनका नाम लें, वहीं बोलें तो बेहतर होगा, तभी हम लोग आगे बढ़ पाएंगे। ... (व्यवधान)

माननीय अध्यक्ष : आप सभी से निवेदन है कि आप अपनी  गह पर जाइए, कल्याण बनर्जी आप शुरू कीजिए।

...(व्यवधान)

12.21 hrs.

SUBMISSION BY MEMBERS-Contd....

Re : Derogatory remarks made by a Member outside the Parliament against the Prime Minister

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, yesterday, some Members raised the issue of a speech made by me in my constituency, outside Lok Sabha. I feel that the speech should not be a subject of discussion in this House....

(Interruptions)

माननीय अध्यक्ष : आप उनको कम्पलीट करने दीजिए।

SHRI KALYAN BANERJEE : However, I state that it was not my intention to insult the hon. Prime Minister, nor was it my intention to disrespect our late Prime Minister Lal Bahadur Shastri *ji*. I have great respect for both of them. And I mention that my political speech was a reaction to the very recent speech made by BJP General Secretary who said, ...* thus insulting our leader.

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : अध्यक्ष महोदया, मेरे पास कौल और शकदर से लेकर सुभाष कश्यप सहित सभी के उदाहरण हैं। अगर कल्याण बनर्जी बड़ा दिल दिखा रहे हैं तो हम उसका स्वागत करेंगे, लेकिन उन्हें स्पष्ट शब्द में कहना चाहिए, उन्होंने क्या-क्या शब्द उपयोग किया है, लाल बहादुर शास्त्री जी के पोते के बारे में, प्रधानमंत्री के बारे में, 'भागो' इस प्रकार की भाषा, स्पष्ट शब्दों में, एक वाक्य में माफी मांगनी चाहिए कि मुझे इस बात का खेद है, सदन मुझे क्षमा करें। हम स्पष्ट माफी की मांग करते हैं। एक वाक्य में माफी मांगी जाए।

श्री एम. वैकैय्या नायडू : महोदया, मैंने सोचा कि माननीय सदस्य खड़े होकर आपत्तिजनक भाषण को वापस करेंगे, पश्चाताप व्यक्त करेंगे, इस विषय को यहीं समाप्त करेंगे। मगर दुर्भाग्यपूर्ण विषय है कि वह टेक्निकल इश्यूज रेज करके जो बाहर बोला, वह चर्चा सदन का चर्चा का विषय नहीं होना चाहिए, क्या करना है, क्या नहीं करना है, यह सदन तय करता है, माननीय अध्यक्ष तय करते हैं। दूसरा, किसी ने ऐसा कुछ बोला ऐसा कहना अच्छा नहीं है। मेरा कहना है कि पूरा देशवासी ने इसको देखा है, आप चाहें तो रिकार्ड देखें, बाहर क्या हुआ वह एक बात है, जो अंदर हुआ, प्रधानमंत्री जी के बारे में किस तरह का नारा दिया, किस तरह का शब्द का प्रयोग किया, उसको रेफर कीजिए, हाउस में जिस तरह का नारा दिया, प्रधानमंत्री जी को संबोधित करते हुए किस तरह का नारा दिया, हाउस में नाच किया, वह पूरा देशवासियों ने देखा। यह बहुत ही गंभीर मामला है, यह केवल एक पार्टी या व्यक्ति की समस्या नहीं है। यह पूरे देश और सदन की मर्यादा और गरिमा की समस्या है। प्रधानमंत्री नरेन्द्र मोदी जी केवल एक व्यक्ति नहीं हैं, इस देश के नेता हैं और चुने हुए प्रधानमंत्री हैं। यह बहुत ही गंभीर मामला है। हम दलगत राजनीति से उठकर समन्वय भाव से विषय के बारे में विचार व्यक्त करके आगे बढ़ना ही एकमात्र विकल्प है। बाहर किसी ने कुछ बोला, उसके बारे में यहां इश्यू उठाया, हमने चर्चा किया, मंत्री आकर खुद माफी मांगा, पश्चाताप व्यक्त किया, मगर आपने वह काम नहीं किया। आप चाह रहे हैं कि आम भाषण देकर, किसी के ऊपर

* Expunged as ordered by the Chair.

आरोप लगाकर, अभी भी आपने आरोप लगाया, किसी ने ऐसा किया इसलिए मैंने ऐसा किया। यह स्वीकार नहीं होगा। आप रिकार्ड मंगवाइए, केवल प्रिंटेड रिकार्ड नहीं, इलेक्ट्रॉनिक मीडिया, दूरदर्शन और जो लोक सभा चैनल है, उसमें क्या-क्या नारा दिया है प्रधानमंत्री के बारे में, उसको एक बार आप देख लीजिए। इसे देखने के बाद निर्णय कीजिए। मुझे कोई आपत्ति नहीं है। मैंने कल भी कहा कि यह किसी व्यक्ति, किसी पार्टी के बारे में नहीं है, मैं संसदीय मंत्री होने के नाते कह रहा हूँ कि जो हुआ है, यह गंभीर मामला है। इस सिचुएशन में सब सदस्य उत्तेजित हैं। सौगत राय जी बहुत सीनियर हैं।... (व्यवधान)

माननीय अध्यक्ष : सब लोग क्यों बोल रहे हैं?

... (व्यवधान)



श्री एम. वेंकैया नायडू : पप्पू जी, आप बैठिए। आप इसमें मत पड़िए।... (व्यवधान)

माननीय अध्यक्ष : क्या हो रहा है? क्या यह इतनी छोटी बात है? क्या सबको बोलने की आवश्यकता है?

... (व्यवधान)

माननीय अध्यक्ष : अगर हम पर विश्वास है तो ज़रा चुप रहिए।

... (व्यवधान)

श्री एम. वेंकैया नायडू : प्लीज़ बैठकर न बोलें।... (व्यवधान) सुदीप जी भी मंत्री रहे हैं, बहुत अनुभवी हैं। सौगत जी बहुत साल से राजनीति में रहे हैं। बंगाल में लोग इन्हें एक मॉडल लेजिसलेटर के नाते जानते हैं। फाइटर हैं, वहां से यहां आए हैं। अभी विपक्ष में हैं, यह अलग बात है लेकिन कल तक सत्ता पक्ष में थे। मेरा दोबारा सुझाव यह है कि सदस्य बशर्ते आपत्तिजनक वक्तव्य वापस ले और पश्चाताप व्यक्त करें ताकि हम इस विषय को छोड़कर आगे बढ़ें। नहीं, वह कंटेस्ट करना चाहते हैं, तो मेरा सुझाव है कि पूरा रिकॉर्ड मंगावाया जाए कि हाउस में क्या हुआ। उन्होंने क्या बोला, माननीय प्रधानमंत्री के बारे में क्या नारा दिया, बाहर लाल बहादुर शास्त्री जी के बारे में क्या बोला, इसका पूरा प्रेसिडेंट्स हाउस और हाउस के बाहर हैं।

Khargeji we are also agitated. We also have our own feelings....
(Interruptions)

SHRI MALLIKARJUN KHARGE : You can speak. Thereafter I will speak....
(Interruptions)

SHRI M. VENKAI AH NAIDU: No, if you stand, I cannot speak. I have respect for you. That is my problem.... (Interruptions) If you stand then I will sit down.... (Interruptions) हर एक विषय हंसने का नहीं होता है। वे सीनियर हैं, उनके सामने मैं क्या

हूं, मैं क्या बताऊं। मैं कल पूरी रात कॉल एंड शकदर और सुभाष कश्यप जी की पुस्तक पढ़ता रहा। मेरे पास पूरी डिटेल् है, पहले क्या हुआ, सब मेरे पास है। इस सबका अध्ययन करने के बाद मैं इस निर्णय पर आया कि हम कुछ ऐसा कठोर निर्णय न करें इसलिए बेहतर होगा कि वह सदन में पश्चाताप व्यक्त करें। मैं आपके द्वारा उनको और पूरे सदन को रिक्वेस्ट करना चाहता हूं कि वह अपना वक्तव्य वापस लें और पश्चाताप व्यक्त करें।...(व्यवधान)

माननीय अध्यक्ष : प्लीज़ बैठकर कोई न बोले।

...(व्यवधान)

श्री एम. वैकेय्या नायडू : सुल्तान अहमद जी, आप शांत रहिए।

माननीय अध्यक्ष : कोई भी बैठकर कमेंट्स न करे। यह विषय हलका तो है नहीं।

...(व्यवधान)

SHRI M. VENKAIAH NAIDU: My friend Mohd. Salim wants to provoke me. I will definitely get provoked once if justice is not done. As a Parliamentary Affairs Minister, it is my first duty to get the justice done and get the issue resolved. At the same time I am also a citizen of this country. If somebody calls my Prime Minister by name in the House and gives slogans and then says something outside that ..* we cannot accept this and even this country cannot accept this. ...
(Interruptions)

माननीय अध्यक्ष : खड़गे जी, इसे सॉल्व करने के लिए सुझाव दीजिए। नहीं तो यह विषय कभी समाप्त ही नहीं होगा।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : माननीय अध्यक्ष जी, इस समस्या को सॉल्व करने के लिए आपने ही हल दिया था और यह समाप्त हुई थी। लेकिन मुझे मालूम नहीं हो रहा है कि क्यों दोबारा इस इश्यू को वैकेय्या नायडू जी ने फिर उछाला है।...(व्यवधान)

माननीय अध्यक्ष : वह मुझे पूछ रहे हैं, प्लीज़ आप बैठिए।

...(व्यवधान)

डॉ. किरीट सोमैया : यह आपत्तिजनक वाक्य है, इसे रिकार्ड में से निकाला जाना चाहिए।...(व्यवधान)

* Expunged as ordered by the Chair.

माननीय अध्यक्ष : प्लीज़ बैठिए। यह क्या हो रहा है? प्लीज़ बैठिए।

...(व्यवधान)

डॉ. किरीट सोमैया : यह वाक्य आपत्तिजनक है।...(व्यवधान)

माननीय अध्यक्ष : आप इनकी पूरी बात समझिए। मैंने इनको अलाऊ किया है।

...(व्यवधान)

माननीय अध्यक्ष : कोई नहीं बोलेगा।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : इसे क्यों उछाला गया, यह मुझे मालूम नहीं है। चुनाव के वक्त जब कभी भी बाहर बातें कही जाती हैं या कोई भी सदस्य सदन के बाहर बात कहते हैं तो अक्सर इस सदन में उसकी चर्चा नहीं होती है।...(व्यवधान)

श्रीमती किरण खेर (चंडीगढ़) : आपने क्यों उनके बारे में कहा था?...(व्यवधान)

माननीय अध्यक्ष : प्लीज सब लोग बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : श्री खड़गे जी, आप अपनी बात जल्द पूरी करें।

श्री मल्लिकार्जुन खड़गे : सदन के बाहर जो बातें होती हैं, उसका उत्तर-प्रति उत्तर हर पार्टी के लोग देते हैं। वैसे ही एक सदस्य ने दिया, उन्होंने जो सारी बातें बोली हैं, मैं उनका समझा नहीं कर रहा हूँ, लेकिन जो चीज आउट साइड ऑफ दी हाऊस होता है, उसको यहाँ लाकर आप शिक्षा देना चाहते हैं।...(व्यवधान) यह कानून के मुताबिक नहीं है।...(व्यवधान) अगर इस सदन में कुछ कहा जाए तो उसके खिलाफ आप ऐक्शन ले सकते हैं, यह आपका अधिकार है।...(व्यवधान) लेकिन सदन के बाहर के लिए, यदि आपने एक बार आपने प्रिसिडेंस क्रिएट किया तो ऐसे बहुत सारे उदाहरणों को इस हाऊस में लाना पड़ेगा और यदि इस हाऊस में उसकी चर्चा हो गयी तो वह एक बैड प्रिसिडेंस होगा।...(व्यवधान) इसीलिए आपको अधिकार है। यदि मैं अनपार्लियामेंट्री मिसबिहैव करता हूँ तो आप मुझे शिक्षा दे सकती हैं, अगर श्री कल्याण जी यहाँ पर कुछ बोले हैं, यदि वह अनपार्लियामेंट्री है, आप उसे निकालकर देखें, लेकिन बाहर के भाषणों या वक्तव्यों पर यहाँ चर्चा करने बैठेंगी तो ठीक नहीं होगा।...(व्यवधान) इसलिए आप ऐसी प्रथा मत डालिए। आपको इस विषय को सुलझाना है, इसलिए इसे खत्म कर दीजिए।...(व्यवधान)

माननीय अध्यक्ष : सब लो शांत रहिए या सब लोग एक्सपर्ट बन जाइए।

...(व्यवधान)

श्री एम. वैकैया नायडू : मैं पूरी तरह से श्री खड़गे जी से सहमत हूँ। जो विषय बाहर उठते हैं, साधारणतः उस पर सदन में चर्चा नहीं होती है। मगर आपने शुरुआत की है।... (व्यवधान) आप लोगों ने नोटिस दिया, हंगामा किया, फिर यहाँ चर्चा हो गयी, आपने उसे क्लोज़ कर दिया, आपने स्वीकार कर किया... (व्यवधान)

SHRI MALLIKARJUN KHARGE : She is a Minister. Do not compare that with this. ... (*Interruptions*)

SHRI M. VENKAIAH NAIDU: He is a Member of Parliament. A Member of Parliament is a Member of this House. Try to understand that. ... (*Interruptions*)

The Minister was civilized enough to understand her mistake and then he came and apologized without any condition. The Prime Minister gave a clarification. Here, the hon. Member is a Member of this House. That is the first point.

Madam, the second point is this. Please understand that the notice is not only about what has happened and what has been said outside the House but also about what has been said inside the House, what has been done inside the House. If the Congress Party leader wants to have some details about that and if he has not seen that day what has happened in the House, which also can be made available to the senior Leader of the Congress Party. I have no problem on that.

My point is that जो सदन में हुआ, जिस तरह का व्यवहार हुआ, जिस तरह से नारा लगाया, जिस तरह की आपत्तिजनक व्याख्या प्रधानमंत्री जी के बारे में की गयी, इसके बारे में और जो बाहर पूर्व प्रधानमंत्री श्री लाल बहादुर शास्त्री जी के बारे में बोला गया, उसके बारे में आपत्ति है, इसीलिए यह विषय गंभीर है, यह कोई बाहर और अन्दर की समस्या नहीं है। मेरे पास प्रिसिडेंस हैं, बाहर के विषय पर भी यहाँ चर्चा की गयी है, अभी-अभी लेटेस्ट प्रिसिडेंस हमने देखा है, इसलिए खड़गे वह विषय नहीं है, मैंने सोचा आप इतने सीनियर लीडर हैं, आप कम से कम इस स्टेटमेंट की निन्दा करते, आपने वह किया नहीं, ... (व्यवधान) मैं मानता हूँ कि आपके अध्यक्ष श्री अधीर रंजन चौधरी जी आज इस सदन में उपस्थित नहीं हैं, मगर उन्होंने वक्तव्य दिया, उन्होंने इसका खंडन किया, उन्होंने अच्छा किया, मैं उनका अभिनन्दन करता हूँ। मगर सदन में चर्चा होती है और आप भी पार्टी के नेता हैं, यदि आप भी उससे डिस्टेंस करके, बाद में मुझे कुछ सलाह देंगे, तो मैं जरूर उसे स्वीकार करूंगा। इसलिए मेरा कहना यह है कि बाहर जो किया, अन्दर जो किया, इन सब के बारे में यदि आपके मन में या किसी के मन में कोई शंका है तो एक बार इसके बारे में अध्ययन करने के लिए, इसके बारे में इक्वायरी करने के लिए आपके पास सिस्टम है,

आपको रूल्स मालूम है, उसके हिसाब से आप आगे बढ़िए, तभी न्याय होगा अन्यथा इस समस्या का समाधान नहीं होगा, यह एक परम्परा बन जाएगा, फिर लोग ऐसा ही करते रहेंगे और कोई कुछ करने वाला नहीं है, ऐसा सोचेंगे। इसलिए यह मैसेज़ जाना देश के लिए अच्छा नहीं है और पार्लियामेंट के लिए भी अच्छा नहीं है। We are all concerned about the dignity, decorum and standards of Parliament set by many people. I have quotations right from the former Presidents to the Presiding Officers. All quotations are there. I do not want to take the time of the House. Shri Kharge ji has intervened now. Otherwise, I would not have even gone to that extent also. Keeping that in mind, Madam Speaker, you please allow Dr. Kirit Somaiya to complete his submission and then whatever appropriate action you think that is fit, you take and we will go by the Chair. Madam, if you want to refer it to the Committee, let it be referred to the Committee. Let the House decide and then move forward.

माननीय अध्यक्ष : श्री मुलायम सिंह यादव जी, आप कुछ कहना चाहते हैं।

श्री मुलायम सिंह यादव (आज़मगढ़) : अध्यक्ष जी, जो बाहर बोला गया है या अंदर बोला जाता है, हम लोगों को ऐसा नहीं बोलना चाहिए, इससे मैं सहमत हूँ क्योंकि हम लोग एक आदर्श हैं। पूरा देश सुन रहा है। हमें एक आदर्श कायम करना चाहिए, इससे मैं सहमत हूँ, लेकिन जिस तरह से आज सत्तापक्ष के लोग निकलकर यहां आए। बहुत दिन मैं भी यहां रहा हूँ  बार विधान सभा चुनाव जीता हूँ, असेंबली में रहा हूँ, छठवीं बार आपके सामने आया हूँ, सत्तापक्ष का यह माहौल पहली बार देखा है, विपक्ष ऐसा करता है। ... (व्यवधान) अध्यक्ष जी, आप देख लीजिए, यह सत्तापक्ष है। हम लोगों को पूरा देश सुन रहा है। हम लोग ऐसा बोलें, ऐसा कहें, चाहे सदन के बाहर हों या अंदर हों, जिससे आदर्श कायम करें ताकि आने वाली पीढ़ी हमारा अनुसरण करे। ऐसी भाषा बोलनी चाहिए, ऐसा कहना चाहिए, यह मैं मानता हूँ, लेकिन मैं कहना चाहता हूँ कि सत्तापक्ष की नाराजगी बड़ी नुकसानदायक हो सकती है। हम चाहे जितने नाराज हों, सत्तापक्ष का कुछ नहीं बिगड़ता है, लेकिन अगर आप इतने नाराज होंगे, हमलावर होंगे तो हमारा बहुत नुकसान हो जाएगा। आप पावर में हैं, आपके पास ताकत है, आप के पास शक्ति है, आप पूरे देश में राज कर रहे हैं और आप शक्तिशाली हैं। इसलिए आपको इतना गुस्सा नहीं करना चाहिए। ... (व्यवधान) आपकी बात सही है, उससे मैं सहमत हूँ, लेकिन जिस तरह की भूमिका यहां सत्तापक्ष ने निभाई है, उसको भी देखना चाहिए। जो इधर की भाषा है, उससे मैं सहमत नहीं हूँ, लेकिन आप भी उनको सुधारिए कि हम उनसे सहमत नहीं हो

सकते हैं। आप भी कहिए, इस तरह का आदर्श हम लोगों को कायम करना चाहिए, मैं इससे सहमत हूँ।... (व्यवधान)

माननीय अध्यक्ष : मैं सभी सदस्यों से निवेदन करना चाहती हूँ। पहली बात यह है कि जो संसद सदस्य हैं, सदन के अंदर भी और सदन के बाहर भी, मैंने पहले भी बताया है, अपनी भाषा पर हमें कंट्रोल रखना ही पड़ेगा। दूसरी बात, माननीय खड़गे जी, जिनके बारे में बोला गया, वह भी सदन के सदस्य हैं। कई बार जब बाहर भी किसी सदस्य का अपमान होता है, कोई अधिकारी ऐसा करता है तो मेरे पास सदस्य के द्वारा प्रिविलेज नोटिस दी जाती है और कहा जाता है कि मेरी रक्षा करो। यह होता आया है कि जब सदन के बाहर भी अगर ऐसी कोई घटना होती है तो कई बार सदस्य मेरे पास आकर बताते हैं कि सदस्य का ऐसा अपमान हुआ है। सदन के बाहर भी हम सोचते हैं। संसद सदस्य, जो प्रजातंत्र में लाखों लोगों का प्रतिनिधित्व करता है, उसका सम्मान सदन के बाहर भी रहे। इसकी अपेक्षा कहीं न कहीं की जाती है, उसी प्रकार वह सदस्य भी यह देखे कि किसी दूसरे सदस्य के बारे में अपमानजनक बात सदन के बाहर नहीं बोलें, सदन के अंदर भी नहीं बोलें। यह अपेक्षा करना अस्वाभाविक है, ऐसा मैं नहीं मानती हूँ। इसी दृष्टि से मेरा कहना है, मैं बार-बार क्या बोलूँ, हमारे एक पूर्व प्रधान मंत्री थे। किसी का बेटा क्या कुछ करता है, उसके कारण यह जरूरी नहीं है कि हम उसके पिता या दादा को कुछ बोलें। ऐसी बातें हम अपने घर में कई बार बताते हैं कि यह ठीक नहीं है। मेरा केवल इतना ही निवेदन है, माननीय सदस्य श्री कल्याण बनर्जी से भी है कि वास्तविकता यह है कि कई बार सदन में भी हमारे द्वारा कई उत्तेजित घोषणाएं दी जाती हैं, जो नहीं दिया जाना चाहिए। हमें अच्छा लगे या नहीं लगे, सामने वाले जीतकर आया है तो प्रजातंत्र में हमें उसका सम्मान करना पड़ेगा। हमें अच्छा लगे या नहीं लगे, सामने वाले व्यक्ति को जनता ने किसी पद पर बैठा दिया है तो हमें उसका सम्मान करना ही पड़ेगा। यह जनता का निर्णय है, कोई हमारा किसी अकेले व्यक्ति का निर्णय नहीं है। एक सदस्य दूसरे सदस्य के बारे में बाहर भी बोलें। आपने सही कहा कि मंत्री को नहीं बोलना चाहिए, उन्होंने माफी मांग ली। उन्होंने भी सदन से बाहर बोला था, उन्होंने किसी व्यक्ति को उल्लेखित नहीं था, तब भी उन्होंने माफी मांगी क्योंकि मंत्री की भी अपनी एक भाषा होनी चाहिए। आपने भी माना, हमने भी माना, सत्तापक्ष ने भी मान लिया। क्योंकि मंत्री की शालीन भाषा होनी चाहिए। आपने माना, हमने माना, इस तरफ से भी इस बात को मान लिया गया कि मंत्री की ऐसी भाषा नहीं होनी चाहिए। जनरली भी गलत भाषा नहीं होनी चाहिए, तो उन्होंने माफी मांगी। सदन के किसी सदस्य के बारे में, सदन के ही किसी सदस्य ने बोला है और पूर्व प्रधान मंत्री के लिए, भले ही उनके पोते के व्यवहार से, मगर यह भी उचित नहीं है। ऐसे रैफरेंसेज, हमारे लिए आज यह साधारणतः बात हो गयी है, लेकिन ऐसे रिमाक्स



नहीं आने चाहिए, भले ही हम चुनाव में भाषण क्यों न दें। अगर हम लोगों का नेतृत्व करते हैं तो हमसे लोग शालीन भाषा की अपेक्षा करेंगे। मेरा माननीय कल्याण बनर्जी से निवेदन है कि माफी मांगने से कोई छोटा नहीं होता। कई बार गुस्से में हमारे मुंह से बहुत सारी बातें, जो नहीं निकलनी चाहिए, निकल जाती हैं। मैं मानती हूँ कि भाषण देते समय ऐसा होता है कि मैं विपक्ष पर कितना बरसूँ। ऐसा कई बार लगता है, चाहे वह चुनावी सभा हो या दूसरी कोई सभा हो। मेरा निवेदन है कि अगर गलती से हमारा किसी को पैर लगता है, तो हम सॉरी बोलते हैं। अगर अनजाने में कोई गलती होती है तो हम सॉरी बोलते हैं। आपने बोला है कि आपकी मंशा नहीं थी, अगर आपकी मंशा किसी का दिल दुखाने की नहीं थी, तो मेरा आपसे निवेदन है कि एक वाक्य और आगे भी बोलें कि मेरी किसी का दिल दुखाने की मंशा नहीं थी। अगर कोई हर्ट हुआ, तो दो शब्द सॉरी के बोलने में कोई आपत्ति नहीं होनी चाहिए, ऐसा मेरा आपसे निवेदन है। मैं जबरदस्ती नहीं कर सकती और जैसा कल मैंने कहा कि पश्चाताप जबरदस्ती की चीज नहीं होती है। हम सभी को अपना व्यवहार ठीक रखना चाहिए, क्योंकि हमारी तरफ लाखों लोग देख रहे हैं और अपनी कांस्टीट्यूएन्सी के भी लाखों लोग हमारे व्यवहार को देखकर सीखेंगे।

SHRI KALYAN BANERJEE : Madam, in the morning, you had called me in your Chamber. I must appreciate that in a very motherly attitude, you had told me everything. Thereafter, I consented before you as to what extent I can speak. What I had said to you there, I have spoken it here.

Madam, since you are the custodian of this House, since you are making the statement from this Chair, to respect your Chair, if I have hurt anybody's sentiments, I express my regret.

HON. SPEAKER: Thank you very much. अब शून्यकाल थोड़ी देर करें। सब लोग रिलैक्स हो जाओ, कोई ऐसी बड़ी टेंशन की बात नहीं है।

DR. RATNA DE (NAG) (HOOGHLY): Thank you, Madam Speaker, for giving me this opportunity to raise an urgent matter of public importance.

My Parliamentary Constituency, Hooghly has over 16 lakh people. It is spread over Chandannagar, Chunchura, Pandua, Dhanekhali and Saptagram. But there is no Kendriya Vidyalaya in my Parliamentary Constituency. So, there is an urgent and a long pending demand from the people of my Parliamentary Constituency, which has stretches of most educationally, socially and economically forward areas in West Bengal. Hooghly is one of the improved towns where a large number of multi-language population is residing. Business trade centres, Central Government and State Government offices are located there. Hooghly is on the national highway having railway stations. Several Central Government, State Government and Semi-Government employees are residing there, and work in the Telephone Department, Post and Telegraph Department and Banks.

Madam, I should be obliged if the concerned hon. Minister could look into the matter and direct the concerned authorities to consider the request for sanction of two Kendriya Vidyalayas in my Parliamentary Constituency, which would go a long way in benefiting the people in the area and fulfill their long pending demand of such a standard educational institution called Kendriya Vidyalaya. Thank you.

श्री गणेश सिंह (सतना) : अध्यक्ष महोदय, मैं आपका अत्यन्त आभारी हूँ कि आपने मुझे एक महत्वपूर्ण मुद्दा उठाने का अवसर दिया। मेरा मुद्दा नयी राष्ट्रीय फसल बीमा योजना लागू किए जाने के सम्बन्ध में है। हमारा देश कृषि प्रधान देश है और हमारी अर्थव्यवस्था का मूल आधार खेती है। लेकिन आज भी खेती प्रकृति पर आधारित है। देश की 70 प्रतिशत जनसंख्या इस कार्य पर निर्भर है। देश के किसान प्राकृतिक आपदाओं के शिकार होते हैं, जिसके कारण वे कर्ज के बोझ तले दबते जा रहे हैं और इसी कारण से वे आत्महत्या करने को मजबूर हो रहे हैं। वैसे भी खेती से किसानों की स्थिति खराब हुई है। कृषि योग्य भूमि घट रही है। एक समय ऐसा आएगा जब देश अनाज के एक-एक दाने के लिए विदेशों का मोहताज हो जाएगा। देश में जिस अनुपात में सिंचाई और बिजली चाहिए वह नहीं है। लगातार कृषि उत्पादन में खर्च बढ़ता जा रहा है। उस पर रोक नहीं लग पा रही है। मध्य प्रदेश सहित कई राज्यों ने खेती को घाटे के धन्धे से फायदे का धन्धा

बनाने के लिए कई कारगर क्रम उपाय किए हैं। किन्तु केन्द्र सरकार के सहयोग के बगैर किसानों की मदद नहीं हो सकती है। इसलिए केन्द्र एवं राज्य सरकार को मिलकर नई राष्ट्रीय फसल बीमा योजना को लागू करना चाहिए। जिसमें किसान के खेत को इकाई माना जाए तथा प्रीमियम की राशि में 40 प्रतिशत केन्द्र सरकार, 40 प्रतिशत राज्य सरकार तथा 20 प्रतिशत किसान स्वयं जमा करें। इस आधार पर फसलों के बीमा की योजना बनायी जाए तभी देश का किसान उभर सकता है। अभी जो फसल बीमा योजना है, उसका लाभ किसानों को नहीं मिल पा रहा है। केन्द्र सरकार नई फसल बीमा योजना पर एक मसौदा तैयार कर रही है और मैं चाहता हूँ कि उसमें इस प्रावधान को भी शामिल किया जाए।

माननीय अध्यक्ष : श्री पी.पी. चौधरी, डॉ. किरीट पी. सोलंकी, श्री शिवकुमार उदासि, श्री देवजी एम. पटेल, डॉ. सत्यपाल सिंह, श्री ओम प्रकाश यादव और डॉ. संजय जयसवाल को श्री गणेश सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Madam Speaker, Satakosia Tiger Reserve consists of two sanctuaries, namely Satakosia Gorge Sanctuary and Baisipalli Sanctuary which come under my constituency, that is, Sambalpur of Odisha. I want to draw your attention to this Tiger Reserve which is spread around 960 square kilometers in four districts, Cuttack, Angul, Boudh and Nayagarh, and more than 15,000 people of 107 villages are affected.

Even though the State Government has suggested that developmental work should not be stopped, still, since its declaration, no development work has been started. So, I would request the Government of India, through you, Madam that the development work proposal, which has been sent from the Government of Odisha, should be implemented and the work should start immediately. Thank you.

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : अध्यक्ष जी, मैं आपका आभारी हूँ कि आपने मुझे आज के भौतिकतावादी और निरन्तर संवेदनहीन होते समाज में अनाथ बच्चों की दयनीय दशा के सम्बन्ध में एक अतिमहत्वपूर्ण लोक विषय को उठाने की अनुमति दी है, इसके लिए मैं आपका धन्यवाद करना चाहता हूँ।

महोदया, आज देश में लगभग चार लाख बच्चे अनाथ हैं जो रेलवे स्टेशनों और बस स्टैंडों पर लावारिस हालत में पड़े रहते हैं। इनमें से ज्यादातर बच्चे कूड़ा-करकट बीनना, ढाबों पर या अन्य छोटे-मोटे कार्य करके अपना परिवार चलाते हैं। दिल्ली के एक शैक्षणिक संगठन के अनुसार 51 हजार बच्चे सड़कों पर रहते हैं, जिनमें से 20 प्रतिशत लड़कियां हैं। इनमें से 70 प्रतिशत के तो यहां रिश्तेदार भी हैं। लेकिन उन

रिश्तेदारों ने उनको घर से बाहर निकाल दिया है। मात्र दस प्रतिशत बच्चे ऐसे हैं, जिनका अपना कोई नहीं है। इनमें से 20 परसेंट बच्चे कूड़ा-करकट बीनने का काम करते हैं। 15 परसेंट बच्चे भीख मांगने का काम करते हैं और पचास परसेंट बच्चे यौन शोषण का शिकार होते हैं। राष्ट्रीय मानवाधिकार आयोग की रिपोर्ट के अनुसार लगभग हर साल 44 हजार बच्चे लापता होते हैं, जिनमें से केवल 11 हजार का ही पता चल पाता है। यूएन की हालिया रिपोर्ट के अनुसार भारत मानव तस्करी का बहुत बड़ा बाजार बन चुका है। वर्ष 2009 से 2011 के बीच में 1 लाख 77 हजार 660 बच्चे लापता हुए, जिनमें से 1 लाख 22 हजार 190 बच्चों का ही पता चला। 55 हजार से भी ज्यादा बच्चे अभी भी लापता हैं और इनमें से 64 परसेंट यानी 35,615 लड़कियां हैं। गृह मंत्रालय की मानव तस्करी विरोधी इकाइयों द्वारा वर्ष 2011 से अब तक देश में लगभग चार हजार बचाव अभियान चलाए गए। इनमें से सिर्फ 13,742 पीड़ितों को ही बचाया जा सका है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि सरकार ऐसे बच्चों का सर्वे कराए, उनका पंजीयन कराए और एक सम्पूर्ण नीति अनाथ बच्चों के सम्बन्ध में बनाए जाने की आवश्यकता है, जिसमें राष्ट्रीय बाल अधिकार संरक्षण आयोग, राष्ट्रीय महिला आयोग और राष्ट्रीय मानवाधिकार आयोग समन्वित रूप से ऐसे अनाथ बच्चों के कल्याण के लिए उनको रोजगारपरक शिक्षा, उनके आवास की व्यवस्था और उनके जीवनयापन के लिए कार्य करने का प्रयास करेंगी।

माननीय अध्यक्ष : डॉ. किरीट पी. सोलंकी को डॉ. वीरेन्द्र कुमार द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

MOHAMMED FAIZAL (LAKSHADWEEP): Thank you, Madam Speaker, to give me an opportunity to speak in this House on an important issue of network coverage pertaining to my constituency, Lakshadweep.

Madam, Lakshadweep is scattered in the Arabian Sea off the coast of Kerala. As of now the network provider in Lakshadweep is BSNL. The network provided by BSNL is very feeble in the islands. There was a proposal from the Lakshadweep Administration to BSNL to augment the present infrastructure, which is in putting around Rs.41 crore to put new infrastructure in the present situation.

As is known, Lakshadweep is a very small populated area, the BSNL, which is a public sector company, fears about getting the money back. Lakshadweep administration may be suggested for giving a viability gap funding

of Rs.31 crore to BSNL so that the existing system can be improved for providing good network.

At the same time, there was a proposal from the Government of India, which is known as National Knowledge Network. It is implemented all over India. But, a glimpse of that has not reached Lakshadweep.

The final thing that I would like to submit for the final settlement of this network issue is this. Lakshadweep is now being connected through satellite, which is very expensive. For any small calls, internal or outside, the network is through the satellite. Will Lakshadweep Administration consider submarine optical fibre connectivity under the Digital India Programme.

My request with the Government of India is to include it and expedite the submarine proposal as early as possible to improve the network connectivity in Lakshadweep. Thank you, Madam.

श्री प्रहलाद सिंह पटेल (दमोह) : अध्यक्ष महोदया, मेरे क्षेत्र के और दूरचल राज्यों के जो लोग एम्स में किडनी ट्रांसप्लांट कराने के लिए आते हैं, पांच जिलों के लोग एक साथ अचानक आकर मुझसे मिले, उन्हें सिर्फ इस बात की दवाइयां दी जाती हैं कि उन्हें इनफैक्शन न हो और इस नाते एम्स के डाक्टर रेलवे के कंसेशन फार्म पर हस्ताक्षर करते हैं तो उन्हें ए.सी. में जाने की सुविधा मिल जाती है। मैंने इस संबंध में स्वास्थ्य मंत्री जी को भी पत्र लिखा है। लेकिन डाक्टर्स ने कंसेशन फार्म पर दस्तखत करना बंद कर दिया है। जो भी किडनी ट्रांसप्लांट कराता है, उसके लिए सिर्फ एक ही रास्ता है कि उसे इनफैक्शन न हो और इस नाते ही वह सुविधा दी गई है।

मेरा आपके माध्यम से सरकार और स्वास्थ्य मंत्री जी से आग्रह है कि वे लोग पिछड़े और गरीब हैं। मेरे पास अभी सतना, कटनी, दमोह, छतरपुर से एक साथ लोग आए थे, वे एक साथ इसलिए आते हैं, ताकि वे एक-दूसरे की मदद कर सकें, क्योंकि दो-दो, तीन-तीन साल उन्हें हो गये हैं। मेरा निवेदन है कि सरकार इस पर तुरंत ध्यान दे।

माननीय अध्यक्ष : डा.वीरेन्द्र कुमार को श्री प्रहलाद सिंह पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री देवजी एम. पटेल (जालौर): अध्यक्ष महोदया, चिट फंड घोटाले आजकल हर जगह बहुत उजागर हो रहे हैं। राजस्थान में मेरा क्षेत्र कृषि आधारित क्षेत्र है और वहां किसान और मजदूर बहुत बड़ी संख्या में हैं। वहां

वे लोग सौ, दो सौ या पांच सौ रुपये बचाकर क्रेडिट सोसाइटीज में जमा कराते हैं, चूंकि वे बड़े-बड़े होर्डिंग्स देखकर उनसे भ्रमित हो जाते हैं, आए दिन छोटी-छोटी दुकानों में क्रेडिट सोसाइटी के नाम से दुकानें खोली जाती हैं, जिसके अंदर ये बैनर्स लगाये जाते हैं कि आपको हम ढाई साल में तीन गुना देंगे, पांच साल में आपको डेढ़ गुना देंगे और वे बेचारे वहां जाकर अपना पैसा जमा करवा देते हैं। इस चीज पर कोई अंकुश नहीं लगता है। हमारे रानीबाड़ा क्षेत्र में सर्वोदय क्रेडिट सोसाइटी में एक किसान, जिसका नाम दानाराम पाताराम है, उसने वर्ष 2013 में पांच सौ रुपये जमा कराने शुरू किये, जब एक लाख अस्सी हजार रुपये जमा हो गये तो वह पैसा मांगने के लिए गया तो पता चला कि वह क्रेडिट सोसाइटी वाला वहां से गायब हो गया। जब हमने उसकी इंकवायरी की तो वह करीबन 18 करोड़ रुपये की चपत लगाकर भाग गया।

महोदया, मैं आपसे निवेदन करना चाहूंगा कि जो बड़े-बड़े चिट फंड वाले हैं, उन पर सरकार कहीं न कहीं से कब्जा कर लेती है, लेकिन जो छोटे-छोटे किसानों का पैसा दबोचकर ले जाते हैं, उनके बारे में कुछ नहीं कर पाते हैं। उसका रीजन यह भी है कि अगर वे लोग जाकर एफआईआर कराते हैं तो उनकी एफआईआर पर ध्यान नहीं देते हैं, क्योंकि सेबी अगर एफआईआर करेगी तो सुप्रीम कोर्ट उस पर ध्यान देगा, परंतु अगर गरीब किसान करेगा तो उस पर कोई ध्यान नहीं देगा।

अतः मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि जो ऐसी क्रेडिट सोसाइटीज हैं, उनके ऊपर अंकुश लगाने के लिए कोई ठोस कार्रवाई करें और इसमें जो भी आरोपी हैं, उन्हें दबोचकर उन किसानों का पैसा वापिस दिलाया जाए, यही मेरा निवेदन है।

माननीय अध्यक्ष : डा.किरीट सोलंकी को श्री देवजी एम.पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री चिन्तामन नावाशा वांगा (पालघर): महोदया, महाराष्ट्र के ठाणे जिले से और मेरे चुनाव क्षेत्र से लगभग 167 आदिवासी मछुआरों को पाकिस्तान ने गिरफ्तार किया है। उनमें से लगभग 153 मछुआरों की रिहाई हुई है लेकिन अब भी 14 मछुआरे पाकिस्तान की जेलों में हैं। उनकी तुरंत रिहाई होनी चाहिए। पाकिस्तान में गिरफ्तार प्रत्येक मछुआरे को भारत सरकार तीन लाख रुपये की आर्थिक सहायता पुनर्वास के लिए देती है, लेकिन अभी तक सिर्फ 20 मछुआरों को मदद मिली है। मेरा आपके माध्यम से सरकार से अनुरोध है कि तुरंत 14 मछुआरों को पाकिस्तान से रिहा करवाया जाए, इसके लिए सरकार को कोशिश करनी चाहिए और जो मछुआरे रिहा हो कर आए हैं, उनके लिए सहायता दी जानी चाहिए।

श्रीमती हेमामालिनी (मथुरा) : अध्यक्ष महोदया, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करती हूँ। महोदया, मेरा विषय वेस्ट मैनेजमेंट के ऊपर है। मैं पहले माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई देती हूँ, जिन्होंने स्वच्छता का अभियान शुरू किया है। पूरे हिंदुस्तान में स्वच्छता एक बहुत ही गंभीर विषय है। खास तौर पर तीर्थ स्थलों और मेरे संसदीय क्षेत्र मथुरा में तो बहुत ही ज्यादा गंभीर मुद्दा है। ब्रजभूमि जो चमत्कारी भूमि है, जहां आज भी भक्तजन भगवान श्रीकृष्ण की बांसुरी के मधुर स्वर सुनते रहते हैं, वह ब्रजभूमि आज कचरे का एक ढेर बन चुका है। भक्तजन यह जानते हुए भी कि यहां पर इतनी गंदगी है फिर भी मंदिर के अंदर उस अभिलाषा में पहुंच जाते हैं। क्या यह हमारा कर्तव्य नहीं है, हमारे प्रशासन का कर्तव्य नहीं है? रिलीजियस टूरिज़्म डेस्टिनेशन में लाखों-करोड़ों लोग देश-विदेश से आते हैं। वह जगह स्वच्छ और निर्मल होनी चाहिए। इस पर ध्यान देना चाहिए। मैंने हाल में मथुरा में वेस्ट मैनेजमेंट के एक्सपर्ट्स को भेजा था। उन्होंने यह बताया है कि according to the 2011 Census Report, the population of Mathura is 4,41,894. The solid waste generated in Mathura-Vrindavan is around 300 tonnes per day. The waste management in Brijbhoomi is not handled in a professional manner. The waste is just dumped on open spaces and on the banks of the Yamuna too. There are no segregated bins for bio-medical, industrial and electronic waste, and all these are accumulated near major public places causing health hazards.

माननीय अध्यक्ष : आप इतना सारा मत पढ़िए, केवल यह बताइए कि ऐसा करना आवश्यक है and that is your demand.

SHRIMATI HEMAMALINI : Yes, Madam. I mean that awareness should be brought, and a lot of work has to be done to clean up the entire place of Mathura-Vrindavan. This is my request.

श्री रामदास सी. तडस (वर्धा) : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान अपने संसदीय क्षेत्र वर्धा के सेवाग्राम की ओर दिलाना चाहता हूँ, जो राष्ट्रपिता महात्मा गांधी और आचार्य विनोबा भावे की कर्मस्थली रही है। देश की आजादी के लिए महात्मा गांधी जी ने यहां से रणभेरी बजाई थी। यहां पर दो मैडिकल कॉलेज और विश्व शांति स्तूप है। देश और विदेश से लाखों पर्यटक सेवाग्राम आते हैं।

महोदया, मेरा सरकार से आग्रह है कि वर्धा रेलवे स्टेशन का नाम बदल कर सेवाग्राम रेलवे स्टेशन करना चाहिए और रेलवे स्टेशन को नंबर वन का दर्जा देने का कष्ट करें। इससे दूर से आने वाले दर्शकों को सुविधा हो जाएगी।

श्रीमती रेखा वर्मा (धौरहरा) : महोदया, हमारा देश एक कृषि प्रधान देश है जहां पर किसान खेत की सिंचाई हेतु विद्युत कनेक्शन लेना चाहता है, परंतु उसके लिए तार, खंभा, इंसुलेटर, ट्रांसफार्मर आदि का पैसा किसान से लिया जाता है, जिसे निःशुल्क दिया जाना चाहिए। इन सब में किसान को लगभग पचास हजार से एक लाख रूपये तक की धनराशि को खर्च करना पड़ता है। किसानों को इतना धन इकट्ठा करने में बहुत सी दिक्कतें आती हैं। जिससे वह कनेक्शन नहीं ले पाता है और समय से फसल को पानी न मिलने से फसल की पैदावार काफी कम हो जाती है और भारतीय अर्थव्यवस्था को काफी नुकसान होता है।

13.00 hrs.

SHRI P.K. BIJU (ALATHUR): Madam, I would like to raise a very important matter before the House.

The role of cooperative societies, both during post-Independence and pre-independence periods, received high appreciation from the people of our country. We have particularly increased our agricultural activities with the help of a number of cooperative units in our country. The societies registered in Maharashtra have immensely contributed in raising sugarcane production. Now, there are cooperative societies in many areas like in textiles, beedi, khadi and so on. Cooperative societies like Amul and Indian Coffee House have shown to the nation how to make the cooperative societies work in our country.

However, today the cooperative societies are in a big crisis because of the notice given by the Income Tax authorities under Section 133 (6) of the Income Tax Act. The notice asks the cooperative societies and the cooperative banks to furnish details of all the cash deposits in various savings bank accounts that aggregate to more than Rs. 5 lakh in each account and also the details of payment of interest to the depositors exceeding Rs. 10,000 per year, including interest on fixed deposits.

Madam, those who have Rs. 1,00,000 in their account can get an interest of Rs. 10,000 per year, but this is not applicable to the new generation banks and also the scheduled banks. This will affect the rural credit banks and hamper agricultural development in our country.

Therefore, I would urge upon the Government to withdraw such a move and allow the societies to work freely.

HON. SPEAKER: Hon. Members, Shri N.K. Premachandran, Shri Anto Antony, Shri Jose K. Mani, Shri P. Karunakaran, Dr. A. Sampath, Shri Sankar Prasad Datta, and Adv. Joice George are allowed to associate themselves with the issue raised by the hon. Member.

श्री चामाकुरा मल्ला रेड्डी (मलकाजगिरी) : महोदया, हमारा नया तेलंगाना स्टेट बना है, उसमें सिकन्दराबाद में बेगमपेट एयरपोर्ट है। वह साठ साल से चल रहा था। वह वर्ष 2008 से बंद पड़ा हुआ है। वह सवा सौ एकड़ में है, पाँच लाख स्कैवयर फीट है, वहाँ बहुत अच्छा इन्फ्रास्ट्रक्चर है। उसमें एयरोनॉटिकल यूनिवर्सिटी बनाएँ तो एक अच्छी मॉडर्न वर्ल्ड क्लास यूनिवर्सिटी बन सकती है। यह हार्ट ऑफ दी सिटी में है। ऐसा होता है तो हमारे तेलंगाना को भी एक अच्छी यूनिवर्सिटी मिल जाएगी।

आपके माध्यम से मेरा माननीय मंत्री जी से वहाँ यूनिवर्सिटी बनाने के लिए निवेदन है।

माननीय अध्यक्ष : श्री बी.विनोद कुमार अपने आपको श्री चामाकुरा मल्ला रेड्डी जी के विषय के साथ सम्बद्ध करते हैं।

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I am bringing to the notice of the House a very important issue connected to the functioning of the Integrated Tribal Development Agency, which was formed under the Registration of Societies Act, and are performing the role of an intermediary organization to facilitate the welfare schemes to the tribals. These ITDAs exist in an area where 50 per cent of the population is tribals.

Though the purpose of the ITDA is to facilitate the development of tribal areas, the ITDAs have become agencies of high corruption and misappropriation. I appreciate the initiative taken by the Government to support the tribals. Thousands of crores of rupees are being funded through the ITDAs, but these ITDAs have been handling the administration in a single-window system and are not involving any of the public representatives. No proper statistics are maintained till date upon the expenditure that is incurred. For the past 30 years, almost every year they are incurring an expenditure of Rs. 10,000 crore. Till now, 50 per cent of the roads are

not laid; electricity, 30 per cent is yet to be done; and even today the students in welfare schools are yet to be given good food and the schools have to be renewed. So many things are pending under this institution.

I would request the hon. Minister to conduct a review of its functioning and works undertaken by ITDA during the past 30 years and thereby render justice to the tribals.

श्री छेदी पासवान (सासाराम) : महोदया, बिहार की राजधानी पटना में जय प्रकाश अंतर्राज्यीय हवाई अड्डा के विस्तार एवं सौंदर्यीकरण की अति आवश्यकता है। ज्ञातव्य हो कि बिहार राज्य में व्यापार के साथ-साथ यहाँ पर्यटन तथा धार्मिक स्थलों जैसे राजगीर, नालन्दा, गया, रोहतास, कैमूर इत्यादि अनेक जिलों में प्रचुर मात्रा में पर्यटन स्थल हैं। यहाँ प्रचुर मात्रा में अंतर्राज्यीय एवं अंतर्राष्ट्रीय पर्यटकों का आना-जाना वायुयान द्वारा लगा रहता है। पटना हवाई अड्डा से देश-विदेश आने-जाने वाले यात्रियों की संख्या दिन-प्रतिदिन बढ़ती जा रही है, परंतु पटना के जयप्रकाश नारायण हवाई अड्डा का क्षेत्र छोटा होने के कारण पर्यटकों को काफी कठिनाई हो रही है और कभी भी वहाँ बहुत बड़ी अप्रिय घटना घट सकती है। अतः माननीय महोदया के माध्यम से मेरा सरकार से विशेष रूप से आग्रह है कि जयप्रकाश नारायण हवाई अड्डा, पटना के विस्तार एवं सौंदर्यीकरण में अगर किसी तरह की कठिनाई हो रही है तो बिहटा में इसे स्थानांतरित किया जाए एवं इसका शीघ्र विस्तार किया जाए। नागर विमानन मंत्रालय को सदन के माध्यम से निर्देशित करने की कृपा की जाए।

माननीय अध्यक्ष : श्री अश्विनी कुमार चौबे एवं श्री जनार्दन सिंह सीग्रीवाल को श्री छेदी पासवान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): The Private airline carriers have suddenly hiked the prices of the Agartala-Kolkata route with a flying distance of 310 kilometres only. As against the average price of Rs. 2,000 to Rs. 3,000 per ticket on this route, tickets are now reportedly being sold for Rs. 10,000 to Rs. 15,000 each which is astonishing and completely unacceptable.

Jet Airways at Agartala Airport has wound up its office at Agartala Airport and has withdrawn all its flights altogether on Agartala-Kolkata and other routes. Spice Jet has also withdrawn some flights as a result of which the employees of the organization are rendered jobless apart from causing serious inconvenience to

the passengers traveling in this sector, particularly students studying outside the State and patients going to Kolkata for better treatment.

It may also be mentioned in this connection that there is an urgent necessity to introduce early morning and late evening flights on the Agartala – Kolkata – Agartala sector to handle the huge rush and also to provide connectivity to the people of Tripura with other parts of India particularly, Delhi, Chennai, Bengaluru etc.

I would also like to mention here that the State Government has handed over the land to the Airports Authority of India but the construction of a new terminal building at Agartala airport has not started. It is requested that the officials concerned may be directed to start the work at the earliest. It is my earnest request.

श्री ददन मिश्रा (श्रावस्ती) : अध्यक्ष जी, मैं आपका धन्यवाद करता हूँ कि आपने ग्रामीण विकास जैसे महत्वपूर्ण मुद्दे पर हमें अपनी बात सदन में रखने का अवसर प्रदान किया।

मैं भारत सरकार द्वारा संचालित ग्राम विकास संबंधित समस्त योजनाओं का उत्तर प्रदेश में हो रहे दुरुपयोग एवं भेदभाव की तरफ सदन का ध्यान आकृष्ट करना चाहता हूँ। मेरे संसदीय क्षेत्र के श्रावस्ती एवं बलरामपुर जिले भारत सरकार द्वारा चयनित पिछड़े क्षेत्र में सम्मिलित हैं। भारत सरकार द्वारा पिछड़ा क्षेत्र विकास निधि से विकास कार्यों के लिए विशेष धनराशि जारी की जाती है। ग्रामीण विकास मंत्रालय भी विभिन्न मदों में ग्राम पंचायतों के सर्वांगीण विकास हेतु धन उपलब्ध करवाता है। भारत सरकार द्वारा जारी भारी धनराशि का उपयोग गिने-चुने चंद लोहिया ग्रामों में ही किया जा रहा है जिसके कारण लगभग तीन-चौथाई गाँवों में केन्द्रीय योजनाओं के तहत कोई विकास कार्य नहीं हो पा रहा है। इसके पूर्व पिछली पंचवर्षीय योजना में भी केन्द्र सरकार की विभिन्न विकास योजनाओं की धनराशि का केवल अंबेडकर गाँवों में उपयोग किया जा रहा था जिसकी वजह से शेष गाँव बिना विकास के अधूरे पड़े हुए हैं। इंदिरा आवास योजना, पेयजल योजना, प्रधान मंत्री सड़क योजना, राजीव गांधी विद्युतीकरण योजना, केन्द्रीय स्वास्थ्य योजना सहित सभी योजनाओं के तहत विकास कार्यों में इस तरह के भेदभाव के कारण विकास से अछूते तमाम गाँवों के निवासियों में भारी रोष व्याप्त है। इस समय उत्तर प्रदेश की सरकार में सिर्फ लोहिया समग्र गाँवों में काम हो रहा है। महोदया, पहले केवल चंद अंबेडकर गाँवों में और वर्तमान में चंद लोहिया गाँवों में विकास कार्यों के लिए भारत सरकार का धन उपयोग कर तीन-चौथाई गाँवों को विकास से अछूता रखना

सर्वथा अनुचित है। मेरा न लोहिया गांवों से विरोध है और न अंबेडकर गांवों से विरोध है। लेकिन शेष गांवों के विकास की भी चिन्ता हम सबको करनी चाहिए, यही मांग हम सदन के माध्यम से करते हैं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री ददन मिश्रा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI M. VASANTHI (TENKASI): I thank you very much for giving me an opportunity to represent my constituency demands in this august House. In this connection, I am bound to convey my heartfelt gratitude to hon. Puratchi Thalaivi Amma-Makkal Mudalvar.

Madam, Rajapalayam is a big industrial city with a huge number of industries, schools, college etc. Chatrapati-Rajapalayam Railway level crossing is often gets congested due to heavy traffic. During the train passing times, the sufferings of the public are much more. Kindly allot funds to construct ROB at Rajapalayam-Chatrapati Railway Gate No. 449 KM 591/900-59200. The height of the Rajapalayam Railway platform is very low. Kindly take steps to increase the height of the platform by two feet.

Senkottai-Punalur broad gauge work is carried out at tortoise speed. Please take initiatives to complete the work expeditiously. There is only one train Pothigai Express in operation. ... (Interruptions)

HON. SPEAKER: It is all right. You have raised your point. Now Dr. Udit Raj.

DR. UDIT RAJ (NORTH WEST DELHI): Madam, through you, I want to draw the attention of the hon. External Affairs Minister to one issue that five to seven lakh Hindu migrants have come to Gujarat, Rajasthan and Maharashtra. They are to be given facilities to visit the shrines. There are four shrines in Pakistan. They are Dhani Matang Dev, Lurang Dev, Matai Dev and Mamai Dev. They are given individual visa but not group visa, as is given to the Punjabis.

So, I would draw the attention of the hon. Foreign Minister that she should take up the matter with the Pakistan authorities.

The second issue is this. ... (Interruptions)

HON. SPEAKER: You have to raise only one issue.

DR. UDIT RAJ : Madam, it is related to this only. They have come here. They reside in Kutch in Gujrat and Maharashtra. But they are being given short-term visa. I would request that they should be given long-term visa so that they can be saved from unnecessary harassment. Related to this is, those who have already completed their permanent residence tenure, should be given the citizenship which is not being given. Apart from that, they should be given other facilities like ration card, education, employment and so on.

श्री राजेन्द्र अग्रवाल (मेरठ): अध्यक्ष जी, दिनांक 25 जून, 1975 को देश में तत्कालीन प्रधानमंत्री महोदया द्वारा आपातकाल की घोषणा की गई तथा रात के अंधेरे में लोकतंत्र की हत्या कर दी गई। श्री लोकनायक जयप्रकाश नारायण, श्री अटल बिहारी वाजपेयी, श्री लालकृष्ण आडवाणी, श्री जार्ज फर्नांडीज सहित विपक्ष के प्रमुख नेताओं को कारागार में बंद कर दिया गया। भारत के महान लोकतंत्र की इस कलंक कथा की मैं अधिक चर्चा करने की आवश्यकता नहीं समझता, सम्पूर्ण देश इससे परिचित है।

महोदया, इस तानाशाही को समाप्त करने के लिए देश में लाखों लोकतंत्र सेनानियों ने संघर्ष किया। देश भर में आंदोलन हुए तथा हजारों आंदोलनकारी आजाद देश की जेलों में निरुद्ध हुए तथा उन्होंने यातनाएं सहनीं। लोकतंत्र की रक्षा के इस महासंग्राम में मुझे भी 21 महीने कारागार में रहने का सौभाग्य प्राप्त हुआ। हमें पता है कि अंततः आपातकाल हटा तथा लोकतंत्र की विजय हुई।

महोदया, आपातकाल के विरुद्ध लाखों लोगों द्वारा किए गए इस संघर्ष का कांग्रेस द्वारा सदैव अवमूल्यन करने का प्रयास किया जाता रहा है। इसी क्रम में एक तथ्य को मैं इस सम्मानीय सदन के संज्ञान में लाना चाहता हूं। कारागारों के अभिलेखों से लोकतंत्र के अनेक सेनानियों के नाम गायब हैं। उनके पास तत्कालीन जिलाधिकारियों द्वारा निरुद्ध किए जाने के आदेश मौजूद हैं परन्तु जेल से रिकार्ड गायब हैं।

मेरठ के सर्वश्री हृदय प्रकाश शर्मा, वीरेन्द्र कुमार, डॉ. मदनलाल भटेजा, इनमें से प्रमुख है। लोकतंत्र के इस मंदिर में मेरा आपके माध्यम से सरकार से अनुरोध है कि इन अभिलेखों की विस्तृत जांच कराई जाए। इसमें षड्यंत्र अथवा लापरवाही करने वाले व्यक्तियों के विरुद्ध कार्यवाही की जाए। जिन लोकतंत्र सेनानियों के नाम जेल-रिकार्ड में नहीं हैं उनकी पहचान के लिए कोई अन्य वैकल्पिक व्यवस्था घोषित की जाए ताकि देश अपने इन लोकतंत्र रक्षकों का यथेष्ट सम्मान करके इनके प्रति अपनी कृतज्ञता प्रकट कर सके।

डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली) : अध्यक्ष जी, मैं अपने आपको श्री राजेन्द्र अग्रवाल द्वारा उठाए गए मुद्दे से संबद्ध करता हूं।

साध्वी सावित्री बाई फूले (बहराइच) : माननीय अध्यक्ष महोदया, आपने मुझे शून्य काल में बोलने का समय दिया, इसके लिए मैं आपका आभार व्यक्त करती हूँ।

अध्यक्ष महोदया, आपका ध्यान भारत सरकार द्वारा लागू की गयी योजनाओं की तरफ आकर्षित करना चाहती हूँ। भारत सरकार योजना बनाकर देश के उन तमाम उपेक्षित समाज को आगे बढ़ाने, उनका विकास करने का कार्य करना चाहती हूँ। किन्तु, इन योजनाओं का लाभ अधिकतर पात्र व्यक्तियों को नहीं मिल पा रहा है। केन्द्र सरकार से योजना चलती है, राज्य सरकार तक जाती है। राज्य सरकार उसे जनपदों में भेजती है। जनपद ग्राम पंचायत को भेजते हैं। ग्राम पंचायत में जैसे ही योजना पहुंचती है, लूट-खसोट शुरू हो जाते हैं - चाहे वह शौचालय बनाने का कार्य हो, चाहे मनरेगा का कार्य हो, चाहे वह आवास बनाने के कार्य हों, ग्रामीण अंचल में कुल 30% ही पात्र व्यक्तियों को योजना का लाभ मिल पा रहा है।

महोदया, मनरेगा द्वारा जो कार्य कराया गया है, वह सिर्फ कागज़ पर कराया गया है। मौके पर उक्त कार्यो का पता नहीं है। ग्राम प्रधान तथा पंचायत अधिकारी के सांठ-गांठ से धन निकाल कर हज़म कर लिया जाता है। मैं अपने संसदीय क्षेत्र बहराइच की तरफ आपका ध्यान आकर्षित करना चाहती हूँ।

माननीय अध्यक्ष : सावित्री जी, पूरा पढ़ने का समय नहीं है। ठीक है, मैं समझ गयी। इसका पालन हो जाना चाहिए।

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Madam Speaker, this is regarding the plight of more than 1,500 Apprentices who had undergone training in Southern Railway and are waiting for appointments since 2008. However, it is not the case with other railway zones. It is not out of place to mention here that for selection as CCAAs candidates, they have to qualify in a proper written, physical and medical test besides interview. It is pertinent to note here that in Southern Railway there are more than 5,000 vacant posts in the safety category alone, which ultimately results in safety compromise and increasing number of accidents.

The situation is not so different in ICF, Chennai which is primarily focused on preference to Apprentices from Tamil Nadu and Andhra Pradesh region. However, they are totally overlooked and importance is given only to applicants of other regions. The ICF's second manufacturing unit has started functioning and opportunities can be given to CCAAs. They are struggling for their livelihood, running from pillar to post for redressal of their genuine grievances.

As per the latest estimates, Railways has to spend Rs.55,000 approximately to recruit one person through open recruitment and thereafter a huge amount of money has to be spent for their training. Therefore, I urge upon the hon. Railway Minister that before going in for open recruitment, kindly give a patient hearing to the genuine grievances of the in-house talents, that is CCAAs of Southern Railway and ICF, Chennai, and issue necessary direction to absorb them at the earliest.

KUMARI SUSHMITA DEV (SILCHAR): Madam, without going into any controversy I just want to point out that this Government has taken the action of banning Uber taxis but today's newspapers are saying that they are still continuing in Delhi. I request this Government, which promised zero tolerance attitude towards crime against women, that some action be taken against the Transport Department officers and the Police Commissioner who admittedly says a forged certificate has been given to a driver who has five antecedents under Goonda Act and three rape cases. I urge this Government to ensure that liberty for women should not be in the Constitution alone but on the streets of the Capital. ...
(Interruptions)

HON. SPEAKER: Nothing will go on record.

(Interruptions) ...*

HON. SPEAKER: Hon. Members P.K. Biju, Dr. A. Sampath, Shri Sankar Prasad Datta, Adv. Joice George, Shri Md. Badaruddoza Khan are permitted to associate with this issue.

श्री रवनीत सिंह (लुधियाना) : मैडम, पहले तो मैं आपका बहुत ही आभारी हू कि इस इश्यू को पहले बिहार के मेम्बर ऑफ पार्लियामेंट ने उठाया और आपने मुझे दुबारा इस पर बोलने का मौका दिया। मैडम, मैं इस पर एक मिनट ज्यादा समय लेना चाहूंगा क्योंकि मैं बहुत ही गंभीर मुद्दे की ओर आपका ध्यान दिलाना चाहता हूँ।

मैडम, लुधियाना में दिल दहलाने वाली घटना हुई है। सत्रह साल की लड़की को स्कूल जाते हुए दिनांक 25 अक्टूबर को तीन लड़कों द्वारा उठाया गया। दो दिनों के बाद उससे सामूहिक बलात्कार किया

* Not recorded.

गया और 27 अक्टूबर को उसे उसके घर के बाहर फेंक दिया गया। मैडम, आप देखें कि वहां लॉ एण्ड ऑर्डर की सिचुएशन कितनी फेल हो चुकी है। 31 अक्टूबर को उसके रिश्तेदार उसी लड़की को, उसके घर में खंभे से बांध कर उसे केस वापस लिये जाने को मज़बूर कर रहे हैं। इससे भी गंभीर बात यह है कि कुछ दिनों के बाद जब वे पुलिस स्टेशन गये तो तीन पुलिस स्टेशनों में वे दर-दर भटकते रहे। कुछ दिनों के बाद जब उन्होंने पुलिस कम्लेन वापस नहीं ली तो वही लड़के, जो जेल गए थे, कुछ दिनों के बाद वे बाहर आए और बाहर आकर उन्होंने उस लड़की के घर जाकर, चार तारीख को, उस पर मिट्टी का तेल फेंक कर आग लगा दी। कल चंडीगढ़ में वह लड़की दम तोड़ गयी।

मैडम, इस तरीके से अगर हालात रहेंगे तो लॉ एण्ड ऑर्डर के ऊपर हमारा कैसे विश्वास रहेगा, कानून के ऊपर कैसे विश्वास रहेगा? इसलिए मेरी आपसे मांग है कि पंजाब में, जहां पर बीजेपी-अकाली दल की गवर्नमेंट है, उस गवर्नमेंट के द्वारा इस पर सख्त से सख्त कार्रवाई होनी चाहिए, जिससे वहां पर लॉ एण्ड ऑर्डर बहाल हो, नहीं तो बीजेपी उस सरकार से अपनी सपोर्ट वापस ले।

श्री चन्द्रकांत खैरे (औरंगाबाद) : अध्यक्ष महोदया, मेरे संसदीय क्षेत्र में, मेरे जिले में, संभाजीनगर, औरंगाबाद में 70 हजार लैंड लाइन टेलीफोन हैं। इनमें से मेरे शहर में करीब 38 हजार टेलीफोन हैं। 70 हजार लैंड लाइन फोन में से 25-26 हजार टेलीफोन बंद पड़े हैं। ग्राहकों के शिकायत करने के बाद अधिकारी कहते हैं कि आप लाकर जमा कर दीजिए। बी.एस.एन.एल. आज 14,979 करोड़ रूपए के घाटे में है। अगर सेल प्रमोशन नहीं होगा, तो कौन उसे यूज करेगा, सब उसे वापस दे देंगे।

आज प्राइवेट टेलीफोन आपरेटर आगे बढ़ रहे हैं। उनके कर्मचारियों और अधिकारियों की संख्या भी कम है और प्राफिटेबल है। हमारे यहां इतना सब होने के बाद भी कुछ नहीं कर पाते हैं। मेरे जिले में 25 हजार टेलीफोन बंद हैं, उसके लिए वहां के संबंधित अधिकारियों के खिलाफ कार्रवाई करनी चाहिए, ताकि ग्राहकों को उचित सुविधा मिल सके।

श्री जगदम्बिका पाल (डुमरियागंज): महोदया, मैं आपका आभारी हूँ कि आपने एक अत्यन्त लोक महत्व के तात्कालिक प्रश्न पर बोलने की मुझे अनुमति दी है। अभी दिसम्बर का पहला सप्ताह है। लखनऊ से पूर्वी उत्तर प्रदेश और पश्चिमी बिहार में कोहरे की स्थिति यह हो गयी है कि सारी ट्रेनें पांच-छः घंटे लेट चल रही हैं, जो एयरलाइंस लखनऊ जा रही हैं, वे कैंसल हो रही हैं। इससे भी ज्यादा गम्भीर बात यह है कि ठण्ड से 9 मौतें हो गयीं। सिद्धार्थ नगर के लोहरिणी गांव में, शास्त्री चौक बस्ती में, संतकबीर नगर में, महाराजगंज में, माननीय सांसद जी बैठे हैं, उनके क्षेत्र में, गोरखपुर में ठण्ड से मौत के बावजूद अभी तक उनके परिवार को कोई मुआवजा नहीं मिला है। अलाव जलते हैं, अगर ठण्डक और कोहरा बढ़ जाता है, गलन बढ़ जाती

है, लेकिन स्थिति यह है कि राजधानी लखनऊ में भी अलाव नहीं जले हैं। इतने गंभीर मामले में मैं आपके माध्यम से ध्यान आकृष्ट करना चाहता हूँ कि जहां ठण्ड और कोहरे से मौत हो रही है, वहां निश्चित तौर से सरकार कोई कदम उठाए, इस दिशा में यहां से निर्देश जाए। धन्यवाद। ... (व्यवधान)

माननीय अध्यक्ष : यह स्टेट का मामला है।

... (व्यवधान)

माननीय अध्यक्ष : श्री पंकज चौधरी और श्री ददन मिश्रा को श्री जगदम्बिका पाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. नेपाल सिंह (रामपुर) : महोदया, मेरे संसदीय क्षेत्र रामपुर, उत्तर प्रदेश में करीब 40 हजार वृद्ध हैं, जिन्हें दो जून की रोटी भी नसीब नहीं हो पाती है। इतनी ही संख्या में ऐसी महिलायें भी हैं, जो पति की अकाल मृत्यु होने के कारण नारकीय जीवन जी रही हैं। कमोवेश यही स्थिति करीब 15 हजार विकलांगों की है, जो अपना पेट पालने के लिए दर-दर की ठोकरें खा रहे हैं। राज्य सरकार के द्वारा दी जाने वाली पेंशन उनके लिए ऊंट के मुंह में जीरा समान है। इसे पाने के लिए उन्हें लोहे के चने चबाने पड़ते हैं। इस जिले के अत्यन्त पिछड़े होने के कारण यहां का सामाजिक संतुलन बिगड़ गया है। रोजगार के साधन अत्यन्त सीमित हैं। स्वरोजगार इनके लिए एक सपना मात्र है। मैं सरकार से अनुरोध करूंगा कि वह राष्ट्रीय वृद्धावस्था पेंशन योजना या किसी अन्य केन्द्रीय योजना से उपरोक्त सभी वर्गों के असहाय लोगों, परिवारों को सामाजिक सुरक्षा प्रदान किए जाने की दिशा में राज्य सरकार से तत्संबंधी सूचना उपलब्ध कराये जाने के लिए कहें, ताकि समय पर उचित कदम उठाए जा सकें।

डॉ. भारतीबेन डी. श्याल (भावनगर) : महोदया, मेरे संसदीय क्षेत्र भावनगर में एक केन्द्रीय विद्यालय है। इस विद्यालय की बिल्डिंग काफी पुरानी है और वह खराब हो चुकी है। विद्यालय में अध्यापक व अन्य स्टॉफ की भी कमी है। यह विद्यालय लगभग बन्द होने की स्थिति में आ गया है। यह विद्यालय पश्चिम रेलवे की जमीन में बना है, जिसके कारण यहां पर सरकार द्वारा भवन निर्माण का कार्य नहीं करवाया जा रहा है। इससे विशेषकर गरीब व मध्यम वर्ग के बच्चों की शिक्षा पर काफी असर पड़ रहा है। मेरा आपसे अनुरोध है कि इसका एक उचित समाधान करते हुए, नए भवन का निर्माण करवाते हुए, आवश्यक अध्यापकों व अन्य स्टॉफ की नियुक्ति करवाने की कृपा करें, ताकि हमारी सरकार ने शिक्षा के प्रति जो सराहनीय कदम उठाए हैं, उनका प्रत्येक परिवार को और हर वर्ग को लाभ मिल सके।

श्री राजन विचारे (ठाणे) : माननीय अध्यक्ष महोदया, मैं इस सदन का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ जिसका सीधा सम्बन्ध मुम्बई की लाइफ लाइन लोकल ट्रेनों से है। उनमें 60



लाख यात्री प्रतिदिन सफर करते हैं। मुम्बई की लाइफ लाइन कही जाने वाली लोकल ट्रेन्स लगातार दुर्घटनाओं के कारण डेथ लाइन बन कर रह गई हैं। वर्ष 2014 की दुर्घटनाओं में मारे गए और घायल हुए लोगों की संख्या 3000 से भी अधिक है। मैं मध्य रेलवे के ठाणे संसदीय क्षेत्र से निर्वाचित होकर आया हूं तथा कुर्ला रेलवे स्टेशन पर रेल दुर्घटनाओं में सबसे ज्यादा मौतें हुई हैं।... (व्यवधान) हर स्टेशनों पर कम से कम 8 दुर्घटनाएं होती हैं। मैं आपके माध्यम से माननीय रेल मंत्री जी निवेदन करता हूं कि मुम्बई के यात्रियों की सुविधाओं और यात्रा के दौरान उनकी सुरक्षा सुनिश्चित करने की ओर ध्यान दें।

DR. KULMANI SAMAL (JAGATSINGHPUR): I thank you very much for giving me time to raise an important issue in this august House. The Mahakalebar ceremony of Sree Jagannath is going to be held on the eve of car festival in 2015. To celebrate such an auspicious occasion, the conservation work of Jagannath Temple at Puri was undertaken with the help of Archeological Survey of India.

Keeping in view the importance of the occasion, around 50 lakh pilgrims will rush to the temple site. So, it is necessary to expedite the process to complete the conservation work of sensitive subsidiary shrines inside the temple complex as per the time period, that is before Nabakalebar Festival takes place. Thank you.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I just want to congratulate you that in your presence so many hon. Members get an opportunity to raise issues of national importance. ... (*Interruptions*)

*SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI) : Hon'ble Madam Speaker "Everybody should get everything; poverty should be wiped out of this country". Under the able guidance of Hon'ble *Puratchithalaivi* Amma, 'Maasi Magam' – the Kumbh Mela of South is organized once in twelve years. This 'Maasi Magam' festival will be organized in February 2016. Several lakhs of pilgrims from all over the country will take part in this mega event. Tamil Nadu Government under the able guidance of Hon'ble Amma has been making all efforts to organize this event in a grand manner. Union Government through its Railway Ministry should work on providing adequate rail facilities for this event. All the three platforms at Kumbakonam Railway Station should be extended and upgraded so as to cater to arrival and departure of trains with at least 24 bogies. There is a foot over bridge to go to platform No 2 from platform No 1. I urge upon the Union Government that an additional foot over bridge should be constructed for reaching platform No 3. Thousands of commuters come to Kumbakonam everyday. There are no adequate retiring rooms for rail passengers at the Kumbakonam railway station. In view of Maasi Magam (Kumbh Mela of South) I urge upon the Railway Ministry that a multi-storey Rail Yatri Niwas should be constructed. Thousands of pilgrims visit the temples in and around Kumbakonam on their religious pursuit. Therefore I request for up-gradation and extension of platforms at Papanasam and Aaduthurai. Moreover Computerized Reservation Centres should be opened in Papanasam and Aaduthurai Railway stations which can function throughout the day. All the trains in this route should also have

* English translation of the speech originally delivered in Tamil.

stoppages at these two stations, Papanasam and Aaduthurai. Information Facilitation Centre for general public should also be opened at the Kumbakonam Model Railway Station. Thank you Madam Speaker.

HON. SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

13.28 hrs

The Lok Sabha then adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

14.30 hrs

The Lok Sabha re-assembled after Lunch at Thirty Minutes past Fourteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. DEPUTY-SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to undertake immediate repair of service roads on National Highway No. 4 in Hubballi, Karnataka

SHRI PRALHAD JOSHI (DHARWAD): Hubballi is a second largest city after Bengaluru in Karnataka. The condition of service roads on the National Highway No. 4 is turning into nightmares for the local residents who are living along this Highway especially in my Parliamentary Constituency, due to lack of maintenance work on the NH-4 and service roads. Although NH4 was upgraded to a four-lane road, service roads were not constructed at Hubballi, Dharwad, Varur, Bankapur and Shiggaon. In the absence of underpasses and junctions, the road had also become dangerous on these above said cities.

Hence, I would like to urge the concerned Hon'ble Minister to look into the matter at the earliest & direct the National Highways Authority of India officials to take up the repair work of service road on N.H.- 4.

* Treated as laid on the Table.

**(ii)Need to run a train from Singrauli in
Madhya Pradesh to Delhi via Bhopal**

श्रीमती रीती पाठक (सीधी) : सिंगरौली मेरे संसदीय क्षेत्र सीधी का एकमात्र रेलवे स्टेशन है । सिंगरौली की पहचान देश में 'उर्जधानी' के रूप में है । यहाँ कोयले की मिनी रत्न कंपनी एन.सी.एल. के साथ-साथ, एन.टी.पी.सी., रिलायन्स पावर, हिण्डालको, एस्सार, डी.बी. पावर, जे.पी. पावर, आर्यन पावर व अन्य कई उद्योग स्थापित हैं । यहाँ से आवागमन के दृष्टिकोण से दिल्ली, भोपाल जो क्रमशः देश व प्रदेश की राजधानी है, के लिए कोई रेलवे सुविधा नहीं है ।

अतः मेरा सरकार से अनुरोध है कि सिंगरौली से भोपाल व दिल्ली के लिए नियमित सायंकालीन नई ट्रेन चलाई जाए ।

**(iii)Need to start inland water way from Deoria in
Uttar Pradesh to Haldia in West Bengal**

श्री रविन्दर कुशवाहा (सलेमपुर): उत्तर प्रदेश में देवरिया जनपद के बरहज बाजार से घाघरा नदी से होकर बलिया जनपद में गंगा नदी से होते हुए हल्दिया तक जल परिवहन के माध्यम से व्यापार होता था । बरहज बाजार तथा मेरे संसदीय क्षेत्र का सीयर बाजार प्रमुख व्यवसायिक केन्द्र है जो घाघरा नदी के किनारे स्थित है । यह नदी बलिया में गंगा नदी से मिलती है ।

अतः मेरा सरकार से अनुरोध है कि वह बरहज बाजार से हल्दिया तक पुनः जल परिवहन प्रारंभ करावे ।

**(iv) Need to undertake conversion of Udaipur-Ahmedabad via
Dungarpur and Himmatnagar railway line into broadgauge**

श्री अर्जुन लाल मीणा (उदयपुर): मैं सरकार का ध्यान मेरे लोक सभा क्षेत्र राजस्थान के उदयपुर की रेल लाइन आमामान परिवर्तन की तरफ दिलाना चाहता हूँ। विश्व पर्यटन मानचित्र पर अपना महत्वपूर्ण स्थान रखने वाले "झीलों की नगरी" के नाम से मशहूर "उदयपुर सिटी" को अहमदाबाद वाया डूंगरपुर-हिम्मतनगर (गुजरात) से ब्रॉडगेज लाइन से जोड़ने के लिए यू.पी.ए. सरकार के कार्यकाल के दौरान रेल बजट में घोषणा की गई थी लेकिन पिछले दस वर्षों से भी अधिक समय में इस महत्वाकांक्षी रेल लाइन को मीटर गेज से ब्रॉडगेज में परिवर्तित करने के कार्य में कोई संतोषप्रद प्रगति नहीं हुई है।

अतः मेरा सरकार से अनुरोध है कि उदयपुर-अहमदाबाद वाया डूंगरपुर-हिम्मतनगर रेल लाइन को मीटर गेज से ब्रॉडगेज में परिवर्तित करने के आमामान परिवर्तन के कार्य को सर्वोच्च प्राथमिकता प्रदान करते हुए आगामी रेल बजट में इस रेल लाइन के लिए पर्याप्त धनराशि का प्रावधान कर शीघ्रातिशीघ्र रेल लाइन को शुरू कराया जाए ताकि उद्योगों, सांस्कृतिक एवं धार्मिक पर्यटकों को रेल सुविधा का लाभ जल्द से जल्द मिल सके।

**(v) Need to ensure payment of arrears of wages and other service benefits to
employees of closed Sugar mill at Hardoi in Uttar Pradesh**

डॉ. अंशुल वर्मा (हरदोई): मेरे संसदीय क्षेत्र हरदोई में उत्तर प्रदेश राज्य चीनी मिल इकाई काफी समय से बन्द पड़ी है। मिल बन्द होने के बाद कर्मचारियों का 40 प्रतिशत वेतन भुगतान किया गया। शेष 60 प्रतिशत भविष्य निधि वेतन एवं अन्य बकाया भुगतान अभी तक नहीं किये गये। लखनऊ के क्षेत्रीय आयुक्त के पत्र संख्या 51709, दिनांक 16.07.2003 कर्मचारियों के वार्षिक लेखा विवरण वर्ष 1991-92 में त्रुटियां होना स्वीकार किया तथा सुधार कर शीघ्र भुगतान करने का आश्वासन भी दिया। प्रपत्र 3ए एवं 6ए के माध्यम से इस कार्यालय में कर्मचारियों का भविष्य निधि एवं अन्य भुगतान राशि जमा होना अंकित है।

अतः मेरा सरकार से अनुरोध है कि जब धन जमा है तो कर्मचारियों का शेष 60 प्रतिशत भविष्य निधि वेतन एवं बकाया का भुगतान अविलम्ब कराया जाए।

**(vi) Need to operate morning and evening flights
between Surat and New Delhi**

SHRIMATI DARSHANA VIKRAM JARDOSH (SURAT): Currently Air India operates only a single flight just 3 times a week from Surat to New Delhi. The current timing of the flight is only in the morning.

I request the Government to reschedule the departure & arrival timings of both morning & evening flights as this will enable businessmen & corporate to finish a full day's work in New Delhi & return to Surat by night. Currently due to operation of flights only in the morning, the passengers have to spend a night in New Delhi, thereby wasting precious time.

I also request the Government to consider Surat for hopping flights between Mumbai & New Delhi. This will enable connectivity to Mumbai as well without having to include direct flights from Mumbai. It will also help Air India to operate multiple flights a day for morning & evening.

Surat is also home to one of the largest number of NRIs in India. They frequently travel home from their respective countries every year. Currently they land at Mumbai and Delhi Airport, which is already very congested. Most of the international flights land during night time. Thus there is no connectivity to Surat at desired hour in the morning from both Mumbai and Delhi.

Under these circumstances, I request the Minister concerned to take action for increasing the frequency of flights to both New Delhi & Mumbai as I am sure they will run with a 90-100% occupancy rate.

(vii)Need to construct a new over bridge on National Highway NO. 8 at Ghodbunder in Palghar Parliamentary Constituency, Maharashtra

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): National Highway No. 8 is six lane Highway and it is proposed to be upgraded into eight lane highway. This highway is very important in the country. The vehicles from Jammu & Kashmir to all states of South India are passing through this Highway. Ghodbunder Bridge in Palghar Parliamentary Constituency, Maharashtra is on this highway but it has been damaged recently even though the work of repairing was completed just few months back. But heavy vehicles of more than 15 tonnes weight are prohibited on the Bridge. Due to this ban, heavy vehicles are diverted through Manor Wada Bhiwandi or Chindholi-Bhiwandi Road. Both these roads are state highways and not suitable for heavy vehicles. Because of this a big traffic problem has arisen. I, therefore, urge the Government to construct a new over-bridge at Ghodbunder at the earliest.

**(viii) Need to establish a Sports Authority in Satna
Parliamentary Constituency, Madhya Pradesh**

श्री गणेश सिंह (सतना) : सतना जिले में लगातार सभी खेलों के खिलाड़ियों को अवसर दिलाने हेतु लगातार खेलों का आयोजन विभिन्न संस्थाओं तथा मेरे द्वारा सांसद ट्राफी का आयोजन निरन्तर किया जाता है लेकिन सतना जिले में खिलाड़ियों के लिए मूलभूत सुविधाओं का अभाव है। जिला केन्द्र में एक सुसज्जित स्टेडियम का नितान्त अभाव होने के कारण यहाँ खेल प्रतिभाओं को समुचित व्यवस्था नहीं मिल पाती है। ग्रामीण क्षेत्र में खेल के लिए बुनियादी ढाँचा नहीं होने के कारण युवाओं को काफी कठिनाइयों का सामना करना पड़ता है। आज ग्रामीण क्षेत्र में बुनियादी स्तर पर मूलभूत खेल अवसंरचना की आवश्यकता है। युवाओं के अंदर खेल के प्रति रूचि पैदा करने के लिए आवश्यक है कि युवाओं में बचपन से ही खेल कार्यकलापों को बढ़ावा दिया जाए ताकि खेलों में उत्तरोत्तर उत्कृष्टता प्राप्त की जा सके।

अतः मेरा सरकार से अनुरोध है कि ग्रामीण क्षेत्र में आठों विकास खण्डों तथा पंचायत स्तर पर एक-एक स्टेडियम का निर्माण किया जाना चाहिए। जिला केन्द्र पर अत्याधुनिक स्टेडियम का निर्माण किया जाए तथा इसे अंतर्राष्ट्रीय स्तर की सभी सुविधा उपलब्ध करायी जाए जिससे हम अंतर्राष्ट्रीय खेल स्पर्धाओं में पदक जीतने वाले खिलाड़ियों का पूल तैयार कर सकेंगे। साथ ही मेरे संसदीय क्षेत्र में खेल के विकास हेतु खेल प्राधिकरण की स्थापना की जाए।

(ix) Need to permit clinical tests of cosmetics on animals in the country

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : सरकार द्वारा जानवरों पर कॉस्मेटिक्स के परीक्षण पर प्रतिबंध लगाया गया है जबकि पड़ोसी देश चीन में इसकी अनुमति है । इस कारण देश में पूरा कॉस्मेटिक्स उद्योग तथा रिसर्च एवं डेवलेपमेन्ट चीन चला जाएगा । सरकार का यह निर्णय " मेक इन इण्डिया " नीति के खिलाफ होगा ।

अतः मेरा सरकार से अनुरोध है कि जिन परीक्षणों की विश्व में वैकल्पिक व्यवस्था नहीं है, उन परीक्षणों को देश में करने की अनुमति दी जाए जिससे इन उद्योगों में लगने वाली सामग्री का निर्माण भारत में हो सके ।

(x) Need to float tenders for removal of boulders, mortars and sand deposited in rivers and drains originating from Nepal causing inundation and erosion of land along the river course in Shrawasti Parliamentary Constituency, Uttar Pradesh

श्री दद्वन मिश्रा (श्रावस्ती) : मेरा संसदीय क्षेत्र भारत-नेपाल की अंतर्राष्ट्रीय सीमा से लगा हुआ है । क्षेत्र का बड़ा भूभाग पहाड़ी एवं वनाच्छादित है । फारेस्ट सेंचुरी 1994 लागू होने से पहले नेपाल के पहाड़ी क्षेत्रों से पानी के साथ भारी मात्रा में आने वाले पत्थर, बजरी एवं बालू/मोरंग की नीलामी के माध्यम से उठान होता था जिसकी वजह से नालों की गहराई बनी रहती थी और पानी के बहाव में रूकावट नहीं आती थी। नदी नालों के माध्यम से पानी का उपयोग उपजाऊ जमीन की सिंचाई आदि के लिए किया जाता था। फारेस्ट सेंचुरी 1994 के लागू होने के बाद पत्थर, बजरी, मोरंग आदि की नीलामी बंद कर दी गयी है जिसके कारण नालों में भारी मात्रा में पत्थर, बजरी तथा मोरंग भर चुका है, नालों के पटान से पानी का बहाव अनियंत्रित होकर उपजाऊ मिट्टी के कटान के साथ-साथ वन सम्पदा को भी भारी नुकसान पहुंचा रहा है और बरसात में आने वाली भयंकर बाढ़ से लगभग 50 से अधिक गांवों के कई हजार किसान और गरीब मजदूर प्रभावित हो रहे हैं, हजारों एकड़ कृषि योग्य भूमि भी बर्बाद होती जा रही है । जनपद बलरामपुर में थारू जनजाति की आबादी लगभग 50 हजार से एक लाख के बीच है । ये लोग तथा अन्य तबके के गरीब मजदूर नदी -नालों से एकत्रित पत्थरों आदि की निकासी के माध्यम से अपनी आजीविका चलाते थे, पत्थरों की नीलामी बंद होने से इनके सामने भी रोजी-रोटी की विकट समस्या आ खड़ा हुई है।

अतः मेरा सरकार से अनुरोध है कि पहाड़ी नालों में भारी मात्रा में जमा हो चुके पत्थर, बजरी एवं मोरंग तथा बालू की नीलामी प्रारंभ करवायी जाए ताकि बंद पड़े नालों की सफाई हो सके और नेपाल से आने वाले पानी की बाढ़ से जन-धन की हानि रोकी जा सके । नदी नालों को लगभग बंद कर चुके पत्थरों, मोरंग बालू तथा बजरी की नीलामी में लाखों बेरोजगार मजदूरों को रोजगार मिलेगा और सरकार को भी राजस्व प्राप्त होगा जिसका उपयोग वनों के संरक्षण में किया जा सकेगा ।

(xi) Need to send a team of experts to Bihar to report on the causes and suggest remedial measures for tackling polluted underground drinking water causing cancer and goiter among the people of North Bihar

श्रीमती रंजीत रंजन (सुपौल) : उत्तर बिहार के करीब 9 जिलों के ग्रामीण एवं शहरी क्षेत्रों में पीने के दूषित पानी के संबंध में बताना चाहती हूँ। इस इलाके में पीने के पानी का स्रोत जमीन के अंदर से चापाकल एवं ट्यूबवैल से निकलने वाला पानी ही है। इस पानी में आयरन एवं आर्सेनिक की इतनी अधिक मात्रा है कि इसे शुद्ध करने के बाद भी यह पीने लायक नहीं हो पाता है जिसके चलते इस इलाके की आम जनता में कैंसर, घेंघा जैसी गंभीर बीमारी होने का खतरा बना रहता है। अब तक बहुत सारे लोग इसकी चपेट में आ भी चुके हैं।

अतः मेरा सरकार से अनुरोध है कि अविलंब एक उच्चस्तरीय विशेषज्ञ समिति बनाकर जाँच हेतु उत्तर बिहार के क्षेत्रों में भेजी जाए ताकि वह आयरन एवं आर्सेनिक गैसों की मात्रा एवं इनके दूर करने के उपाय सुझा सके और सुझाए गए उपायों पर आम जनता के स्वास्थ्य हित के लिए सरकार शीघ्र कारगर कदम उठा सके।

(xii) Need to convert National Highway Nos. 4 and 206 in Karnataka into six lane and four lane respectively

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): I would like to draw the kind attention of the Hon'ble Minister of Road Transport and Highways about the need to convert the particular stretch of National Highways Nos. 4 and No. 206 into six lane and four lane in Karnataka respectively.

The National Highway No.4 runs between Bangaluru and Pune and passes through Nelamangala and Tumkur in Karnataka. The traffic density between Nelamangala and Tumkur is unsustainable. It is eligible for eight lane but it is only four lane. Similarly, the National Highway No. 206 which runs between Tumkur and Honnavar through Gubbi and Tiptur is having only seven meter width. But the traffic density here also is more than 40,000 per car unit. Though this road is also eligible for four lane, presently it is having only seven meter width. The consequential effect is frequent accidents taking place. So, it is necessary to upgrade the National Highway No. 206 into four lane and to convert the stretch between Nelamangala and Tumkur of National Highway No.4 into six lane.

I urge upon the Union Government to take up these works immediately to avoid fatal accidents on these roads.

(xiii) Need to continue the National Agriculture Insurance Scheme in the country

DR. K. GOPAL (NAGAPATTINAM): India is having an Agriculture based economy. At the same time Indian Agriculture depends on unpredictable Monsoon. Considering this fact, Government of India during 1999 had announced NAIS (National Agriculture Insurance Scheme). Crop Insurance is the only weather-proofing mechanism available to millions of our farmers to mitigate the impact of adverse climatic conditions.

But it is unfortunate that Government of India suddenly withdrew the NAIS scheme during November 2013 and the same has been communicated to all state Governments and we came to know that certain states are strongly exposed to the withdrawal of the scheme.

The decision taken by the Government of India to withdraw the NAIS and replace it with the National Crop Insurance Programme (NCIP) from Rabi 2013 is a rude shock to the farmers.

The introduction of the NCIP increased the burden of premium on the farmers of Tamil Nadu manifold. The Chief Minister of Tamil Nadu had requested the Government of India to permit implementation of NAIS instead of NCIP.

Under the new National Crop Insurance Programme, there is no remunerative Price for agriculture produces. Further, the input cost has increased enormously, there is lack of sufficient manpower for agricultural activities and required machineries are not available. The department of Agriculture and Cooperation, Government of India in its website stated that a new Crop Insurance Programme based on crop yield and income would be rolled out shortly. It is requested that the Government of Tamil Nadu may be permitted to continue with implementation of NAIS during next year also on the existing pattern of sharing of premium subsidy and compensation, as the operational modalities of the proposed new Crop Insurance Programme yet are to be chalked out.

(xiv)Need to undertake construction of roads under Pradhan Mantri Gram Sadak Yojana in West Bengal as per programme guidelines and technical specifications

DR. RATNA DE (NAG) (HOOGHLY): Pradhan Mantri Gram Sadak Yojana (PMGSY) aims at providing good all weather road connectivity to the unconnected eligible habitations in rural areas. PMGSY is being implemented successfully in many states. But there is a need to monitor programme guidelines technical specifications and geometric design standards as prescribed by the Indian Roads Congress. I could find at many places in West Bengal that the utility services like drinking water electricity, school etc. are not being well taken care of with the result that roads constructed under the PMGSY are not utilized properly or to the fullest extent. I found a unique problem, for example, when the existing electricity posts were removed for the construction of roads under PMGSY, it is the bounden duty of the authorities and the contractors to ensure that electricity posts are located at appropriate places after construction of roads. But unfortunately this is not being done. Probably the reason for such callous attitude by authorities or contractors is that no funds are allocated under PMGSY for relocation of electricity posts once the roads are constructed. I, therefore, urge the Government to take remedial steps in this regard.

**(xv) Need to make Supplementary Budgetary Provisions during 2014-2015
for establishment of premier educational institutions and creation of
Knowledge hubs in Andhra Pradesh**

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Section 93 of the Andhra Pradesh Reorganization Act states that 11 premier educational institutions and 8 major infrastructure projects would be set up in the new state of Andhra Pradesh. However, none of these would compensate for the loss or excellent research and education network of the Hyderabad city. Nevertheless, considering it would take eight to ten years to create knowledge hubs, I request that necessary Supplementary Budgetary provision be made in the current financial year for initiating the process to establish these institutions and make them fully operational by the end of the current plan. For this purpose a provision of Rs 2000 crores may kindly be provided in the Union Budget during the current financial year for the preparation of DPR, infrastructure development and other activities. In this connection, Government of India should intervene and do justice to Andhra Pradesh State.

(xvi) Regarding making remittances by Non-Resident Indians to their relatives in India tax-free

श्री भगवंत मान (संगरूर): पूरी दुनिया में भारतीय अलग-अलग देशों में रहते हैं। वे सख्त मेहनत करके 20-20 घंटे कार्य करने के बाद कमाई करते हैं और बहुतों के परिवार एवं रिश्तेदार जो हमारे देश में रहते हैं, उनको भी विदेशी कमाई में से पैसे भेजने पड़ते हैं। जब कोई भी एन.आर.आई. भारतीय विदेश में पैसे कमाता है तो उसको उस देश के कानून के अनुसार उस देश में टैक्स देना होता है। वे अपनी खून-पसीने की कमाई से कुछ हिस्सा अपने परिवारजनों को भारत भेजते हैं ताकि वे भी सुखद जीवन जी सकें। लेकिन सरकार ने उनके पैसे भेजने पर भी 12.5 प्रतिशत की दर से टैक्स लगा दिया है। अर्थात् अगर कोई भारतीय विदेश से अपने परिवारजनों को 1 लाख रुपये भेजेगा तो उस पर 12.5 प्रतिशत टैक्स लगेगा और परिवार वालों को एक लाख की जगह सिर्फ 87.50 हजार रुपये मिलेंगे। इससे ब्लैक मनी एवं अन्य गैर कानूनी तरीकों से भारत में मनी भेजने पर वे मजबूर होंगे ताकि इस टैक्स को बचाया जा सके। पंजाब में बहुत पैसा विदेशों में रहने वाले रिश्तेदारों की कमाई से आता है।

अतः मेरा सरकार से अनुरोध है कि उपरोक्त टैक्स को हटाया जाए ताकि विदेशों में काम करने वाले भारतीय भारत में रहने वाले अपने परिवारजनों व रिश्तेदारों को आर्थिक मदद करते समय किसी प्रकार के टैक्स के डर से अपने पैसे भारत भेजने से न डरें।

(xvii) Need to review the recommendations of Dr. Meena Kumari Committee constituted for comprehensive review of the deep sea fishing policy

SHRI E.T. MOHAMMAD BASHEER (PONNANI): The Department of Animal Husbandry, Dairying and Fisheries (DAHD&F), Ministry of Agriculture, Government of India vide their Order No.21001/7/2009-FY(Ind) dated 01 August 2013 constituted an Expert Committee for Comprehensive Review of Deep Fishing.

Now the committee headed by Dr Meena Kumari has submitted its report. The report justifies the exploitation of our marine resources by foreign companies. It allows foreign fishing vessels and foreign crew in Indian waters. The report contradicts the recommendations of P. Murari Committee that opposed issue of licences to foreign fishing vessels. The Murari Committee has recommended that the existing licences of foreign fishing vessels should not be renewed. One of the major recommendations of the committee states that declaring 200-500 meters along the coast as a buffer zone would affect the fishing activities of traditional fishermen, leading to major crisis in traditional and small scale fishing sector.

I, therefore, appeal to the Hon'ble Prime Minister that the recommendations of the Dr. Meena Kumari may not be considered in the interest of fishermen of various States including Kerala.

**(xviii) Need to enhance the rate of honorarium of 'Preraks' engaged under
Sarva Siksha Abhiyan and also regularize their services**

श्री रामा किशोर सिंह (वैशाली) : साक्षरता अभियान के तहत देश में खासकर बिहार में कई वर्षों से प्रेरक अपनी सेवाएं प्रदान कर रहे हैं परंतु उन्हें कार्य में काफी कठिनाइयों का सामना करना पड़ रहा है। उक्त प्रेरकों ने सरकार के समक्ष अपनी सेवा नियमितीकरण और सेवा पुस्तिका का संधारण, मानदेय में वृद्धि, अनावर्ती व्यय की राशि पंचायत लोक शिक्षा केन्द्र को उपलब्ध कराने, पंचायत लोक शिक्षा केन्द्र का संयुक्त खाता संचालन शीघ्र खोलने, पंचायत के विकास कार्यों से पंचायत लोक शिक्षा केन्द्र को जोड़ने और प्रेरकों को बीमा योजना के अंतर्गत शामिल करने आदि की मांग की है परंतु इस संबंध में सरकार द्वारा अभी तक समुचित कदम नहीं उठाए गए हैं जबकि राज्य सरकार के द्वारा नियुक्त टोला सेवक एवं तालिमी मरकज की नियुक्ति प्रेरक की नियुक्ति के पश्चात होने के बावजूद उन लोगों की मानदेय राशि 3 हजार रुपये से बढ़ाकर 7 हजार रुपये कर दी गयी और आरंभ से अब तक प्रेरकों का मानदेय 2 हजार रुपये ही है।

अतः मेरा सरकार से अनुरोध है कि प्रेरकों की माँगों पर सहानुभूतिपूर्वक विचार कर उनकी सेवा विसंगतियों को दूर कर तत्काल प्रभाव से मानदेय में बढोत्तरी करते हुए उनका सेवा नियमितीकरण किया जाए।

14.31 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 2014-15

HON. DEPUTY-SPEAKER: The House shall now take up Item No.22, that is Supplementary Demands for Grants (General) 2014-15.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, I am placing the Supplementary Demands for Grants for discussion of the House. Whatever discussion takes place, I will answer towards the end.

Sir, I beg to move:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 4, 7 to 9, 11 to 13, 15 to 17, 19, 20, 28, 29, 31 to 34, 46, 47, 49, 51, 54, 55, 58 to 60, 62, 66, 68 to 70, 73, 75 to 77, 83, 88 to 90, 92, 95, 98, 102 to 104 and 106 to 108.”

HON. DEPUTY-SPEAKER: Motion moved:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 4, 7 to 9, 11 to 13, 15 to 17, 19, 20, 28, 29, 31 to 34, 46, 47, 49, 51, 54, 55, 58 to 60, 62, 66, 68 to 70, 73, 75 to 77, 83, 88 to 90, 92, 95, 98, 102 to 104 and 106 to 108.”

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Hon. Deputy-Speaker, Sir, I thank you very much for this opportunity to speak on the Supplementary Demands for Grants presented by the hon. Finance Minister.

Six months have elapsed after the present Government came and presented the Budget. Sometimes, it could be said that it is too early to make an assessment with regard to the governance and performance of this Ministry. We may have to raise many issues because a lot of expectations, aspirations have been raised not only during elections but also subsequent to election. At various platforms hopes have been raised. But when we look at the performance of the Government, we find that the performance of the Government, as promised by the Government, is nowhere even near the watermark. I would rather say that it is quite disappointing.

I will not take much time because I was told that the time allotted to our Party is only 45 minutes. I would like to give opportunity to our colleagues to speak. I must say that the general image of the performance of the Budget of this Government is rather pro-rich and anti-poor and it is patent with their first Budget as well as subsequent pronouncements and also the Supplementary Budget which has been presented.

The increase in budgetary allocation from UPA to NDA is about 93 per cent for urban development whereas for rural development the figure is only about 7 per cent. It is more urban-biased. The allocation of funds by the BJP in their Budget clearly shows their strong preference for sectors such as Defence, road infrastructure and urban development to the prejudice of the social sector. Ministries like the Ministry of Women and Child Development, the Ministry of Social Justice and Empowerment and the Ministry of Labour and Employment are given less than one per cent of the total budget allocation. I am just telling you that this approach really reflects the attitude towards the poor and also the attitude towards a number of flagship programmes which were implemented by the UPA Government. Even for the promises which are made, for example, Swachh Bharat, there is no allocation. I just wanted to see whether there is any increase

for rural development. I did not find any entry with regard to this increase. No special provisions have been made even with regard to the Adarsh or modern village. Many of these projects which are supposed to be the favourite projects of the Prime Minister, there is no allocation.

Even the CAD gap has widened to 10.1 billion dollars on gold imports. In fact, this Current Account Deficit gap between the import payments and export receipts widened sharply to the extent of 21 per cent of the GDP. The economists are forecasting that the lower oil import might get partially offset by an increase in gold imports in the second quarter of this year. After your Government came, as much as gold worth Rs.2 lakh crore has been officially imported. It is a matter to be seen whether it is a conversion of black money into gold or maybe that there are so many items which are not officially shown but so much of more gold must have come to this country. That has totally upset the economy and it is very much manifest in the whole thing. The current account is -10.1 per cent; goods and services is -19.1 per cent; goods is -38.5 per cent; non-monetary bond is -7.6 per cent; and oil is -22.7 per cent. This is how your story with regard to financial management goes on.

When you go to the status of financial condition, as on October 2014, the total receipts are 38.5 per cent; non-plan expenditure - 57 per cent; plan expenditure - 46.4 per cent; fiscal deficit - 89.6 per cent; and revenue deficit - 98.5 per cent. The economy is in the woods. Even though it looks as if corporate sentiment is very high because of the mandate given, it has not been translated into any firm investment revival. It is totally disappointing. This cannot go on for ever. People are already disappointed. The front page news in all the newspapers is in your favour but all the editorials, write ups and inside pages of important national papers or even the *New York Times* are against you. I do not know if you are happy by seeing the titles on the front page only. Even the front page publicity, ultimately, has not taken you anywhere.

In fact, the deficit touches 89.6 per cent. Where is the *achche din*, the good days? It has taken six months time. *Achche din* is not seen on the horizon. You may say that you are here to stay, consolidate and take off. You have taken six months time to take off. There is fall in the indirect tax collection to the tune of Rs. 90,000 crore in the current fiscal year. Government stands at Rs. 65,000 crore shortfall in indirect tax. Merchandise exports fell as trade deficit widened to 13.3 billion dollars in October. Trade deficit calls for smarter currency management in which the RBI or the Government, as the case may be, has totally failed. In fact, banks have been managed in such a way, I may be wrong in figures, that maybe, in 10 to 12 banks the posts of CMDs have not been filled. There is a lot of uncertainty. I do not want to get into details because it will take more time. But even though officially it is four per cent NPA, the stressed loan is to the extent of 28 per cent. Even in 2008-09, none of the banks had gone to bankrupt. Even at worst of the times in the economy, during the economic depression in 2008-09, this had not come to this precipice. Now, it is the worst. We do not know as to where we are leading to ultimately. If the same thing continues for another one or two months, then I am afraid, some of the banks may be liquidated or may become bankrupt. This is the pity. Nothing is done to restructure the banks.

The Committee headed by the Governor, Reserve Bank of India selected six or seven CMDs of the banks after due diligence, and that was suddenly cancelled. Who cancelled it? It may not have conformed to your standards of selection. But I do not expect these things to happen under Shri Arun Jaitley. I can understand about others. We always considered you as a professional man in managing the administration, the Government and also finance.

SHRI ARUN JAITLEY: Shri Moily is a very senior respected colleague. I fully trust his judgement. He made two comments. He may please verify it. If he wants to see the records I will show it to him. The UPA took over when the NPAs were two per cent and left behind NPAs at six per cent. So, it is currently at six per cent which you left behind and not four per cent that you mentioned. So much for the

NPAs of the banks. Now, if you want to know why these appointments were cancelled, the manner in which the appointments were made, the markings on basis of which candidates were rated and each candidate who in the normal performance rating of the last few years was not placed high, as a rule got 29 out of 30 marks in the interview. Therefore, after a CBI report, the matter was referred for reconsideration to the RBI Governor. Therefore, if you want to see those records, I will show you the records.

SHRI M. VEERAPPA MOILY : It is not the question of seeing the records. RBI Governor was the Chairman of the Selection Committee and it was the same RBI Governor and the members of the Committee who cancelled the appointments. Either the RBI Governor should quit on moral grounds, if he feels so or the members should quit. I do not blame you for it. You must have found new factors. I am not disputing on that point. It is known to you.

I was saying that they may not conform with the standard that was set by you. You have explained some facets of those standards but at the same time, how can you rely upon the same Committee which recommends it? How do you rely upon that Committee's judgement in future? This is where I would like to say that things should be looked into.

So far as interest rates are concerned, now it has become mature to reduce the interest rates. You agree that you have given statements in a number of places. Even the RBI Governor agrees that it deserves it. Japan has done it and has reduced the interest rate. China has reduced the interest rate. Everybody has done it. But you refused to do that. That means, it is not a sensitive Government. You are totally insensitive to the problems of the agriculturists, farmers, industries and manufacturing sector. That is why, it does not take off. Manufacturing and job creation have been reduced totally. That is why I said that in totality with regard to the financial position.

As regards social sector funds, I have already said that it has slashed. Arbitrary budget cuts, MNREGA is choked, high fiscal deficit, inflation woes

limit, India chances of rating upgrade dwindled as reservation rating agency like Moody. NCAER lowers GDP growth outlook to five per cent on weak fundamentals. We have been telling that, due to world economic recession, due to many domestic and external factors in economy, perception has failed but fundamentals are very strong.

Now the stage has come when you have to admit and confess that the fundamentals have become weak day by day and every economist wants to say that this is what is happening to the country. If fundamentals are weak, I think, it will take many years to restore back the confidence. These are the wages of inefficiency. Fast growth is not given and in fact, you have dealt with fiscal health of the country in a very crude way. It may be that you could not devote yourself totally to finance. It is just like a structural engineer doing the work of interior decoration also. You have to speak for the Government also. I do not think that a Finance Minister can be espoused to this kind of a post. Being an elder person than you, I think, I have a moral right to say that. The Finance Ministry requires total focus and total attention. It may be that sometimes, you should be really serious. ... (*Interruptions*) It is all right. He has given up Defence portfolio. But taking over I&B will dent your image as a Finance Minister. This is my advice. ... (*Interruptions*) It is a colorful job, no doubt. We want you to be colourful. But being a good and sound Finance Minister, you can really be colourful. This is one thing which I would like to say here.

Growing external gaps call for reforms. I do not find any reforms which are in the horizon.

I will come back to a few points now on the Planning Commission. In fact, the Prime Minister quotes the Report of the High Level Expert Committee on effective management of public expenditure. It is a Report presented under the Chairmanship of Dr. C. Rangarajan. He has presented a Report. The members of that Committee are quite eminent economist. The representatives from the RBI, the Planning Commission, Dr. Kausik, the economist, were there. I have got the



Report. At no point of time he had recommended the winding up of the Planning Commission. In fact, the idea was to strengthen the Planning Commission and not to wind it up. This Institution has 64 years of time tested existence.

When I was speaking on the Budget, I said that if the institutions fail, the nation will fail and if the institutions are nurtured, the nation will develop. I had given the example of North Korea and South Korea. They have the same geography, the same kind of ethnicity, but still there is a difference.

The Prime Minister seems to be quoting the speech of Dr. Manmohan Singh to say that he himself was not willing to continue it, which is not correct. He has very clearly said it. I would like to read out the last paragraph of his speech. He said: “India’s development story is a work in progress. The Planning Commission has played a historic role in this story so far. But there is a lot of distance that is still to be covered. The external world is changing rapidly. Structure of the economy and the role of the State in the economy are also changing. With an increasingly open and liberalised economy, with a greater reliance on market mechanism, we need to reflect on what the role of Planning Commission needs to be in this new world. Are we still using tools and approaches which were designed for a different era? Have we added new functions and layers without any restructuring?” So, he has not recommended winding up of the Planning Commission. ... (*Interruptions*) I will just take another five minutes. So, he has very clearly said that the Planning Commission should be strengthened.

In mythology there is a story. There were two rakshasas, Vathapi and Ilavala. You must have heard the story. Ilavala would turn his brother into a goat. He would invite the *rishis* for a grand feast at his house. He would cut his brother, who was turned into a goat, into pieces and cook a delicacy with it. He would offer the *rishi* this special meat dish. After meal he would call his brother out, “Vathapi come out”. His brother would respond from the belly of the *rishi* and come out alive in one piece. In the process the *rishi* would be killed. Agasthya was an intelligent man like you. With him also the *rakshasas* repeated the game and

Vathapi entered his stomach. Maybe in those days *rishis* were non-vegetarians. So, after he entered, Ilavala who is outside asks Vathapi to come out. But Agasthya said “*Vathapi Jeerno Bhava*”. He digested Vathapi inside.

I think this is what has happened. A Committee appointed by the Planning Commission, under Shri Ahluwalia, itself recommends winding up of the Planning Commission! This is like the story of Agasthya, Vathapi and Ilavala. ... (*Interruptions*) I will conclude in just one minute. This is what is happening and it is not correct.

There are number of other points which I want to raise, for example issues relating to the oil sector. I will raise this point and conclude. Now, the prices have come down to less than 70 dollars. It is fantastic in the short-term. You feel happy that the import cost has come down. But in the medium-term and in the long-term this is dangerous for the country. You stopped all your exploration activities. There have been a lot of low yielding fruits, which you could have availed. In fact, it is not done. It is a fight between the OPEC countries and US, Iran and Canada. You are fixing gas price in a most unscientific way. The recommendations given by the expert bodies are overruled by the bureaucracy. I can understand that.

You can either adopt the Rangarajan’s formula or Vijay Kelkar’s formula; or if you have not agreed with any one of them, you should have constituted another committee; and that professional committee would have given a report. So, there is a lack of clarity in fixing gas prices; no investor will come. You are comparing yourself with Russia. In Russia, it is only regulated price; you have taken that component. They flare more gas than India consumes. This is how many of these things have happened. These distortions will definitely distort the economy of the country.

What is Planning Commission replacement? You wanted to have a China model. China model is a government within a government – parallel government, no democracy. I have seen that report. Since we have no time, I don’t want to deal

with that. But that would definitely destroy the decentralisation process, and that is not a substitute at all.

India's economy has now lost momentum. In the first six months time, many of the decisions which people expected have not come. Credibility has not been built. It has been totally eroded. In fact, all investments have been held up. We need to adopt to the changing times. SAARC Summit was a subtle but clear jolt that India has its work cut out in South Asia. There is a real jolt. China always kept a low profile while growing their strength. But we always, in the beginning itself, kept a high profile. If you are adopting China's example, China's story is totally different. You adopted a high profile; that is how in the international field, PM has visited six or seven countries. I don't think any investment could come. Indian basket of crude oil has fallen by 45 per cent. In fact, there is an opportunity and that opportunity, I am afraid, you are not making use of, the kind of opportunity which is now given to this country.

You have increased excise duty on branded oil. What is the idea of branded oil? The idea is to maintain pollution free environment. Decisions are taken in an isolated way without taking any holistic view. These are the issues, and that is why the expectations from you particularly have been very high. I think that people are now disillusioned. Unless you wake up and focus on your job, things are going to be very bad. Performance, achievements and the governance in six months are dismal. This is what I am constrained to say. Thank you very much.

15.00 hrs.

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): श्रीमन्, आदरणीय यशस्वी वित्त मंत्री जी के द्वारा, जो र्वा 2014-15 की अनुपूरक मांगों के लिए, जो 54 अनुदान मांगें, 12529.48 करोड़ रुपये के, सकल अतिरिक्त व्यय को अधिकृत करने का, सदन में अनुमोदन हेतु लाए हैं और 54 विभागों में जिस तरीके से ये अतिरिक्त अनुदान की मांगें आई हैं, मैं उनके पक्ष में बोलने के लिए खड़ा हुआ हूं।

महोदय, मैं समझता हूं कि जिस तरीके से इस छः महीने में एक क्रान्तिकारी क़दम अर्थव्यवस्था की दिशा में इस सरकार का बढ़ा है, उससे न केवल इस देश के लोगों में आत्मविश्वास बढ़ा है, बल्कि उसने सारी दुनिया में अपनी छाप छोड़ी है। भारत के लोगों ने निर्णायक वोट देकर जिस मंशा को प्रकट किया था उसे बहुत तेजी से और ताकत के साथ स्थापित करने का काम सरकार ने किया है और इसके लिए मैं वित्त मंत्री जी को बधाई देना चाहता हूं।

महोदय, मैं आदरणीय मोइली जी को सुन रहा था और मुझे आश्चर्य हो रहा था। यदि मैं सूत्र रूप में भी कहूं तो पिछले छः महीने के अंदर एनडीए की सरकार ने जिस गति से, जिस रास्ते से, जिस कठोरता और जिस तीव्रता से एक रास्ता अपनाया है, वह निश्चित रूप से स्वाधीन भारत में ऐसे अवसर कम आए होंगे। पिछले छः महीने में, मैं समझता हूं कि विकास की जो गति थी वह बढ़ी और मैं आदरणीय मोइली जी से कहना भी चाहूंगा कि जब आपकी सरकार थी तो तिमाही समीक्षा में विकास दर चार प्रतिशत से भी नीचे चली गयी थी। इनकी सरकार के समय में विकास दर को जहां लाकर इन्होंने छोड़ा था, उस में आज लगातार बढ़ोतरी हो रही है। इसके लिए मैं हमारी सरकार को बहुत बधाई देना चाहता हूं और अभिनंदन करना चाहता हूं। पिछली एनडीए की सरकार में विकास दर आठ प्रतिशत तक गयी थी। लेकिन वह कांग्रेस की सरकार में गिरते-गिरते चार प्रतिशत तक भी आयी है। मैं यह समझता हूं कि 5.7 प्रतिशत की विकास दर बढ़ रही है और हमें भरोसा है कि आठ प्रतिशत की जो विकास दर का लक्ष्य है, उसको सरकार निश्चित रूप से हासिल करेगी। इसके लिए मैं बहुत बधाई देना चाहता हूं।

15.02 hrs.**(Prof. K.V. Thomas in the Chair)**

महोदय, पिछले दो सालों का मूल्यांकन इस सरकार के छः महीनों से किया जाए तो जमीन और आसमान का अंतर नज़र आता है। राजकोषीय घाटे का यदि पिछले पांच वर्ष का, वर्तमान की स्थिति से आकलन करें तो जमीन आसमान का अंतर है। सरकार ने कुछ निश्चित कदम उठाकर जो गति बढ़ाई है, उससे खाद्य पदार्थों की महंगाई में गिरावट आयी है, महंगाई पर कंट्रोल किया गया है। अंतर्राष्ट्रीय मुद्रा कोष के अनुसार भारत की विकास दर में साफ सुधार दिखायी दे रहा है। यह दुनिया को दिख रहा है और अगले

दो सालों में भारत की विकास दर सात प्रतिशत हो जाएगी। यह सरकार अपने आप में एक इतिहास को रचेगी। इसके लिए भी मैं वित्त मंत्री जी को बधाई और धन्यवाद देना चाहता हूँ।

महोदय, हमारे यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी को न केवल इस देश ने बल्कि पूरे विश्व ने अपने हाथों में लिया है। इस तरह के नेतृत्व को स्वीकार किया है। उनके नेतृत्व में जो महत्वपूर्ण काम हो रहे हैं, चाहे वह भ्रष्टाचार को कम करने का हो, सफल प्रबंधन का हो, नयी कारीगरी योजनाओं को लाने का हो, न्यूनतम शासन अधिकतम अभिशासन करने का विषय हो, वस्तु एवं सेवा कर को लागू करने का विषय हो, कर प्रशासन को मजबूत करने और अर्थव्यवस्था को समग्र विकास देने की दिशा में ठोस कदम बढ़ाना हो, प्रत्यक्ष विदेशी निवेश को देश में लाकर बेरोजगारी को दूर करने और आर्थिक मजबूती देने का विषय हो। एनडीए सरकार की नीतियों ने इन क्षेत्रों में चुनिंदा रूप से प्रत्यक्ष विदेशी निवेश के रूप से प्रोत्साहन भी दिया है, चाहे बीमा का क्षेत्र हो, स्मार्ट शहरों के विकास के लिए हो, रेलवे और रक्षा क्षेत्र के लिए हो, किसानों के लिए हो।

प्रधानमंत्री कृषि सिंचाई योजना है, मैं अभी देख रहा था, जब आपने कहा कि इसमें कुछ नहीं है। ग्रामीण क्षेत्र के लिए है, रक्षा क्षेत्र के लिए है, स्वच्छता के लिए है, बचत कर योजना है, दीनदयाल उपाध्याय ग्राम ज्योति योजना लागू करने और उसको सशक्त करने के लिए इस बजट में लेकर आए हैं। मैं समझता हूँ कि स्वच्छता अभियान पर प्रधानमंत्री जी ने बल दिया है और गांधी जी की 150वीं जन्मशती तक, वर्ष 2019 तक सम्पूर्ण भारत को स्वच्छता के रूप में दुनिया के सामने स्थापित करने का मिशन है। इसके लिए मैं सरकार को बधाई देना चाहता हूँ। यदि आज देखा जाए तो तब रुपये का अवमूल्यन कहां चला गया था और आज रुपये का अवमूल्यन कहां है। यदि राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर देखा जाए, मई, 2013 में एक डालर 68 रुपये में आकर खड़ा हो गया था और आज वह 62 रुपये पहुंच गया है। यह इस सरकार की गंभीरता तथा सरकार के प्रति लोगों में भरोसे का पुख्ता उदाहरण है। अभी पेट्रोल और डीजल के बारे में कहा गया तो मुझे आश्चर्य हो रहा था ... (व्यवधान) 68 रुपये हुआ था। अब यह 68 से 62 रुपये आया है। मैं यह कहना चाहता हूँ कि तब यह कहां था और आज कहां है। मैंने अपने शब्दों में संशोधन कर दिया। यह छः महीनों में हमारी इस सरकार के भरोसे का प्रमाण है। मुझे आश्चर्य होता है कि यदि कम होता है तो उसमें भी हमारे मित्रों को बड़ा दुख है। यदि गैस की कीमतें कम हो रही हैं तो उसमें भी परेशानी है। पेट्रोल और डीजल की कीमतें भी कम हो रही हैं तो उसमें भी परेशानी है। देश के इतिहास में शायद यह पहला अवसर है कि छः महीने में सात बार डीजल के दाम नीचे गिरे हैं, यह अपने आपमें इतिहास है और यह कहते हैं कि पहले भी कम हुआ था। जो कम होता था, वह लोगों के लिए नहीं होता था, मैं समझता हूँ कि पहली बार उपभोक्ता को इसका लाभ मिला है।

श्रीमन्, आज महंगाई की बात करते हैं, लेकिन महंगाई को कंट्रोल करने में आम जनता की बातें करते हैं, क्या लोग भूल जायेंगे कि जब आलू और प्याज की कीमतें अस्सी रुपये हो जाती थीं, यह पहला अवसर है जब 20 या 25 रुपये से ऊपर प्याज की कीमतें नहीं गईं, इससे आम गरीब को संरक्षण मिला है। पहली बार महंगाई पर कंट्रोल हुआ है और गरीबों के बारे में कहते हैं कि गरीबों का कोई विचार नहीं करते हैं। मैं कहना चाहता हूँ कि क्या जनधन योजना गरीबों के लिए नहीं है। आठ करोड़ से भी अधिक लोगों ने प्रधान मंत्री जनधन योजना का लाभ उठाया और इतना ही नहीं, यह सरकार आम आदमी तक गई है और वह आम आदमी जो कभी बैंक में खड़ा भी नहीं हो सकता था, उसका बैंक में खाता ही नहीं होता था, आज उसे बैंकों में खाते की सुविधा भी दी गई है। इतना ही नहीं दुर्घटना होने पर जीवन बीमा एक लाख रुपये तक दिया है। स्वास्थ्य सुरक्षा की दृष्टि से तीस हजार रुपये का बीमा दिया है और यही नहीं यदि उसका खाता छः महीने तक छोटा-छोटा भी चलता रहता है तो छः महीने के बाद पांच हजार का लोन उसे बिना किसी जमानत के मिलता है। मैं कहना चाहता हूँ कि चाहे जनधन योजना हो या सब्सिडी वाले गैस के सिलेंडर की योजना हो, पैसे सीधे गरीब के खाते में जाने की योजना बहुत कामयाब योजना है। इससे पैसा दलालों के हाथों में नहीं जायेगा, बल्कि यह पैसा सीधा उपभोक्ता के हाथों में जायेगा। तीन करोड़ लोग जो झुग्गी-झोंपड़ियों में रहते हैं, जिनके सिरों पर किसी प्रकार का कोई आश्रय नहीं है, ऐसे लोगों को आवास देने का जो अभियान है, इससे गरीबों को बहुत राहत मिलेगी। इसके अलावा मेक इन इंडिया और कौशल विकास प्रोग्राम दोनों एक-दूसरे के पूरक हैं। ये दोनो देश की तकदीर और तस्वीर को भी बदलेंगे। इस अभियान को सुचारु रूप से चलाने के लिए हमारे माननीय वित्त मंत्री जी ने पहले भी बजट का प्रावधान किया और जो कमी हुई तो अनुपूरक बजट में इसे और आगे बढ़ाने की कोशिश की है।

महोदय, आज विदेशों से देश में निवेश बढ़ा है। कौन इस बात को नहीं जानता कि पूरी दुनिया का आज भारत पर भरोसा बढ़ा है। चाहे रक्षा के क्षेत्र में हो, रेल के क्षेत्र में हो या अन्य किसी क्षेत्र में हो, बाहर से निवेशक हमारे यहां आ रहे हैं। मैं बधाई देना चाहता हूँ, क्योंकि पहले रक्षा के क्षेत्र में गड़बड़ियां हुई थीं, इतने वर्षों से हम रक्षा के क्षेत्र में शस्त्रों की खरीद नहीं कर पा रहे थे, पहली बार इस सरकार ने हिम्मत करके उन शस्त्रों की खरीददारी कराई और इतना ही नहीं जो शस्त्र बाहर से खरीदे जाते थे, आज हम उनका अपने देश में उत्पादन करेंगे, यहां निर्मित करेंगे, इससे यहां के लोगों को रोजगार मिलेगा, यहां का पैसा विदेशों में नहीं जायेगा। हमारे यहां के हाथों को काम मिलेगा और इससे यहां निवेश भी होगा।

महोदय, मैं तो बहुत सारे बिंदुओं पर अपनी बात कहना चाहता था। लेकिन मैं एक बात जरूर कहूंगा कि चाहे पेयजल का विषय हो, चाहे स्वच्छ भारत का विषय हो, चाहे पर्यावरण के संशोधन के विषय में रहा हो, मैंने अनुपूरक बजट को देखा है, हरेक मद में माननीय मंत्री जी ने बहुत सोच-समझ कर प्रावधान



किए हैं। उन्होंने इस वर्ष में पूरी योजनाओं को ले कर इस देश की विकास की गति को और अग्रसर करने का अभियान अपने हाथ में लिया है। मैं बहुत विनम्रता से एक बार उनको बधाई देना चाहता हूँ और यह कहना चाहता हूँ कि यह सरकार इतिहास रचेगी और भारत की आम जनता, जिसने इस सरकार पर भरोसा किया है, उसका विश्वास और पुख्ता होगा। आपका बहुत-बहुत धन्यवाद।

DR. J. JAYAVARDHAN (CHENNAI SOUTH): Hon. Chairman, Sir, the Supplementary Demand for Grants warrants for additional net spending of Rs. 510 crore. The fiscal deficit set for 2014-2105 is 4.1 per cent of GDP. The country's macro economic indicators are showing positive signs and GDP rose at its fastest in 10 quarters to 5.7 per cent. Inflation slowed to near five year low at 3.7 per cent by August, 2014. There is 5.2 per cent change in Wholesale Price Index for food articles with the background of global oil prices melt down and the Government of India is going ahead with disinvestment of its PSU to meet its fiscal deficit.

I would like to start with this background. In the federal structure, more importance needs to be given to the States. The financial authority of the States should not be taken away by the Central Government. By all possible ways, the Central Government is earning revenue. The State Governments are dependent on the Central Government for its fund. The Government of India should not compromise and should provide hundred per cent uninterrupted assistance to certain sectors which are of utmost importance for the development of the country. The sectors are namely agriculture, health and education.

With regard to education in Tamil Nadu, our hon. people's former Chief Minister Puratchi Thalaivi Amma is implementing various welfare schemes in Tamil Nadu which is a role model to the entire country namely free books, bags, geometry box, uniform, bus passes, bicycle, laptops and scholarships. This is the visionary step taken by our leader hon. people's former Chief Minister Puratchi Thalaivi Amma. It reduces the financial burden on the part of the parents and would significantly reduce the dropout rates of school children. The Centre should make necessary provisions, and adequate fund should be allotted to every State for implementing this visionary project.

On the subject of education, I would like to highlight the memorandum submitted to hon. Prime Minister by our leader hon. people's former Chief Minister Puratchi Thalaivi Amma. Under the Rashtriya Madhyamik Shiksha Abhiyan, the Government of India is requested to reimburse the total pending claims of Rs.599.62 crore for the year 2010-11 and 2011-12. Also under the Right to Education, compensation of Rs.25.13 crore needs to be reimbursed. Under the Post Matric Scholarship for Scheduled Caste students, Rs.1,104.20 crore, including 2013-14 arrears of Rs. 451.41 crore, is yet to be released by the central Government.

With regard to health sector, the Government of India should take firm steps to ensure the price of pharmaceutical drugs is brought under control. Recently our hon. people's former Chief Minister Puratchi Thalaivi Amma had started Amma Marunthagam, which means, Amma Medical shops, which provides all medicines at a very low price. The Government of India should take necessary steps to implement these kinds of welfare schemes throughout India.

In the context of health I would like to highlight the memorandum submitted by our leader, hon. people's former Chief Minister Puratchi Thalaivi Amma to hon. Prime Minister regarding expeditious setting up of AIIMS in Tamil Nadu, establishment of National Institute of Aging at Chennai at a cost of Rs.142.60 crore, setting up of Indian Institute of Advance Nursing at Chennai at a cost of Rs.200 crore and a proposal for JICA financial assistance for the National Urban Health Mission in Tamil Nadu at a cost of Rs. 1051.15 crore which is pending with Government of India.

With regard to agriculture which is the backbone of our country, India has an edge over other countries as we have vast area of land cultivable and different climatic conditions for a variety of crops. But the Government of India should take necessary steps to unleash its full potential in regard to agriculture. It should take necessary steps to ensure maximum utilization of cultivable land and increase productivity. The decision of the UPA Government to shift from naphtha based

urea fertilizer plant to gas based fertilizer plant had led to shut down of the fertilizer plants in Tamil Nadu namely SPIC in Tuticorin, Madras Fertilizer Plant in Manali, Chennai.

Our hon. People's Chief Minister, Puratchi Thalaivi Amma had written many letters to the hon. Prime Minister in this regard and the Government of India should take necessary steps to continue the subsidy to these plants and revive them.

With regard to crop insurance which is the only weather proofing mechanism available to millions of our farmers to mitigate the impact of adverse climatic condition, the decision taken by the Government of India to withdraw NAIS (National Agriculture Insurance Scheme) and replace it with the National Crop Insurance Programme (NCIP) from Rabi season 2013 was a rude shock to farmers. Through the Memorandum submitted by our hon. People's former Chief Minister, Puratchi Thalaivi Amma to hon. Prime Minister, it was requested that the Government of Tamil Nadu may be permitted to continue with implementation of NAIS during next year also on the existing pattern of sharing of premium subsidy and compensation, as the operational modalities of the proposed new Crop Insurance Programme is yet to be developed.

I would also like to highlight that in Tamil Nadu, 305 out of 385 blocks are non DPAP blocks (Drought Prone Area Programme) and the farmers in these blocks are receiving much lower subsidy. Hence, the Government of India is requested to restore the uniform pattern of 50 per cent subsidy to small and marginal farmers and 35 per cent to other farmers in all blocks.

India, as regards to industrial growth, is on the much lower side. Industrial growth is a mere 0.5 per cent. It is necessary that industrial growth is revived to boost our economy. Our dynamic leader, hon. People's former Chief Minister, Puratchi Thalaivi Amma has made Tamil Nadu into a favourable destination with conducive atmosphere for industrial investment. The Government of India should ease its norm so as to give a boost to its industrial investments. For example, the

Government of India has proposed to create three new manufacturing zones at Vilathikulam in Tuticorin district, Katrambakkam in Vellore district and Hosur in Krishnagiri district having Hi Tech common infrastructure facilities. As per the existing norms for the National Investment Manufacturing Zone, a minimum area of 5,000 hectares is required for NIMZ. It is very difficult to find such large stretches contiguously in States like Tamil Nadu. Hence, the Government of India may ensure that assistance, incentives and facilities on par with NIMZ are offered in these areas proposed by Tamil Nadu even if they are set up as industrial clusters, and the second point that I would like to highlight from the Memorandum is offering a special package similar to what is being offered for Himachal Pradesh and Uttarakhand by the Government of India may be given to above districts which involves providing 100 per cent excise duty exemption for 10 years, 15 per cent subsidy for plant and machinery, 100 per cent income tax exemption to all new units for a initial period of five years.

Sir, I shall now come to distribution of power. Power plays a vital role in the development of our country. The Government of India should ensure its due share of power to the State from the Central grid. In this context, I would like to highlight in the Memorandum submitted by our leader to hon. Prime Minister. The Central Government has 15 per cent unallocated power share totalling 450 MW in Kudankulam Nuclear Power Plant, Units I and II, Neyveli Lignite Corporation Thermal Station II expansion (2x250 MW), joint venture with the Neyveli Lignite Corporation at Tuticorin (2x500 MW) and joint venture with NTPC at Vallur (500 MW) project. Considering that the host State has to tie up necessary infrastructure like land, water, coal for expeditious implementation of these projects, it has been requested that the Government of India to allocate this 15 per cent unallocated power to Tamil Nadu.

In regard to transmission and infrastructure improvement in power, our beloved leader, hon. People's former Chief Minister, Puratchi Thalaivi Amma had requested the expeditious completion of 756 KV inter-regional transmission which will add necessary transmission capacity for transfer of surplus power to the southern region namely, Vemagiri to Angul, Narendra to Kothapur, Hyderabad to Wardha and the need to expedite the work on the High Voltage Direct Current line with 6,000 MW transmission capacity from Chhattisgarh to Pugalur in Tamil Nadu needs to be taken up by the Power Grid Corporation of India Limited.

In regard to incentive for solar park, the financial incentive available for development of ultra mega power plants should be extended to distribute small and medium solar park of 1 MW to 10 MW capacities as huge parcel of barren lands are not available in States like Tamil Nadu. The development of smaller solar parks has many advantages over ultra mega solar parks in terms of transmission capacity and effective absorption of generated power.

In Tamil Nadu, social security pensions are provided under eight schemes by our hon. People's former Chief Minister, Puratchi Thalaivi Amma, while the Government of India support only three pension schemes. In May 2011, the Government of Tamil Nadu had raised the monthly pension from Rs.500 to Rs.1,000 per month and the Government of India support is only up to Rs.200 to Rs.500 per beneficiary per month. The total financial commitment to the State Government for a year is Rs.4,491 crore whereas the Government of India contributes only Rs.600 crore a year.

Our beloved leader, hon. People's former Chief Minister, Puratchi Thalaivi Amma had requested the hon. Prime Minister to enhance the Central Government pension amount to Rs. 1,000 per month and to cover more categories of pensioners and remove ceiling of the number of beneficiaries under the Central Scheme.



With regard to the Central Sales Tax rates, which were reduced to two per cent with effect from 1st June, 2008, the Government of Tamil Nadu had been submitting its compensation claims regularly, but had not received the promised compensation in full. A sum of Rs 7098.88 crore has to be reimbursed from the Government of India for pending compensation for a period up to 31st March, 2012.

With these few words, I conclude. Thank you.

PROF. SAUGATA ROY (DUM DUM): Hon. Chairperson, I rise to speak on the Supplementary Grants presented by the hon. Finance Minister.

Now, this is a standard procedure of all the Finance Ministers, all through history. When the Government incurs extra expenditure as compared to Budget, it has to come to Parliament for appropriation of the extra expenditure. But the main effort is to make up this extra expenditure by either enforcing savings or increasing revenue collection. The Finance Minister has actually brought an extra Supplementary Demands of around Rs. 12,501 crore. But the extra outflow will be as little as Rs. 501 crore by savings and enforcing cuts in the expenditure.

Now, one has no quarrel with that. One has to notice carefully what are the heads from the main expenditure of this Rs. 12,501 crore. An amount of Rs. 3,000 crore is going in Defence canteen expenditure; Rs. 4,187 is going for International Monetary Fund subscription; Rs. 5,000 crore will be given for financing indigenous urea; Rs. 1,907 crore will go for the Swachh Bharat Mission, such a great favourite of the Prime Minister; and only Rs. 500 crore is going for the maintenance of the highways.

Now, if you really look at the way the Government is spending and going to spend, you will find that the Government is trying to find extra money on political ground -- for the Prime Minister's favourite programmes. What are they? They are the Swachh Bharat Abhiyan, the Skill India Programme; and the Ganga Rejuvenation Programme. In turn, what is the Government doing? As per the newspapers report and partly, it is correct, the Government is slashing expenditure in the social sector. This, unfortunately, is what gives expression to the Government's economic philosophy.

What is the Government planning as far as the expenditure is concerned? While increasing money for the Swachh Bharat, Skill India, and Ganga Rejuvenation, the Government is planning to cut expenditure on education by Rs. 11,000 crore. Expenditure on Panchayat, Rural Development and Sanitation will

be cut by 25 per cent. Expenditure on Health will be cut by Rs. 7,000 crore. This is the way, the Government is moving forward.

The Finance Minister can claim that there have been some discussions; and the detailed discussion will take place on the Mahatma Gandhi NREGA. We have already complained in this House that plans are being made to limit the MGNREGA to 200 districts. Now the Finance Minister may say that Rs.34,000 crore has been budgeted this year. This is slightly higher than Rs.33,000 crore which was budgeted last year. So, he will say, we have increased the price. But one has to remember that Rs.9,000 crore is pending as wages to States in the previous year. Only in case of West Bengal, Rs.1,000 crore is pending on the MGNREGA count. So, what is happening? In the Finance Minister's philosophy, while he is cutting on the social sector, in a debt stressed State like West Bengal, where we have repeatedly pleaded for a moratorium on interest payment for three years, instead of giving us more money, he is withholding money that is due to us. Our MPs will speak to you tomorrow that in every district job card holders are coming to the Panchayat and demanding money. The money cannot be given because the money has not come from the Centre. I think this is rather cruel that the poorest sections of the people are being deprived of their due wages. I do hope that with all his penchants for modern thinking, the Finance Minister will spare a little thought for the poorest of the poor in the country.

Now, let me put some other questions. Veerappa Moily Ji is a very respected Member and is the Chairman of the Standing Committee on Finance. We work under him. He has given an overview. The main question, which we discuss at the time of discussing the Budget or Supplementary Budget, is this. What is the state of the economy? Are the green shoots showing in the economy? I will be happy for the country's sake if the economy was really taking an upward turn. It is not. There has been a slight increase in the GDP growth in the first quarter, that is, by 5.7 per cent. Growth in the September quarter is 5.3 per cent. But the National Council of Applied Economic Research is estimating the GDP

growth for the whole fiscal as five per cent. Now this is not a new turn for the economy. This does not speak of green shoots showing in the economy whereas the Finance Minister has promised eight per cent growth in the short-term. We are only reaching five per cent growth in the first year of the new NDA Government. I would request the Minister to take note of the same.

I do not know if Mr. Jaitley must be a lucky Finance Minister. During his time, crude price, which has the maximum impact on our economy, has fallen by 40 per cent from June to now. But strangely enough, this falling crude price is not passed on to the consumer. From June 1, price of diesel has decreased only by 8.32 per cent and the price of petrol has decreased by 13.3 per cent for consumers whereas there has been 40 per cent fall in crude prices. Now, on the other hand, the Finance Minister changed the excise notification to increase the excise duty on fuels. He is hoping to mop up Rs.15,000 crore of additional revenue on excise alone from petrol. He is saying, I am collecting this for meeting the Government's fiscal deficit and also to protect against a future rise in fuel prices. But the fact is, neither is the benefit being passed on to consumer nor is there any justification for such a large increase in the excise duties on fuel. May I again say that the fiscal deficit is very high! One of the indicators of how the economy is being managed is the fiscal deficit. It is already 89.6 per cent of the budgeted expenditure. Mr. Jaitley in his Budget Speech had said that he would keep fiscal deficit down to 4.1 per cent. This is 10th of December and it is already catching up. 89.6 per cent fiscal deficit is already reached.

Now, how does he hope to make that  up? He has lined up a big disinvestment programme. I am basically against disinvestment. The public sector is built with the money of the country and the brawns of the workers. Disinvestment is not a good idea. You disinvest public sector. Why? To make up for your fiscal deficit instead of strengthening the public sector further! Next in line is Coal India Limited, our primary energy producer. They sold five per cent shares in Steel Authority of India to mop up Rs.1700 crore. So, Mr. Jaitley's

formula for reducing fiscal deficit is (i) disinvestment of public sector; and (ii) mopping up excise revenue from the oil.

Mr. Moily has given a good overview of the economy. Let me add to that and wind up my speech slowly to say that the Reserve Bank is not listening to the Finance Minister. He has expressed publicly that interest rate should be cut so that there is a spurt in manufacturing activity. In spite of inflation easing to 2.82 per cent so far, interest rates have not been cut. There has been no spurt in manufacturing activity though in September inflation came down to as low as 2.38 per cent. There, I suppose, Mr. Jaitley is helpless in the face of an economist Governor of the Reserve Bank of India. He is a noted economist, no doubt.

The other important thing Mr. Moily has spoken at length is about the steps being taken by the Government on the winding up of the Planning Commission. It is strange that the Government comes in and declares that it will wind up the Planning Commission. But, six months have elapsed. They have not been able to finalise an alternative mechanism for devolving revenue to the States. Somebody is saying that henceforth the Finance Commission will devolve revenue to the States what used to be done by the Planning Commission earlier. This is not a healthy sign. The Planning Commission should have been amended and not ended as the Finance Minister or the Prime Minister is planning. In this situation, I think that the promises that lay behind the spectacular victory of the NDA in the elections, which were no doubt fuelled by large scale expenditure on the election campaign, are not being fulfilled.

I will not call the record dismal, I will call the record disappointing. This was supposed to be a Government of hope. *Achche din aane wale hain* hopes are already dwindling. I tell you, Sir, from my experience, the more the situation goes difficult, in spite of Mr. Jaitley, the Finance Minister, the party will go for larger communal agenda – make the Gita the national book; convert Muslims to Hindus in Agra; break down churches in Delhi – so that the attention of the people is diverted from the basic point that the poor are being deprived. The approach of the

Government is also borne out by the fact that they have put up Shri Nishank to speak for them. Mr. Nishank says that astrology is more powerful than nuclear bombs, and India exploded nuclear bomb by Kanad in the ancient ages. With people having such antediluvian idea, how can you develop the economy in a developed and fast developing world, which is a global village? So, this is what I have briefly spoken.

Lastly, like yesterday, may I request Mr. Jaitley that while all our problems should be solved and we would not have to bother about all these fiscal deficits, etc. if only the black money can be brought from abroad. We shall get Rs. 15 lakh in our accounts, and the economy will flourish. I hope that the Finance Minister will enlighten us on this. Thank you.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I do not know whether I am fortunate or unfortunate always to speak after Prof. Saugata Roy, but that is how we are placed in this House. ... (*Interruptions*)

SHRI ARUN JAITLEY : I am glad that Professor's economics is as good as Mr. Nishank's science.

SHRI BHARTRUHARI MAHTAB : Yes. Historically, an all powerful Centre was designed by the architects of the Constitution to protect the country from secession and balkanization. When we are discussing about Budget in general, though it is a Supplementary Budget, we have to delve back a little bit as to how the distribution of finance was done by the makers of our Constitution.

After Independence, most political analysts felt that India would break into smaller parts as there was no binding force. So, it was decided to keep economic power with the Centre and allow the States to be recipients of funds from the Centre. It remained that way for the first 30 years with Congress as the key Party in power at the Centre and the States. In the 1970s, Centralisation of power became even more acute as Central Government started dismissing elected Government, and by 1990, the Centralisation of power was complete.

Over the last 10-15 years, I would say that two changes have occurred. On the political front, regional Parties have emerged in the political spectrum fundamentally transforming electorate's mindset and turning their States into major power centres. On the economic front, incremental reforms require States to play a much bigger role. There is no doubt that States are now becoming the nerve centres of reform process. A few decisions taken by the present Government here, while still preliminary, I would say have the potential to kick-start the process of State-led growth. Scrapping of the Planning Commission, in principle, would allow the States to determine their own spending priorities and apply discretionary use of transfer from the Centre.

Another decision to reduce the number of Centrally-Sponsored Schemes also allows States some flexibility in their spending on other schemes. We have

reached a point where we need to return economic power to the States to become truly federal in character. The expansion of middle-class can be viewed by the State as an incentive to attract more investment and promote growth. The Centre will prosper only if the States does and vice-versa. But enhanced fiscal autonomy must be the first step in this direction. India can only take the reform process forward if States and Centre enjoy mutual trust. The Central leadership must recognise the farsightedness of ceding fiscal autonomy and the State leadership must seize the opportunity.

Strengthened federalism requires sustained, committed efforts from all stakeholders. In a nation with mind-boggling levels of economic diversity, the relationship between the States and the Centre and an atmosphere of mutual trust and cooperation is of paramount importance in economic growth. That is why it was mentioned in the Ninth Five-Year Plan that we need to have cooperative federalism. That is the slogan and that is the motto which line was also mentioned in the hon. President's Address. While discussing the Budget last time, I had also mentioned that this should be the base or the foundation on which we should proceed further.

In a few short weeks, India's fiscal state has undergone a dramatic change. When the Government's first Budget was presented in July, there was great scepticism about its ability to meet the fiscal deficit target of 4.1 per cent of Gross Domestic Product. Now, there is virtual unanimity that it will be more than met. Global rating agencies have raised India's outlook from 'negative' to 'stable'. The primary reason is the drastic fall in global crude oil prices. The cost of crude oil was somewhere around US \$ 108 a barrel. When the Budget was presented, the benchmark Brent Crude Oil has fallen to around US \$ 68 a barrel. This has effectively terminated the subsidy on diesel and has significantly reduced the subsidies on gas, kerosene and fertilisers. Assuming that it endures, the development will prove to be a huge windfall for public finances.

The present Oil Minister has been lucky not only for the Government, but also for all of us. However, it is important that the Government should not allow complacency to lower its guard against fiscal stress. There were a number of potential threats looming over which could erode much of the benefits of reduced subsidy bills – namely, first is the recommendations of the Seventh Pay Commission which will be implemented in 2016; and second is the Report of the Fourteenth Finance Commission which will be submitted by January 2015. These recommendations will have to be immediately built into the Budget of 2015-16. And third, public sector banks are reeling under an unusual asset quality burden due subsequently to their large exposure to stalled or unviable infrastructure projects. There is a large need to address infrastructure problems here. But if banks have to keep lending to businesses and individuals, they will need regular infusion of capital which realistically only the Government can provide. Fiscal consequences of the drop in oil prices are significant and positive, no doubt, but it would be unwise to give in to the temptation to see it as a justification to go slow on other fiscal initiatives because we all know the road to fiscal health is paved with complacency.

I will now deal with the third point. The problem is relating to jobless growth which has attracted a lot of attention, but no one talks about the problem of growth-less jobs, that is, creating jobs that do not sustain themselves or lead to growth. It is time we recognize the practical impossibility of having growth-less jobs on a sustained basis. Look at Mahatma Gandhi National Rural Employment Guarantee Act providing 100 days of assured wage component in a financial year to a rural household to do unskilled manual work.

The law stipulates a ratio of wage to material cost of no less than 60:40. With such a ratio, you cannot build a durable road or a concrete school building. It is a recipe for ensuring that the village roads and village *bundhs* built get washed away in the next moment which is a good example of promoting growthless jobs.



I would like to draw the attention of this House regarding Public Sector Enterprises especially speaking after Prof. Roy. In the 1950s, in the heydays of planning and setting up of Public Sector Enterprises, scientist and statistician Prasanta Chandra Mahalanobis believed by about 1970 with increasing surpluses of PSEs, no additional taxes be needed. That was his pronouncement. By 1970, even though severe protectionist policies with heavy import restrictions and strict limitations on private sector operation of over three decades, most PSEs have failed to display the dynamism for self-sustained growth. Take the 32 Central Public Sector Enterprises under the Department of Heavy Industries during March, 2012. The report is there. With a gross block of Rs. 16,639 crore employing 88,894 people, they generated a net profit of Rs. 5,611 crore. It is not bad at first sight. But on a closer look, the accumulated loss of 23 PSEs was to the tune of Rs. 23,976 crore. Only nine have accumulated profit. Seventeen out of thirty two PSEs have made negative growth. These seventeen PSEs are promoting growthless jobs. Therefore, of the many items on the reform agenda that need to be addressed for making the next decade vastly transformational, a good starting point is moving away from promoting growthless jobs. The larger lesson is that it is hard to move ahead even when you are pulled in different directions. One tries to do the right thing while the other is off. I guess nobody consciously wanted to square up the Indian economy. Perhaps they thought that high growth was now pre-ordained. Then, there was the greed and the fondness of adding zeros of others to gain the public spotlight. Much work needs to be done. The foundation exists to build upon. For many years, slow growth has caused an accumulation of problems in profitability and balance sheets of companies and banks. The ground conditions of employment and opportunities are not positive. So, when this Government gears up to its first full-fledged budget, it is time to lay out a bolder narrative to a medium term. What will follow in the next few years will be predicted by how 2015-16 turns out? So, when it is stated that RBI is still convinced that the Government finances are strong enough for monetary easing

despite a series of corrective fiscal measures, one should be convinced. The Reserve Bank of India is resisting pressure to cut rates. One should endorse this position and must commend the Governor for sticking to his stance. No doubt, inflation has eased but risks are still looming around. To build up great expectation, of course, is a good strategy in the run up to an election but you have to live up to that. So far, little has been done. Policy in power sector remains a mess. India needs to open up mines and greater stress be given for value addition. We need to replace this rickety indirect tax system with GST. It is hanging for the last ten years. Not much progress has been done in Direct Tax Code either. If is this harder, still hard is the task in monitoring funds. This has come to the notice of the Government earlier that taxes are collected in advance and interest also is paid on the tax that is paid in advance. But that interest that is being paid to the income-tax payee, does not get appropriated or sanctioned by the Parliament. Repeatedly this money is being given from the State Exchequer. But it is not appropriated or sanctioned by the Parliament. Here there is a problem. This needs to be corrected. I think the Finance Minister will go into that.

Out of the total expenditure of some 14 per cent of GDP, two per cent of GDP goes on subsidies. Fertilizer and food subsidy eats up Rs.200,000 crore of the Centre. The challenge is to use money in storage of various kinds of rural and other commodities, freight and export infrastructure. As Africa and other parts of developing world are prospering, the demand for food would rise and Indian farmers must be empowered to take advantage of this opportunity.

I would also mention here issues relating to my State. There are three issues to which I would like to draw the attention of the Finance Minister. We have been moving away from CST for a period of four years with an annual reduction rate of one per cent for implementation of Goods and Service Tax. It was decided by the Union Government to compensate the State Governments towards CST loss till implementation of GST. Accordingly, the CST was reduced from four per cent to three per cent from 1st April, 2007 and from three per cent to two per cent from 1st

June, 2008. Due to uncertainty in implementation of GST during the previous regime, every year we are against the loss assessment of Rs.664.39 crore and the for implementation of Goods and Service Tax, compensation is not being paid. Now the annual loss is around Rs.1300 crore.

HON. CHAIRPERSON : You have to cut short now.

SHRI BHARTRUHARI MAHTAB : I will cut short, Sir. Our Chief Minister had met the Finance Minister and had also raised this issue. I think, the Government would look into this.

Another issue relates to opening of rural branch of banks in rural areas. Here, I would only focus on the Left Wing Extremist affected areas. There are around 4,597 gram panchayats in Odisha which do not have any brick and mortar branch. The Odisha Government has come out with a provision. We have panchayat Sabha Kendras where we will be providing the house to open branches free of cost without any charges. This is the decision that has been taken at the State Level Bankers' Committee meeting. The Odisha Government would be providing this and within five years, by 2019, our effort would be that all these panchayats should have at least one local branch.

Relating to Pradhan Mantri Jan Dhan Yojana, there are people who are, one can say in favour of it and one can say against. But our concern here is that those Left Wing Extremists areas have been left out of this PMJDY. I would request that attempts also should be made and banks should also be told that they should go into those areas. We cannot leave away those under-developed areas and those people who have been far far away from development. Jan Dhan Yojana will be a better source to reach every household, every people because a lot of development work is going on in Odisha.

I would conclude by saying that here is a time when the Government is now preparing for the next full-fledged Budget. We have to look at it in that perspective. Changes are taking place. But greater change can come when you take hard decisions for the country.

श्री गजानन कीर्तिकर (मुम्बई उत्तर पश्चिम): आदरणीय महोदय, मुझे वर्ष 2014-15 के लिए आयोजित अनुपूरक मांगों पर बोलने का मौका मिला, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं अपने राज्य की तरफ से कई मांगें बहुत कम समय में मंत्री महोदय के सामने रखना चाहता हूँ, क्योंकि वर्षों तक इनकी मांग मुख्यमंत्री जी द्वारा होती रही हैं। महाराष्ट्र में पहले कांग्रेस की सरकार थी लेकिन अभी बी.जे.पी. की सरकार है। महाराष्ट्र के मुख्यमंत्री श्री देवेन्द्र फडणवीस द्वारा भी ये मांगें रखी गयी हैं। माननीय वित्त मंत्री जी सदन में बैठे हैं इसलिए मेरी जिम्मेदारी बनती है कि मैं इन मांगों को यहां उठाऊँ।

सभापति महोदय, मुम्बई की आबादी उड़ करोड़ है। मुम्बई की सौ साल पुरानी पर्जन्य जलवाहिनी की दुरुस्ती एवं आधुनिकीकरण के लिए 2684 करोड़ रुपये की मांग केन्द्र सरकार से की गयी थी, लेकिन आवश्यक निधि की मंजूरी नहीं हुई। केन्द्र की जवाहर लाल नेहरू नैशनल अर्बन रिन्युअल मिशन द्वारा महाराष्ट्र की संपूर्ण दयनीय हालत, जिसमें सूखा, बाढ़, चक्रवती तूफान के कारण हुए नुकसान को देखते हुए आने वाले बजट में राज्य की निधि में 1500 करोड़ रुपये की वृद्धि करने का प्रावधान किया जाना चाहिए, क्योंकि अभी यह नहीं हो पाया है।

आर्थिक राजधानी का दर्जा प्राप्त मुम्बई में हर दिन भारी संख्या में पर्यटन व व्यवसायी आते हैं। वे मुम्बई के समुद्र किनारे में अधिकाधिक अपना समय व्यतीत करते हैं, परन्तु वर्तमान में कम फंड होने के कारण समुद्र किनारों का सौन्दर्यीकरण नहीं हो पाया। पूरा मुम्बई शहर समुद्र तट पर स्थित है, इसलिए समुद्र किनारे को सुशोभीकरण के लिए आई.आई.डी.सी. द्वारा योजना को कार्यान्वित करने हेतु किमान 200 करोड़ रुपये की निधि उपलब्ध की जानी चाहिए।

इंडिया हैबीटेट सेंटर या व्यापार मेला दिल्ली के समान मुम्बई में भी शुरू होना चाहिए। जवाहर लाल नेहरू नैशनल अर्बन रिन्युअल मिशन के तहत 500 करोड़ रुपये की निधि इस प्रावधान को दी जानी चाहिए। महाराष्ट्र में बैलों की स्पर्म कोल्ड स्टोरेज के कुल तीन सेंटर हैं, जिसके लिए साढ़े तीन करोड़ रुपये की उपलब्ध निधि अत्यंत कम है। इसके लिए 20 करोड़ रुपये की निधि केन्द्र सरकार द्वारा उपलब्ध होनी चाहिए।

महाराष्ट्र के महत्वपूर्ण शहरों एवं ग्रामीण भागों में आतंकवादी और नक्सलवादियों द्वारा संभावित खतरे को ध्यान में रखते हुए पुलिस दल के आधुनिकीकरण के लिए उपलब्ध 71.80 करोड़ रुपये की निधि अत्यंत अल्प है। इसमें वृद्धि करते हुए राज्य पुलिस दल आधुनिकीकरण के लिए 300 करोड़ रुपये और नये पुलिस स्टेशन के निर्माण हेतु 200 करोड़ रुपये की निधि राज्य को दी जानी चाहिए।

वन अधिनियम कायदा वर्ष 1988 के तहत प्रत्येक राज्य का 33 प्रतिशत भाग वन क्षेत्र के लिए होना आवश्यक है परन्तु महाराष्ट्र में केवल 19 प्रतिशत भाग ही जंगल है। राष्ट्रीय वनीकरण योजना में वन क्षेत्र के विकास के लिए राज्य को 17.50 करोड़ रुपये की निधि दी जानी चाहिए, ऐसी मांग राज्य सरकार की है। बजट में मुम्बई विभाग में औद्योगिकरण के विकास हेतु अलग से निधि उपलब्ध करायी जानी चाहिए।

छत्रपति शिवाजी महाराज का अरब सागर में अंतर्राष्ट्रीय स्तर का स्मारक बनाने हेतु मंजूरी एवं 2000 करोड़ रुपये की आवश्यक निधि उपलब्ध की जानी चाहिए। राष्ट्रीय उद्यानों के क्षेत्र में आने वाले गांवों के पुनर्वसन के लिए कैम्पा के ब्याज की राशि से ही किमान 217.50 करोड़ रुपये को बजट में समावेश करना चाहिए। किमान आधारभूत कीमत योजना में महाराष्ट्र को कपास खरीदी के लिए वर्ष 2014-15 में नाफेड की ऋण मर्यादा बढ़ाना बहुत आवश्यक है। जवाहर लाल नेहरू नैशनल अर्बन रिन्युअल मिशन के अंतर्गत नागरीय मूलभूत सुविधा योजना द्वारा महाराष्ट्र में कुल 1 लाख, 21 हजार, 487 मकान बनाये गये। इसमें से 62 हजार 524 मकान बनाये जा चुके हैं।

16.00 hrs.

32054 मकानों का काम फंड की कमी के कारण रुका हुआ है। केंद्र ने राज्य को उपरोक्त कार्य के लिए 2395 करोड़ 18 लाख की निधि मंजूर करने के लिए प्रस्ताव दिया है। महाराष्ट्र राज्य में करीब 12650 मुख्य सड़कें खराब हैं जिनके नवीनीकरण और सुधार के लिए प्रधानमंत्री ग्राम सड़क योजना द्वारा मंजूरी के लिए बजट में अधिकाधिक निधि का समावेश होना चाहिए। महाराष्ट्र में महात्मा गांधी रोजगार योजना के लिए लंबित दूसरे फेज के लिए आवश्यक निधि बजट में सम्मिलित करें। वनस्पति मैंग्रोव की रक्षा एवं संख्या बढ़ोत्तरी के लिए केंद्र से हर साल 10 करोड़ रुपए दिए जाते हैं लेकिन विगत वर्ष से किसी भी प्रकार की निधि महाराष्ट्र को नहीं मिली है। मुम्बई और कोंकण एरिया में मैंग्रोव वनस्पति की तेजी से घटती संख्या को देखते हुए महाराष्ट्र को रक्षा और संवर्द्धन के लिए 10 करोड़ रुपए की निधि दी जाए। आईसीटी योजना के द्वारा 100 करोड़ की निधि उपलब्ध कराई जाए। नैसर्गिक आपदाग्रस्त महाराष्ट्र के किसानों के लिए बजट में विशेष योजना पैकेज मंजूर की जानी चाहिए। नेशनल साइक्लोन रिस्क मिटिगेशन प्रोजैक्ट के लिए महाराष्ट्र को 550 करोड़ रुपए की आवश्यकता है, इसका बजट में समावेश होना चाहिए। केंद्र से महाराष्ट्र को 921 करोड़ 98 लाख रुपए का नैशनल डिजास्टर रिस्पांस फंड दिया गया। केंद्र की जांच कमेटी की सिफारिश के अनुसार राज्य को 1 हजार 443 करोड़ 32 लाख रुपए की आवश्यकता है। विविध खेल और प्रोत्साहन के लिए क्रीड़ा सुविधा और आधुनिकीकरण के लिए राजीव गांधी खेल अभियान में राज्य को मिलने वाले फंड में वृद्धि होनी चाहिए। वर्ष 2014-15 के लिए महाराष्ट्र को बजट में केंद्र पुरस्कृत योजना अस्कड द्वारा 500 करोड़ की निधि मिलनी चाहिए। मुम्बई के समुद्री किनारे पर स्थित अत्यंत जर्जर

हो चुके जलस्टेशनों की मरम्मत व आधुनिकीकरण के लिए विशेष निधि की जरूरत है। फिंडर सैपरेशन योजना के लिए महाराष्ट्र राज्य को 8550 करोड़ रुपए की आवश्यकता है। राज्य शासन द्वारा पहले की सरकार द्वारा भी लिखा गया था और अब की सरकार ने भी लिखा है। मेरी मांग है कि आने वाले बजट में इसका प्रावधान किया जाए।

आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभार प्रकट करता हूँ।

SHRI B. VINOD KUMAR (KARIMNAGAR): The hon. Finance Minister in his introductory note has stated that the proposals in the Supplementary Demands for Grants will not result in any significant variation in total estimated expenditure, because the net cash outgo is only Rs 500.71 crore. This is the first batch of Supplementary Demands for Grants for the year 2014-15 which includes 54 grants. As the net cash outgo is only minimal, I am not going into the details clause by clause. But at the outset, I would like to tell that neither me nor my party Telangana Rashtra Samiti and its leader, the hon. Chief Minister of Telangana State Shri K. Chandrashekar Rao would like to make any negative comment on the performance of this Government within a short period of six months.

16.03 hrs

(Shri Hukum Singh *in the Chair*)

Let us see by the next year after the 2015 batch and then the performance can be assessed. However, before this winter session commenced, there were a series of comments by a few economists and social scientists in the national media, particularly in the English newspapers. They have apprehended that to meet the fiscal deficit target for this year, the Central Government is brutally slashing social sector allocations. But it is keeping expenditure cuts for the physical infrastructure sectors at a minimum. They also stated that the re-aligning of plan outlays across sectors by the Finance Ministry is in line with the Government's priorities. Shri Narendra Modi's Government views infrastructure spending as growth enhancing and as an essential element of its plans for reviving the economy.

Presently, the Finance Ministry, in the process of revising the Budget Estimates for 2014-15, across the Heads of Expenditures and Ministries, the expenditure on education is proposed to be cut by Rs.11,000 crore. The Departments of Panchayati Raj, Rural Development and Sanitation are facing

average cuts of 25 per cent. The RE for the health sector expenditure is proposed to be Rs. 7,000 crore lower than what was originally envisaged in the Budget which we had already passed. The arbitrary cuts in the budget allocations amount to attack on democracy. Any budget cuts cannot be made without following any democratic process or without any discussion in this august House.

In the given circumstances, in the list of Supplementary Demands for Grants, we have the Ministries of Drinking Water and Sanitation, Defence, Heavy Industries, Industrial Policy and Promotion, Power, etc. ... (*Interruptions*) As we are going to pass these Demands and Appropriation Bills, I would like to make a comment that the new State of Telangana has taken up 2-3 ambitious projects like water grids. We are going to connect all the 10,000 villages in the Telangana State and each household will get a drinking water pipeline. May I know whether this Appropriation Bill will increase allocation for the Ministry of Drinking Water and Sanitation? I request the hon. Minister to allocate more funds to the State of Telangana.

With regard to the rural water tanks, I would say this. You are well aware; you are the Chairman of the Water Resources Committee, where I am also a member. We are going ahead with an ambitious programme of 'repair, restore and renovate water bodies in the rural areas'. My State of Telangana has already taken up this programme by repairing about 44,000 water bodies.

In the Revised Estimates also, we are allocating more funds; I also request the Finance Minister to be gracious enough to allocate some more funds. The ultimate issue on which we have to concentrate is health sector. Recently, I am very happy that the Department of Chemicals and Fertilizers announced an ambitious programme of *Janoushadhi Pharmacies*. So, the Government should allocate some funds for opening up of such pharmacies across the country so that the poor can purchase generic drugs in those pharmacies.

I would like to conclude by saying that the hon. Finance Minister should clarify the apprehensions of the social scientists and economists in this country with regard to slashing of funds for social sector. Thank you.

HON. CHAIRPERSON : Before I call the next speaker, I would request all the participants to conclude their speeches within five minutes as there are a large number of speakers.

SHRI P. KARUNAKARAN (KASARGOD): Sir, we have already been allotted ten minutes. How could you restrict the time for the Party Leader?

HON. CHAIRPERSON: There is no time fixed for any Party Leader. You should cooperate.

SHRI P. KARUNAKARAN : Sir, the Supplementary Demands for Grants placed before this House by our Finance Minister includes 54 Ministries and Departments and the gross additional expenditure comes to about Rs.12.52,948.

Though it is early to judge the performance of the Government, as stated by my other colleagues, if we go to some parameters of the economic growth we can say that it is not inspiring or positive. The CS ratio indicates the negative trend. The gap between the export and import is 21 per cent. The production side, especially the energy and industry, has not shown any positive growth. Production is not good in the mining service sector and other sectors also. The indirect tax collection has gone down and the deficit comes to about 89.06 per cent.

In reply to the budget, given in the last Session, the Finance Minister said that he could keep the fiscal deficit as well as the revenue deficit on par with 4.3 and 3.2 respectively. I would like to know whether the Finance Minister has been able to keep his promise now.

It has been pointed out in the C&AG Report placed in this House that the growth rate has gone down. The prices are going up without any control, maybe it is due to the price of the petroleum products. There is a negative growth in the industrial sector also. This was said in an answer given by the Finance Minister in the House itself. In the prevailing situation how it is possible to control the fiscal deficit as also the revenue deficit, the Finance Minister has to explain.

I would like to say that the Government would like to touch the very basic structure of the economy. The Government has decided to dismantle the Planning Commission. The Planning Commission has come into existence after an extensive and intensive discussion in this country. It was not discussed in this Parliament but it has come in a public speech by the Prime Minister that there is no need of the Planning Commission. What is the feed back of the Finance Ministry with regard to giving shapes to the projects and what steps is it going to take in this regard? Will it come under the purview of the Finance Ministry? The Planning Commission has a role with regard to resource mobilization and

allocation to the weaker sections. All these things are done by the Planning Commission. The touchstone of the Planning Commission is the Five Year Plan and one year plan. It is said that there is no need of that. In that case when we speak about the Budget, either the full Budget or the Supplementary Budget, the Government is really going to shake the structure. If the structure is shaken, there is no doubt that the building constructed on that would also be destabilized. It means that it is a red signal, a negative signal that we are going to face in this country.

Sir, the 14th Lok Sabha passed a significant Act as far as NREGA is concerned. The main aim of this Act was asset creation as well as employment creation. In this regard also, our Prime Minister had made an announcement in a public speech. Now there are only 2500 blocks which are confined to NREGA. Earlier it was giving employment to lakhs and lakhs of people. Not only that, the labour content has also been changed. Earlier it was 60:40 and now it is 51:49. It means that the opportunity for the workers is reduced. The material cost would also be met through this but that goes to the traders. It means that the essence of the Act, as stated by other respected Members, is ignored. I think around Rs.3500 crore are pending to be paid as wages. This Parliament had made such a significant Act. It is not a Scheme but it is an Act. The changes which have been done by the Government in this Act, have to be reviewed.

There are a number of centrally-sponsored schemes. I agree that it gives some assistance to States with regard to infrastructure development whether it is SSA or PMGSY or NRHM. But at the same time, you see that the share of the States and the Centre is also going to be minimised in favour of the Centre. It means that the State has to take more responsibility as far as assets are concerned.

Not only that, when these schemes are being implemented, the Government is taking uniform norms for all the States with regard to education, health and also other social sectors. As you know, in Kerala, we have cent per cent education. We have better planning, housing and health systems. But we are not getting

funds as per the prescribed norms. Therefore, there should not be uniformity but flexibility should be there in this regard.

Sir, now-a-days, almost all the Governments are reducing the expenditure on the social sector. It is true in the case of western nations. When they were facing very serious financial crises, they cut short the expenditure on social sector. Today, the same situation is prevailing in our country. The proposal for the development of social sector in the year 2013-14 was 10.8 per cent but it is reduced to 4.42 per cent. The allocation for the women and child development is cut short to 9.8 per cent. The SSA fund for the disabled children is also reduced. It affects almost all the States. The fund allotted for the PMGSY is only Rs.1000 crore. It is meant for 600 districts which means Rs.1.66 crore only per district. How is it possible to meet the demand? The Scheme of the Price Stabilisation Fund is to assist the farmers. But the allotted fund is only Rs.500 crore. This is not sufficient even for a single crop. The subsidy for the dairy development is also reduced.

HON. CHAIRPERSON : Karunakaranji, please conclude now.

SHRI P. KARUNAKARAN: Sir, I would like to touch upon two more issues concerning my State. We are not joking. We are giving information, placing it before the Government.

HON. CHAIRPERSON: It applies to every Member. You have to cooperate with the Chair.

SHRI P. KARUNAKARAN : Sir, our Finance Minister is well aware of the fact that there is a very strong cooperative movement in the State of Kerala. The cooperative movement in Kerala is not merely for commercial or financial purpose. It undertakes a large number of social activities. But the Finance Bill which was passed in this House in 2005 had created a number of difficulties in their day-to-day functioning. We met the Finance Minister in this connection. I again request that there should be some changes made in that. The Income Tax Officers are rushing to the cooperative societies. The nationalized banks can

deposit Rs.10 lakh anywhere. They do not have any power of their inspection as also there is no inspection of private banks. But as far as cooperative banks are concerned, if they deposit even Rs.5 lakh, they have to give all the details. It means that they are in favour of the private banks. I would like to request the Government to change the rules in this regard.

There is no doubt about the fact that we can control the fiscal deficit and revenue deficit. There is no worry about it. But what about the black money that we have been talking about? At the time of the elections this Government had promised that within 100 days they will bring back black money. That has not been done. What about the corruption charges? In every Budget, in the Budget papers there is a column called 'tax foregone' and the amount in the 'tax foregone' column exceeds the total fiscal deficit. If the Government takes action in this matter, then we do not have to worry much about black money. There is no need for a magic stick in the hands of the hon. Finance Minister. If there is a will there is a way.

When this Government took over they said that FDI was waiting at the doors of our nation, but it is not coming because they are asking for more concessions. The Government is giving concessions. It has made amendments in the labour laws and you are also going to amend the Insurance Bill which is being opposed by crores of people in this country It is at the cost of these people, at the cost of the workers and employees that you are doing all these things, but you are not touching the cooperatives and focussing on other issues. Thank you.

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) : सभापति जी, कई वर्षों के पश्चात सप्लीमेंटरी डिमाण्ड देखते हुए वित्त मंत्री जी को बधाई देने का उत्साह आता है। क्योंकि कभी-कभी ऐसा लगता है कि इतने बड़ा सदन और सिर्फ पांच सौ करोड़ रुपये की सप्लीमेंटरी डिमाण्ड के लिए आप दोनों को इतने घण्टा बैठना पड़ता है। क्या यह मास्टरी है या फिर छः महीने में मोदी सरकार को पूरे एडमिनिस्ट्रेशन पर पकड़ आ गयी है। आप राज्यों की सप्लीमेंटरी डिमाण्ड्स देखेंगे तो वह पांच-पांच हजार करोड़ रुपये की होती है। यहां केवल पांच सौ करोड़ रुपये की आयी है। 12 हजार करोड़ रुपये कहीं से बचाए हैं और साढ़े बारह हजार करोड़ रुपये खर्च करने जा रहे हैं, उसमें भी आप देखेंगे तो लगभग दस हजार करोड़ रुपये में से तीन हजार करोड़ रुपये डिफेंस पर, आईएनएस के लिए छः हजार करोड़ रुपये हैं। सरकार ने जो लेखा-जोखा रखा था, उसी के आधार पर सरकार आगे जा रही है। इसका अर्थ क्या हुआ? एक के बाद एक चीज को मैंने देखने का प्रयत्न किया। हमारे मित्र भी कह रहे हैं कि पेट्रोल के दाम इस प्रकार से नीचे जा रहे हैं। पेट्रोल लगभग 9-10 प्रतिशत कम हुआ है, डीजल 12 प्रतिशत कम हुआ है। मैंने बीते कुछ महीने यह देखा है कि टीवी चैनल्स हमें और हमारे मित्रों को टीवी टॉक शो में बुलाते हैं। पिछले तीन साल में मैंने जितने भी टॉक शो अटेण्ड किए, उनमें हर चौथे टॉक शो का विषय- हाय रे! यह महंगाई। महीने में एक-आध बार आधा दर्जन टीवी चैनल्स यह दिखाते थे कि आज पेट्रोल के दाम बढ़ गए, आज टमाटर के दाम बढ़ गए, आज मकानों के दाम बढ़ गए और उस पर उनकी चर्चा सत्र होता था। हमारे वित्त मंत्री जी ने क्या कमाल किया कि गए चार महीने में एक भी... (व्यवधान) इसमें हम क्या कर सकते हैं कि महंगाई कम होने के कारण आपकी राजनीति महंगी हो गयी है। अब स्थिति यह है कि चार महीने में महंगाई गायब हो गई, आप किसी भी चीज के दाम उठा लो। Everywhere, either there is stability or prices are coming down. The confidence level is going up. Corruption level is going down and confidence level is going up

सभापति महोदय, एक ओर जीडीपी ऊपर जा रहा है तो दूसरी ओर हमारे मित्र पक्ष का जीडीपी नीचे-नीचे जा रहा है। देश का जीडीपी ऊपर जा रहा है, हमारे मित्रों का जीडीपी नीचे-नीचे जा रहा है। अभी मोदी जी कहां ले जायेंगे, समझ में नहीं आता। अच्छे दिन आ गये हैं और अच्छे दिनों के बारे में ये लोग कल तक यह कहते थे कि सिर्फ मुम्बई में हैं, सिर्फ अहमदाबाद में हैं, परसों मोदी साहब श्रीनगर में गये थे। हिंदुस्तान के इतिहास में एक नया इतिहास लिखने का काम हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है। 1983 के पश्चात पहली बार श्रीनगर में क्रिकेट स्टेडियम में पब्लिक मीटिंग लेना और जो वातावरण हमने मुम्बई, अहमदाबाद, रायपुर, जबलपुर, कानपुर, नागपुर, हैदराबाद, बंगलौर में देखा था, जो वातावरण हमने

अमरीका में देखा था, जो आस्ट्रेलिया में एनआरआई की सभा में देखा था, वही वातावरण श्रीनगर की उस सभा में मोदी-मोदी के रूप में दिखाई दे रहा था। क्या ये अच्छे दिन नहीं हैं? ...(व्यवधान)

मैंने पहले ही कहा कि इनका जीडीपी नीचे जा रहा है...(व्यवधान)

HON. CHAIRPERSON : You need not bother about their GDP. You bother only about your GDP.

डॉ. किरीट सोमैया : सभापति जी, मैं आगे कहना चाहूंगा, आप देख लीजिए कि क्या स्थिति है। एक ओर पिछले दस क्वार्टर्स का फास्टेस्ट जीडीपी ग्रोथ गत क्वार्टर में हुआ। क्रूड आयल से लेकर बाकी सब चीजों के प्राइसेज नीचे आ गये। टू व्हीलर्स से लेकर फोर व्हीलर्स सबकी सेल बढ़ गई। Why I am talking about two wheelers and four wheelers is because it is a capital investment. उनके सेल में किस प्रकार से बढ़ोतरी हुई है। आप देखते जाइये एक के बाद एक जीडीपी पांच परसेन्ट, छः परसेन्ट हो गया और मुझे विश्वास है कि आने वाला जब 2015 का बजट जब हमारे वित्त मंत्री पेश करेंगे तब छः प्रतिशत जीडीपी को टच कर चुके होंगे और जब मार्च, 2016 में बजट आयेगा तो जहां वाजपेयी जी ने आठ परसेन्ट जीडीपी ग्रोथ छोड़ा था और आप उसे चार प्रतिशत लेकर आये थे, 2016 के बजट में हम आठ प्रतिशत जीडीपी की ओर मार्च कर चुके होंगे।

महोदय, मैं आपका ध्यान एक अन्य बात की ओर आकर्षित करना चाहता हूँ। But I would like to make one request to the hon. Finance Minister. पेट्रोलियम प्रोडक्ट के दाम नीचे आ रहे हैं। मैं एक सुझाव देना चाहूंगा We must create a Petrol Price Stabilisation Fund. 2006-2007 में इसी प्रकार का हुआ था, वह स्टेबिलाइजेशन फंड का आप अपने लिये उपयोग करो, जो आप जनधन योजना आगे लेकर आ रहे हैं। मैं वित्त मंत्री जी का और सदन का ध्यान इसकी ओर आकर्षित करना चाहूंगा कि कितनी बड़ी क्रांति आ रही है।

महोदय, मैं फाइनेन्स इकोनोमी कॉमर्स का विद्यार्थी हूँ। हमें सिखाया गया था कि बैंक क्या है तो बैंक का टारगेट ग्रुप कौन होता है, जिसे इकोनोमी में कहते हैं Haves and have-nots हैक्स यानी जिसके पास है, वह बैंकों का टारगेट ग्रुप होता था। अब बैंकों की ब्रांचेज से लेकर बैंक का काम जिनके पास पैसा अधिक है, उनके द्वारा सेविंग्स मोबिलाइज करना और इनवैस्ट करना।

अब जो नरेंद्र मोदी की सरकार करने जा रही है, जो हैव नॉट हैं, जो 33 प्रतिशत से ज्यादा लोग हैं, जिन्होंने जिंदगी में कभी बैंक सोचा भी नहीं था, उन 33 प्रतिशत लोगों के अकाउंट बैंक्स में खुल रहे हैं। वे 33 प्रतिशत लोग हिंदुस्तान के फाइनेंशियल इन्क्लूज़न प्लान में इन्क्लूड हो रहे हैं। लेकिन मैं वित्त मंत्री जी



का ध्यान इस ओर भी आकर्षित करना चाहूंगा कि हमारा जो बैंकिंग इंफ्रास्ट्रक्चर है, चाहे वह फिज़िकल इंफ्रास्ट्रक्चर है या एचआरडी इंफ्रास्ट्रक्चर है, जो उनकी साइक्लॉजी है, जो उनकी सोच है, वह सिर्फ अपर क्लास तक लिमिटेड है। अभी हम जो 33 प्रतिशत लोग हैं, जो गरीब हैं, ग्रामीण हैं, किसान हैं, मज़दूर हैं, उनको समझने के लिए हमें बैंकों के स्टाफ को भी मोटीवेट करना पड़ेगा। वह पैसा उनके प्रति डिस्ट्रिब्यूट करना है। इसके लिए जन-धन योजना बेहतर है। एक ओर गरीबी हटाओ की योजना जो 1971 से चालू थी, अब गरीबों की गरीबी दूर करने का काम 2014-15 में प्रारंभ हो रहा है।

माननीय सभापति जी, मैं आपके माध्यम से वित्त मंत्री जी का ध्यान एक और बात की ओर आकर्षित करना चाहूंगा कि रिज़र्व बैंक के गवर्नर रघुरामन जी ने कुछ दिन पहले एक बिंदु उठाया है। उन्होंने अपने भाषण में कहा कि बीते पांच साल में देश का जो एनपीए था, हमारे माननीय कांग्रेस के प्रमुख वक्ता ने एनपीए के बारे में कहा, मैं यह कहता हूँ कि इस पर राजनीति न करें, उन्होंने यह कहा कि यह एनपीए देश के लिए किन लोगों के पास गया। रिज़र्व बैंक के गवर्नर कहते हैं कि इस विषय पर ध्यान देना आवश्यक है। कुछ सौ, दो सौ या पांच सौ लोग हमारी इतनी लाखों-करोड़ों की सेविंग्स मोबिलाइज़ कर के ले जाते हैं। वित्त मंत्री जी को इसके ऊपर अधिक ध्यान देना चाहिए।

मैं एक और विषय की ओर ध्यान देना चाहूंगा कि हमारी जो सेविंग्स हैं, जो आप बजट में मोबिलाइज़ कर सकते हो, इन घोटाले में पैसा जाता है, पॉज़ी स्कीमों में जाता है, जो एनएसईएल का पैसा अभी तक छोटे निवेशक को नहीं मिला है, उसके प्रति ध्यान देना चाहिए।

अंत में मैं एक ही बात कह कर समाप्त करूंगा कि एक ओर आपका फिस्कल डेफिसिट कम हो रहा है, एफडीआई का फ्लो कम हो रहा है, एफआईआई के इन्वेस्टमेंट से सैंसेक्स 28000 क्रॉस कर चुका है। मैं अंत में इतना ही कहूंगा कि मोदी सरकार ने जो नीति बनाई है कि जो हैव नॉट्स हैं, उनको भी हमें ऊपर लाना है। आप उसके ऊपर लक्ष्य केंद्रित करें। खरे अर्थ में जो अच्छे दिन का प्रारंभ हुआ है, वह जो सबसे छोटा व्यक्ति है, वहां तक हम जल्दी से जल्दी पहुंचें, यही प्रार्थना है। धन्यवाद।

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : महोदय, आपने मुझे डिमांड फॉर ग्रांट्स पर अपने विचार व्यक्त करने का अवसर दिया है, उसके लिए मैं आपका धन्यवाद करता हूँ। जब भी सप्लिमेंट्री डिमांड्स पर चर्चा होती है, सदन में सरकार की आर्थिक नीतियों और परफार्मेंस को एक तरह से मिड डे रिव्यू माना जाए। मैं समझता हूँ छह महीने में यह सर्टिफिकेट देना कि सरकार फेल हो गई, या यह कहना कि जैसे किरीट जी कह रहे थे कि चमत्कार हो गया, दोनों ही बातें जल्दबाज़ी होगी। आज हम सरकार को यह कहने खड़े नहीं हुए हैं कि सरकार कहां फेल हुई और कहां पास हुई। यह कहना जल्दबाज़ी होगी। मगर आकलन करने का अवसर मिलता है। आर्थिक नीतियों की दिशाओं को देखने का अवसर मिलता है कि आर्थिक नीतियों के माध्यम से किस तरह के बीज बोए जा रहे हैं? आने वाले समय में किस तरह के फल इन बीजों से आने वाले हैं? इकोनॉमिक सिनैरियो पर किरीट जी ने बात की है। मैं समझता हूँ बहुत सी बातें उन्होंने तथ्यों के आधार पर की हैं, वे सही नहीं है। उन्होंने कहा कि जीडीपी ऊपर जा रहा है, जैसे उनका हाथ ऊपर जा रहा था, ऐसा लग रहा था कि सदन की छत आज कोई सांसद शायद पहली दफा छू लेगा। मगर सच्चाई यह है कि यह जो क्वॉटर जुलाई और सितंबर के बीच में आया, इसमें जीडीपी ग्रोथ रेट 5.7 प्रतिशत से घट कर 5.3 प्रतिशत रह गई है। यह सोचने की बात है कि कम क्यों हुआ? जैसे ही सरकार बनी, जब पहला आया था 5.7 प्रतिशत तो सरकार ने कहा था कि देखो हमारे आते ही बढ़ गया। मगर बढ़ोतरी के बाद यह एकदम से अगले क्वार्टर में कम क्यों हुआ? तब भी हमने कहा था कि इतनी जल्दबाज़ी में मत कहो कि यह बढ़ गया, क्योंकि, जो इससे पहला क्वार्टर था, उसमें आधे दिन पिछली सरकार के थे। यह कहना इसलिए जरूरी है कि जी.डी.पी. ग्रोथ रेट की तुलना की जानी चाहिए, जिसे आज ऊपर-ऊपर किरीट सोमैया जी कह रहे थे कि जी.डी.पी. ऊपर जा रही है। यू.पी.ए. सरकार के 10 वर्षों में औसत जी.डी.पी. ग्रोथ रेट 7.9 प्रतिशत रही है। अब आपने जैसे ही शुरुआत की है, यह 5.7 प्रतिशत से घटकर 5.3 प्रतिशत हो गई है। यह क्यों जरूरी है, यह इसीलिए जरूरी है, क्योंकि हर एक प्रतिशत जी.डी.पी. ग्रोथ का मतलब होता है, साढ़े सात नये जॉब्स, नये रोजगार के अवसर। जिस बात को लेकर आप लोग आए हैं, युवाओं के लिए रोजगार के अवसर बनें, अगर मिड ईयर रिव्यू में यही कहा जाएगा कि अगर इसी रफ्तार पर इकॉनामी दौड़ती रही तो यू.पी.ए. के मुकाबले में, क्योंकि हमारी औसत 7.9 प्रतिशत थी, यू.पी.ए. के मुकाबले में इस वर्ष तकरीबन साढ़े उन्नीस लाख कम रोजगार इस देश के नौजवानों को मिलेंगे। इसका जवाब आपको देना चाहिए। आपने कहा था कि आप रोजगार के अवसर बढ़ायेंगे, ये कम क्यों हुए? केवल जी.डी.पी. ग्रोथ की बात नहीं है, करेंट एकाउंट डेफिसिट 1.77 प्रतिशत से बढ़कर 2.7 प्रतिशत हो गया है। कृषि के अन्दर ग्रोथ रेट, जो

पिछले साल 5 प्रतिशत थी, वह घटकर 3.2 प्रतिशत हो गयी है। मैं इस पर भी आऊँगा। इस देश का किसान आने वाले समय में कैसे भविष्य देख रहा है?

मैनुफैक्चरिंग की ग्रोथ रेट 0.1 प्रतिशत हो गयी है। रूपया, जिसे लेकर आप कहते थे कि रूपया डॉलर के मुकाबले में डेप्रिशिएट हो रहा है, चिदम्बरम जी की उम्र को छू रहा है और आने वाले समय में, उस समय के प्रधानमंत्री मनमोहन सिंह जी की उम्र को भी छुएगा, ऐसा आप लोग कहते थे, आपके प्रवक्ता कहते थे। हम भी कह सकते हैं, लेकिन हम नहीं कहेंगे, क्योंकि आज रूपया 62.2 रूपए प्रति डॉलर पहुँचा है। आज रूपए ने 62 को ब्रीच किया है, जो आदरणीय वित्त मंत्री जी की उम्र है। हम भी कह सकते हैं कि आज रूपया उनकी उम्र पर पहुँचा है, मगर हम नहीं कहेंगे। हम भी कह सकते हैं कि आने वाले समय में, आज तो उनकी उम्र को रूपए ने छुआ है, कल राजनाथ सिंह जी की, परसों मोदी जी की उम्र तक रूपया पहुँचेगा। मगर हम इस तरह की भाषा में विश्वास नहीं रखते हैं। मैं यह नहीं कहूँगा। मगर यह सवाल बनता है। सवाल बनता है कि रूपया डेप्रिशिएट हो रहा है, करेंट एकाउंट डेफिसिट बढ़ रहा है। सरकार का क्या प्रदर्शन रहा है? एक्सपेंडीचर में तकरीबन 53.6 प्रतिशत, जो बजटिड एक्सपेंडीचर था, उसे आपने इन 6 महीनों में खर्च करने का काम किया है।

दूसरी ओर, जहाँ तक रेवेन्यू डेफिसिट की बात है, 98.5 प्रतिशत रेवेन्यू डेफिसिट और तकरीबन 90 प्रतिशत फिस्कल डेफिसिट इन 6 महीनों में पूरा हो गया यानी कि फिस्कल डेफिसिट की बात भी सच साबित नहीं हुई। जो कहा गया कि फिस्कल डेफिसिट कम हो रहा है, फिस्कल डेफिसिट कम नहीं हो रहा है और यही कारण है कि बार-बार वित्त मंत्री जी के बयान आते हैं। सब्सिडीज को कम करने के बारे में उनके बयान आते हैं। आज सरकार को यह विस्तृत जानकारी देनी होगी। वित्त मंत्री जी का एक बयान आया कि एल.पी.जी. की सब्सिडी को और कम किया जाएगा। एक बयान आया कि केरोसीन की सब्सिडी, जो पी.डी.एस. के थ्रू केरोसीन दिया जाता है, 6 हजार करोड़ रूपए की जो सब्सिडी गरीब से गरीब व्यक्ति को जो सब्सिडी दी जाती है, उसे पूरी तरह से समाप्त करने की तरफ यह सरकार बढ़ रही है। उस बात को भी क्लेरिफाई करना पड़ेगा। वित्त मंत्री जी ने, जिनकी बुद्धिमता के हम सब प्रशंसक हैं और मेरा सौभाग्य है कि वित्त मंत्री जी इस समय सदन में पहुँचे हैं, उन्होंने इन्डिया इकोनॉमिक कानक्लेव में सब्सिडीज पर, एक दी हिन्दू के ऊपर रिपोर्ट छपी है, उन्होंने इन्डिया इकोनॉमिक कानक्लेव में सब्सिडीज पर कहा कि जल्द ही सब्सिडीज पर और काबू पा लिया जाएगा। एक्सपेंडीचर मैनेजमेंट कमीशन से उनकी मीटिंग्स हुईं, उसका ब्यौरा उन्होंने दिया और कहा कि I assure the India Incorporated. मतलब कारपोरेट जगत को आप एश्योरेंस दे रहे हैं कि सब्सिडीज कम करेंगे। देश के गरीब के लिए जो सब्सिडीज

हैं, उन्हें कम करेंगे, किसान के लिए जो सब्सिडीज हैं, उन्हें कम करेंगे। किसान के लिए जो सब्सिडीज हैं, उसके बारे में तो प्रश्नचिन्ह लगने लगे हैं। फर्टिलाइजर सब्सिडी, जो हमारी फर्टिलाइजर सब्सिडी एडिशनल आउट-ले पाँच हजार करोड़ का आपने फर्टिलाइजर सब्सिडी के लिए माँगा है। जो डीकंट्रोल्ड फर्टिलाइजर की सब्सिडी है, जिसमें पिछले साल करीब 30 हजार करोड़ रुपये का खर्चा आया था, डीएपी की बात है, एमओपी की बात है, वह घटकर इस साल 24 हजार करोड़ रुपये खर्च होने वाला है। डीएपी की आवश्यकता किसान को पड़ेगी। यूरिया की किल्लत पूरे देश में चल रही है। यूरिया की फर्टिलाइजर सब्सिडी जो पिछले वर्ष पूरे बजट का 6.7 प्रतिशत थी, वह घटकर इस वर्ष के बजट में एक्सपेंडीचर का केवल 6.1 प्रतिशत तय की गई है। यह देश के किसान के लिए खतरनाक संकेत हैं।  हरियाणा में, राजस्थान में, पंजाब में पुलिस यूरिया को बँटवाने का काम कर रही है। किसान लाईन में लगेकर यूरिया लेने जा रहे हैं। हरियाणा ने दो लाख टन अतिरिक्त यूरिया की मांग की तो एक लाख टन हरियाणा के बाटे आया। राजस्थान ने 2.85 लाख टन अतिरिक्त यूरिया की मांग की तो एक लाख टन यूरिया राजस्थान के बाटे आया। मैं राजस्थान की बात रखने के लिए भी मजबूर हूँ क्योंकि हमारा कोई सांसद राजस्थान से नहीं है, सारे सांसद भारतीय जनता पार्टी से हैं। उनके वित्त मंत्री ने कहा - क्यों नहीं किसान जैविक खाद का प्रयोग करते, पहले के पुराने दिनों की तरह क्यों नहीं काउ डंग का प्रयोग करते, यूरिया की किसान को क्या आवश्यकता है? क्या यह जवाब हम किसान को देंगे?

महोदय, एम.एस.पी. की बात भी करनी पड़ेगी। जहाँ तक एम.एस.पी. की बात है, एग्रीकल्चर ग्रेथ रेट जो इस क्वार्टर में पाँच प्रतिशत से घटकर 3.2 प्रतिशत रहा, इसका सबसे बड़ा कारण पूरे देश में किसान की फसलों के दाम न मिलना है। मैं तुलना करना चाहता हूँ। जब एन.डी.ए. की सरकार थी तो छः वर्ष 1999 से लेकर 2005 तक प्रति वर्ष 17 रुपये पैडी का दाम बढ़ाने का काम हुआ था। यानी पाँच प्रतिशत प्रतिवर्ष पैडी का एम.एस.पी. का दाम बढ़ता था। यूपीए की सरकार आई तो 2004 से 2014 तक प्रतिवर्ष 85 रुपये बढ़ाने का काम हुआ, यानी कि 14 प्रतिशत। एन.डी.ए. के समय पैडी का भाव हर वर्ष पाँच प्रतिशत बढ़ता था। यूपीए के समय 14 प्रतिशत औसत भाव बढ़ता था और इस वर्ष दोबारा तीन प्रतिशत बढ़ा है। मैं आपसे पूछना चाहता हूँ कि 14 प्रतिशत ठीक है या तीन प्रतिशत ठीक है।

इसी प्रकार से गेहूँ की बात है। ... (व्यवधान) हरसमिरत जी बैठी हैं, वे कुछ बोल भी रही हैं। मैं मानता हूँ कि बादल जी ने गेहूँ पर जो सुझाव दिया है कि गेहूँ का एम.एस.पी. 1800 के लगभग तय किया जाना चाहिए, हम उनके सुझाव से सहमत हैं, आप भी उनसे सहमत हो जाइए। ... (व्यवधान)

माननीय सभापति : अब आप समाप्त करें।

श्री दीपेन्द्र सिंह हुड्डा : मैं जल्दी कनक्लूशन की तरफ बढ़ूंगा। गेहूँ का एम.एस.पी. प्रतिवर्ष एनडीए के समय 1999 से लेकर 2004 तक प्रतिवर्ष 3.2 प्रतिशत के हिसाब से बढ़ता था, वहीं यूपीए के समय 12 प्रतिशत औसत गेहूँ का एम.एस.पी. हर साल बढ़ा। अब दोबारा से केवल 3 प्रतिशत बढ़ाने का आपने काम किया, 50 रुपये बढ़ाने का आपने काम किया। मैं पूछना चाहता हूँ कि यह 14 प्रतिशत या 12 प्रतिशत ठीक है या मात्र 3 प्रतिशत ठीक है? देश के किसान को आप क्या जवाब देंगे? इस पर भी आपको चिन्तन करना चाहिए। वैसे तो और भी बहुत से विषय हैं लेकिन आप कनक्लूशन के लिए कह रहे हैं। मैं ज्यादा समय न लेकर आखिर में कनक्लूशन की तरफ बढ़ता हूँ, गाड़ी दौड़ाता हूँ।

डिफेंस की बात आई। डिफेंस में पेंशन पर इन सप्लीमेंट्री डिमांडज़ फॉर ग्रांट्स के माध्यम से जो बजटरी एस्टिमेट थे, वे तकरीबन 5000 करोड़ के डिफेंस पेंशंस के लिए थे जिसमें 1000 करोड़ रुपये वन रैंक वन पेंशन के लिए किया गया। मुझे पता है कि वित्त मंत्री जी स्वयं रक्षा मंत्री रहे हैं। वे स्वयं वन रैंक वन पेंशन के बहुत ही हिमायती हैं। उन्होंने जो मीटिंग बुलाई थी, उसमें अतिरिक्त प्रावधान नहीं किए।... (व्यवधान)

माननीय सभापति : दीपेन्द्र जी, अब आप समाप्त करें। काफी हो गया।

श्री दीपेन्द्र सिंह हुड्डा : हमें उम्मीद थी इन सप्लीमेंट्री डिमांडज़ फॉर ग्रांट्स में वन रैंक वन पेंशन के लिए अतिरिक्त पैसे की मांग आएगी, मगर नहीं आई। तो क्या इसका मतलब है कि मार्च और अप्रैल तक वन रैंक वन पेंशन का इंप्लीमेंटेशन नहीं होगा, इस बात का भी विस्तृत जवाब मंत्री जी को देना चाहिए।

एक और विषय है। अभी 27 नवंबर को 'द हिन्दू' में रिपोर्ट छपी कि सोशल सैक्टर की बड़ी पैमाने पर कटौती करने की तैयारी बजट में हो रही है। ... (व्यवधान)

माननीय सभापति : श्री एन.कृष्णप्पा।

श्री दीपेन्द्र सिंह हुड्डा : सर, केवल दो मिनट, मैं कनक्लूड कर रहा हूँ। ... (व्यवधान)

माननीय सभापति : समाप्त करें, हो गया। फिर किसी और को आपके यहाँ चांस नहीं मिलेगा।

श्री दीपेन्द्र सिंह हुड्डा : सर, पहले तो मैं माइक भी चैक कर लूँ, क्योंकि आजकल माइक भी बंद हो जाते हैं।

माननीय सभापति : आपका माइक बहुत अच्छा चल रहा है।

श्री दीपेन्द्र सिंह हुड्डा : सोशल सैक्टर में कटौती की बात आ रही है कि एजुकेशन में 11 हजार करोड़ रुपये की कटौती होने जा रही है, हेल्थ में 7000 करोड़ रुपये की कटौती होने जा रही है। हम चाहते हैं कि इस कटौती पर भी विस्तृत जानकारी दी जाए। आखिर में बहुत से बड़े-बड़े नारों के साथ जो योजनाएँ आई

हैं, उन योजनाओं में क्या आबंटन किया जा रहा है, उसकी भी विस्तृत जानकारी हमें मिलनी चाहिए। सासंद आदर्श ग्राम योजना है, उसमें कितना आबंटन किया गया, अभी कोई जानकारी नहीं है। स्वच्छ भारत योजना बनाई है। इस योजना के तहत कितना आबंटन किया गया है, इसकी भी कोई जानकारी नहीं है। यह देश बड़े-बड़े नारों से और भाषण से नहीं चलता है। यह देश किसान की मेहनत और गरीब के राशन से चलता है।

*SHRI N. KRISTAPPA (HINDUPUR): Chairman Sir, my special thanks to you for allowing me to speak on Supplementary Demands for Grants. Sir, NDA Government under the leadership of Shri Narendra Modi has presented an impressive Budget. I hope that through Supplementary Demands this Government will protect people under distress. Sir, as we are aware that at the time of bifurcation of Andhra Pradesh, there were some assurances made by the previous Government and then Prime Minister on the floor of the House. We did not forget those promises. I request the Government to look at those assurances made by the previous Government.

Sir, at the time of bifurcation, we faced lots of difficulties and we expressed our problems and concerns. At that time, then Prime Minister assured in the Parliament that to address the concerns and problems of Andhra Pradesh after bifurcation and to protect the interests of it's people, State of Andhra Pradesh will be conferred with special status. People of Andhra Pradesh are waiting till date for the fulfillment of that promise. They are hopeful that Andhra Pradesh will be conferred with special status and their dreams will come true.

Sir, on one hand Telangana was provided with capital city and assets. On the other hand residuary Andhra Pradesh got it's share of loans and liabilities. I request the Government to provide solution to our problems and consider conferring special status to our state.

The Government is ignoring the assurances made by then Prime Minister on the floor of the House by quoting NDC rules for not conferring special status to our state. The people of Andhra Pradesh are under severe distress. They are wondering why the assurance made by then Prime Minister cannot be fulfilled? The people of Andhra Pradesh wish that the rules of NDC may be amended to

* English translation of the Speech originally delivered in Telugu.

confer special status to Andhra Pradesh. I request the Government to change the rules of NDC to confer special status, and protect the interests of the state of Andhra Pradesh.

Shri Narendra Modi's budget is quite impressive sir. In Andhra Pradesh, there are some districts which are affected by floods. Recent Hudhud cyclone caused a loss to the tune of thousands of crores. On the other hand, Rayalaseema districts like Anantpur and Chittoor are facing severe drought. There is no water for drinking or irrigation. There is no cattle feed. Lives of common people are disturbed and they are clue less on how to sustain life. On one hand we are facing floods and on the other hand we are facing drought. In such a scenario I request the Government to help our state by granting special aids. I request the Government to save our state from these crises. If required a central team may be sent to our state to assess the loss caused by floods and drought and then the team can suggest ways to help our state tackle these situations.

Similarly, there are backward areas in my state, where drought was declared in 13 out of 15 years. I request the Government to protect those districts. Sir, if we look at artisans in our state like potters, black smiths, carpenters and weavers. They are on roads in search of livelihood. They don't have work to do and there are no schemes to support them. Already, our state is reeling under financial crisis due to bifurcation. In such a scenario, I request the Government to support artisans in our state to bail them out of this crisis.

There are no crops. There are no irrigation facilities. In such a situation, Government should think of ways to provide livelihood to the people of Andhra Pradesh people in these districts find it difficult to live as there are no means of livelihood. This may result in migration to other states. Hence, I request the Government to send a special team to assess the situations prevailing in Andhra Pradesh. Special grants may be provided to support our state in these

supplementary demands for grants. With this request to support our state I conclude my speech. Thank you.

16.48 hrs.**(Hon. Deputy Speaker in the Chair)**

श्री शेर सिंह गुबाया (फ़िरोज़पुर) : डिप्टी स्पीकर साहब, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया है।

डिप्टी स्पीकर साहब, मैं एफ.एम. साहब को धन्यवाद करता हूँ कि इन्होंने देश की उन्नति के लिए, तरक्की के लिए जो-जो फंड्स एलॉट किए हैं, मैं समझता हूँ कि उनसे मोदी साहब की सरकार में देश में तरक्की हो रही है। आप जानते हैं कि देश की सबसे ज्यादा रिज़र्व कैटेगरी की, एस.सी. की पॉपुलेशन पंजाब में है। एस.सी. कैटेगरी के जो गरीब परिवार हैं, या जनरल कैटेगरी के जो गरीब परिवार हैं, उनके पास आज रहने के लिए मक़ान नहीं हैं, घर नहीं हैं। उनकी आमदनी के साधन कम हैं। मैं एफ.एम. साहबसे निवेदन करता हूँ कि इससे गरीबों के मक़ान बनाकर देने का प्रबंध करना चाहिए। हम एक ही काम पूरे देश में कर लें। जैसे हमारी सरकार ने कहा है कि गरीबों को मक़ान मिलेगा, रोटी मिलेगी तो मैं समझता हूँ कि इससे गरीब खुश होगा और उन्हें रहने को मक़ान मिलेगा।

डिप्टी स्पीकर साहब, मेरे पार्लियामेंट हलके फ़िरोज़पुर में इण्डिया की एस.सी. कैटेगरी की पॉपुलेशन सेकेन्ड हाइयेस्ट है। वहां के लोग बॉर्डर एरिया के साथ रहते हैं और उनके पास आमदनी के भी कोई साधन नहीं हैं। मैं विनती करता हूँ कि जिन गरीबों के पास मक़ान नहीं हैं, सरकार उन्हें मक़ान बनाकर दे ताकि वे अपना जीवन उसमें बसर कर सकें।

इसके अलावा, सदन में पहले भी आया है कि वहां पीने वाला पानी नहीं है। चाहे पंजाब पांच दरियाओं की धरती है, लेकिन आज वह इस नौबत पर पहुंच चुका है कि वहां धरती के अन्दर जो पीने वाला पानी है, वह ज़हरीला हो चुका है। उसके लिए भी इसमें पूरा प्रबंध करना चाहिए ताकि गरीबों को पीने वाला स्वच्छ पानी दिया जा सके।

डिप्टी स्पीकर साहब, फ़िरोज़पुर हलके के जो 1465 गांव हैं, उनमें से 600 से ज्यादा गांवों के 100% लोग एस.सी. कैटेगरी के हैं। मेरा निवेदन है कि ऐसे गांवों को इस प्लान में ले लिया जाए कि उनकी कारोबार, खाना-पीना, रोटी, वहां की सड़कें और डेवलपमेंट का काम पहल के आधार पर किए जाएं ताकि उन्हें इसका बेनेफिट मिल सके।

पंजाब में ही नहीं पूरे देश में ही यह प्रब्लम होगी कि बार्डर में जो लोग रह रहे हैं, एनडीए की जो पहली वाजपेयी जी सरकार थी, उस वक्त तीन हजार रूपए प्रति एकड़ फेंसिंग के लिए, जो लोग काश्त करते हैं, उस वक्त दिए गए थे। कांग्रेस की सरकार आने के बाद दस साल उसे कट लग गया, एक भी पैसा नहीं मिला। पिछले साल से पंजाब सरकार की ओर से तीन हजार रूपए देना शुरू किया गया है,



लेकिन तीन हजार रूपए पूरे पैसे नहीं हैं। आज से दस साल पहले उनको तीन हजार रूपए मिल रहे हैं और अगर आज भी उनको तीन हजार रूपए मिलें तो यह उनके साथ मजाक की बात है। मैं केन्द्र सरकार से मांग करता हूँ कि उन लोगों को कम से कम दस हजार रूपए, जो फेन्सिंग लगाकर जमीन काश्त करते हैं, उनको दस हजार रूपए प्रति एकड़ मुआवजा हर साल दिया जाए।

महोदय, जो जमींदार किसान भाई हैं, उनके लिए नहर का पानी बहुत जरूरी है। हमारे पंजाब का जो कैनल सिस्टम है, वह आज से पचास साल पहले का बना हुआ है। उस वक्त जो खेती के लायक जमीन थी, वह कम थी। अब 90 परसेंट से ज्यादा जमीन काश्त हो रही है। आज फिर से उसे अपग्रेड करके किसानों को लाभ पहुंचाना चाहिए और कैनल सिस्टम को सही करना चाहिए।

फिरोजपुर हल्के में पिछली सरकार ने बहुत अन्याय किया। पूरे पंजाब के किसानों के खाल पक्के कर दिए। ईस्टर्न कैनल जो हमारे तीन जिलों में पड़ती है, फिरोजपुर, मुक्तसर, फाजिल्का, उनके सभी के सभी खाल कच्चे हैं। इन्होंने एक सर्टीफिकेट दे दिया कि पंजाब के सभी खाल पक्के हो चुके हैं, लेकिन ईस्टर्न कैनल का एक भी खाल पक्का नहीं हुआ। मेरी डिमांड है कि जो वहां खाल है, वित्त मंत्री साहब उपस्थित हैं, उन लोगों की ओर खास ध्यान देकर पंजाब के दूसरे किसानों की तरह उन किसानों के खाल पक्के किए जाएं।

महोदय, मैं हेल्थ के बारे में कहना चाहूंगा। पंजाब में कैंसर का रोग बढ़ रहा है। मैंने पिछली बार भी कहा कि पंजाब में कैंसर का रोग बहुत बढ़ चुका है, किडनी का रोग बढ़ चुका है। इसके लिए कोई ऐसा इंस्टीट्यूट खोलकर, पंजाब को कोई पैकेज देकर उन लोगों की सेहत की हिफाजत के लिए सुविधा उपलब्ध करायी जाए, ताकि गरीबों का इलाज सेंटर की तरफ से और स्टेट की तरफ से फ्री किया जाए। धन्यवाद।

श्री जय प्रकाश नारायण यादव (बाँका) : महोदय, मैं वर्ष 2014-15 के वित्तीय विधेयक पर बोलने के लिए खड़ा हुआ हूँ। 6 महीने का लेखा-जोखा सदन जरूर माँगेगा, देश माँगेगा और आज इसी पर बोलने के लिए मैं खड़ा हुआ हूँ। एक होती है इच्छा, हमारी इच्छा है कि हम बेहतर भारत बनाएंगे, दूसरा होता है संकल्प, हमने संकल्प ले लिया है कि बेहतर भारत बनाना हमारी इच्छा है और हम बनाएंगे ही और तीसरा होता है सपना। अब यह देखना है कि क्या हमने जो इच्छा जताई है, वह इच्छा सही है या नहीं।

आदरणीय जेटली साहब विद्वान भी हैं, वित्त मंत्री भी हैं, लोग उनसे अपेक्षाएं भी रखते हैं। लेकिन जो इच्छा है, जो संकल्प है, जो सपना है, 6 महीने सपने को संजोया गया, सपने का दिखाया गया, श्रम शक्ति को नहीं बढ़ाया गया और रोजगार के अवसर नहीं बढ़ाये गए। आज 6 महीने बीत गए हैं। हम जरूर वित्त मंत्री जी से, भारत की सरकार से कहना चाहेंगे कि राज्यों और केन्द्र के बीच समन्वय होना चाहिए। राज्यों को अधिकार मिलना चाहिए। राज्यों के साथ भेदभाव नहीं होना चाहिए, बल्कि जो राज्य पिछड़ा है, उसे और भी अधिक मौका देना चाहिए। जैसे बिहार है, नॉर्थ-ईस्ट है या हमारे कुछ अन्य राज्य हैं, उन्हें विशेष सुविधा और अवसर देना चाहिए।

कई सपने दिखाए गए, ब्लैक मनी की चर्चा हुई, पूरे देश और दुनिया में डंका बजा कि अब देश बदल जाएगा। हर घर और हर परिवार को लगा कि यह हो क्यों नहीं रहा था? ब्लैक मनी आएगी, स्विस बैंक से आएगी, 15-15 लाख रूपए हर घर में जाएंगे। सुबह से शाम तक घर के परिवार के एक बच्चे की बैंक के सामने 6 महीने से खड़े होते-होते एड़ी दब गई, लेकिन 6 महीने से वह शाम को आता है और कहता है कि बाबू जी, आज तो ब्लैक मनी नहीं आएगी। सौ दिन बीत गए, 125 दिन बीत गए, 180 दिन बीत गए, लेकिन ब्लैक मनी नहीं आ रही है। हम बजट पास कर रहे हैं।

17.00 hrs.

आज बेरोजगारों को काम देंगे, आज माननीय वित्त मंत्री जी से मुल्क का बेरोजगार नौजवान जानना चाहते हैं, जिनको सपने दिखाए गए थे, जिनके लिए संकल्प लिए गए थे कि आप 5 करोड़ नौजवानों को नौकरी देंगे। आपने उनको नौकरी नहीं दी और एक साल के लिए मुल्क में नौकरी बंद कर दी। यहां के युवा अपने को ठगा महसूस कर रहे हैं। उन्हें मुंगेरी लाल के हसीन सपने दिखाए गए, सब्ज बाग दिखाए गए। आपने 5 करोड़ लोगों को नौकरी देने की बात की है। क्या 5 करोड़ में प्रत्येक साल 1 करोड़ होता है, प्रत्येक महीना 7 लाख होता है, क्या आपके पास उन्हें रोजगार देने लिए कोई कालबद्ध योजना है? अगर आपके पास कोई कालबद्ध योजना है, तो आप बताएं कि आपने 6 महीने में कितने बेरोजगारों को नौकरी दी गई?

आपने कहा है कि सभी के लिए पक्के मकान बनाएंगे, लेकिन उनके लिए पक्के मकान नहीं बने। अब यह कहा जा रहा है कि बैंक से कर्जा लो और पक्के मकान बनाओ। इस तरह के सपने दिखाए गए।

यह सपने की सरकार है। आपने कहा है कि आपने महंगाई को कम किया है। यह उंका बज रहा है कि महंगाई कम हो गई, डीजल का मूल्य कम हो गया है। आपने डीजल और पेट्रोल के मूल्य कम नहीं किए, यह दुनिया जानती है कि वे विश्व बाजार के मूल्य से बैलेंस होते हैं। अगर डीजल का मूल्य घटा है तो आलू, प्याज, सरसों तेल, दाल और चावल के मूल्य क्यों नहीं घटे? हमारे रोज जरूरत की जो चीजें हैं उनके मूल्य क्यों नहीं घटे हैं।

आप स्वदेशी की बात करते हैं। लेकिन देश में एफ.डी.आई. आ रहा है। भारत को बाजार बनाया जा रहा है। आज स्मार्ट सिटी बनाने की बात हो रही है। ... (व्यवधान) आप स्मार्ट सिटी बनाइए। आप स्मार्ट विलेज बनाइए। अगर भारत को और बेहतर बनाना है तो वित्तीय प्रबंधन को नीचे ले चलिए। स्मार्ट सिटी नहीं, आप स्मार्ट गांव बनाइए। सबको साथ लेकर चलेंगे, उन्हें साथ लेकर आप कैसे चलेंगे, जब तक गरीब का विकास नहीं होगा। हम सबका कर्जा उतार देंगे। 'रोटी, कपड़ा और मकान, मांग रहा है हिन्दुस्तान', नारा सुनते-सुनते हिन्दुस्तान तबाह हो गया? गांव को विकसित करना होगा, तभी हर हाथ को काम मिलेगा। यह ठीक है कि झाड़ू हाथ में दे रहे हैं, लेकिन जो कचरा दिमाग में है, उसको साफ करना पड़ेगा कि हम कैसा भारत बनाना चाहते हैं। आज कृषि, सिंचाई या बिजली, शिक्षा हो, इतना ही नहीं इनके साथ-साथ बिहार के साथ जो भेद-भाव किया जा रहा है, मनरेगा, डी.आर.जी.एफ., सर्व शिक्षा अभियान, पी.एम.जी.एस.वाई. का, पूरे बिहार में हजारों-हजार करोड़ रुपए काटे गए हैं। भारत कैसे बनेगा, बिहार कैसे बनेगा, कैसे राज्य बनेगा? माननीय वित्त मंत्री जी विद्वान है, उनसे हम यही कहेंगे कि राज्यों के पैसे काटे नहीं जाएं, राज्यों के अधिकार नहीं काटे जाएं और बिहार के साथ भेदभाव न बिजली के सैक्टर में हो और न मनरेगा में हो। मनरेगा एक महत्वकांक्षी योजना है।... (व्यवधान) मनरेगा को खत्म करने की बात ... (व्यवधान)

HON. DEPUTY-SPEAKER: We will be discussing MGNREGA tomorrow. So, about MGNREGA, you may speak tomorrow. Now, please conclude.

श्री जय प्रकाश नारायण यादव : आप रोग को खत्म करें, रोगी को नहीं।... (व्यवधान) मैं आपका आभारी हूँ कि आपने मुझे इस महत्वपूर्ण विषय पर बोलने का अवसर दिया।

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): Mr. Deputy-Speaker, Sir, I am thankful to you for allowing me to speak on the Supplementary Demands for Grants.

I would also like to thank the hon. Finance Minister and the hon. Minister of Parliamentary Affairs for giving me this opportunity to speak today.

I must give, at the outset, the picture of India when hon. Modi Saheb's Government came in. At that time, India's economy which we inherited, was a sinking ship. There was confidence crisis; and the GDP was below five per cent over the last two years. The prices were spiraling and the CPI inflation was around eight to 10 per cent, the highest in the country with similar economies. Our currency was weak and volatile, and the petrol prices were also very high.

In the last six months, under the hon. Finance Minister and under the able leadership of our Prime Minister, we have been able to revive the economy. The international groups like the Citigroup have projected the GDP growth in our country at 5.6 per cent for the current fiscal year. It is expected to grow to 6.5 per cent in the next year and then henceforth to seven per cent. Our CPI inflation is low at 5.52 per cent and it is coming down further. The crisis of confidence is over and the country is on a forward march. Within 45 days of our coming to power, the Union Budget was presented and there was a fiscal consolidation. Thanks to the sound economic management and fiscal prudence, the country was able to come back. It is because of good policies of the hon. Finance Minister, the ratings of our country have turned bullish and India is marching ahead.

I must talk about our Prime Minister. He has visited abroad and within the completion of his trip to the foreign countries, India's FDI investment has gone beyond 40 billion dollars, which was not there in the last 14 years prior to that. I must say that the Moody's Credit Rating Agency has also given a good response to our country, and thanks to that, we have moved ahead.

In the last 100 days, since the Government came to power, a plethora of schemes were initiated, basically, to control inflation, to de-list fruits and

vegetables from the Agricultural Produce Marketing Committees and to safeguard the Indian commodities getting spotted and getting re-imported to our country like onions. We have worked towards the supply-side rather than looking at the interest rates.

The hon. Prime Minister announced the Pradhan Mantri Jan Dhan Yojana. On the very day, more than a crore people opened bank accounts. Now, it crossed its target of opening 7.5 crore bank accounts, and as of 1st December, 8.37 crore people have opened bank accounts, which was not there before. This flagship programme will bring into its ambit people who never had bank accounts and into the mainstream of financial inclusion which will help us giving benefits and which will reduce leakages, which was not there before.

We have also taken up the concept of Smart Cities. We are improving the secondary cities and making them into Smart Cities. About Rs.7,000 crore was allotted in the Budget as was noted by my previous speakers, and industry leaders within the country and abroad are ready to invest in these smart cities to make this scheme go forward. As there is an old saying, 'Rome was not built in a day', we need the able guidance of all the Members out here to make our country a formidable place for the future and with the able leadership of our Finance Minister and our Prime Minister, we are heading towards it.

In the Swachh Bharat Scheme, the previous speaker from the Congress Party asked about the money that was allocated. Sir, Rs.2,200 crore was given to the Swachh Bharat Scheme. Under this, we establish and we are making sure that toilets are made. Under this scheme, about 3,17,854 toilets were made and we are moving towards that. Now, I talk about agriculture. In agriculture, we have the Minimum Support Price for *Kharif* crops increased by 3.8 per cent and on rabi crops it has gone up by 3.6 per cent. The National Livestock Mission has been launched by our Prime Minister. Keeping in view the success of Amul in Gujarat, we want the Amul story to go to all parts of India.



The hon. Member from Congress mentioned about *Jaivik Kheti*. *Jaivik Kheti* is important. It is important in today's life. At the present moment, DAP and urea are being sent from ports to various States. The hon. Prime Minister is looking into it. You cannot quote the things when Members are talking on different topics. Mr. Prabhunath Saini was actually holding a meeting. ...
(*Interruptions*)

SHRI DEEPENDER SINGH HOODA : No. You cannot say it.... (*Interruptions*)

SHRI DUSHYANT SINGH : Please sit down, Mr. Hooda. I am not saying that. ...
(*Interruptions*) I am not relenting.

HON. DEPUTY SPEAKER: Please sit down.

... (*Interruptions*)

SHRI DEEPENDER SINGH HOODA : He has taken my name, Sir....
(*Interruptions*)

HON. DEPUTY SPEAKER: Hon. Member, please sit down.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Please wind up your speech, Dushyant ji.

SHRI DUSHYANT SINGH : I am concluding. Please give me only two minutes.
... (*Interruptions*) He is misleading the House. ... (*Interruptions*) He is diverting the attention. ... (*Interruptions*)

हमारे पॉवर मिनिस्टर ने यह तय किया था कि वर्तमान भारत में दीनदयाल उपाध्याय ग्राम ज्योति स्कीम के द्वारा जिसमें लगभग 600 million people who do not have power will be given power. On this, they asked for Rs.398 crore. They also asked for the renewable energy. The previous Government had planned for 20,000 megawatts. But, the present Government is moving ahead towards 100,000 megawatts.

We are also talking about Digital India Project and Make-in-India Project. We are also talking about construction of roads. The pace of construction of roads would increase from 3 kilometres a day to 30 kilometres a day. We are talking about helping Indian culture to flourish through museums and tourism, which will also provide better opportunities of employment.

HON. DEPUTY SPEAKER: Please conclude.

SHRI DUSHYANT SINGH : I would end by saying that we have schemes like *Beti Bachao, Beti Padhao*. Why are you not saying anything about what the Gahlot Government did during 2008-2013? There is no mention about that.

I must say that the hon. Prime Minister and the hon. Finance Minister are very capable. We sent the Mangalyaan to the orbit of Mars. We have a very good Minister for Human Resource Development, who has been working on promotion of apprenticeship and skill development programmes.

At the end, I must say that the Government has deregulated diesel, enabled direct transfer of subsidies, given FDI to defence, removed bottlenecks which were there on coal, given environment clearances, moved and progressed on GST, revived manufacturing sector and is also looking at foreign investors coming into our country. So, we thank our hon. Finance Minister and hon. Prime Minister for all this. Thank you, Sir.

*SHRI G. HARI (ARAKKONAM): Hon'ble Deputy Speaker Sir. I bow before Hon'ble People's Chief Minister Puratchithalaivi Amma for allowing me to take part in this discussion on Supplementary Demands for Grants (General) for 2014-15 brought by the Ministry of Finance.

The total demand pertaining to 54 supplementary demands of various ministries stands at Rs.12,549/- Crore. I wish to mention that as per the demands, an additional amount of Rs. 110 Crore is needed for providing drinking water through solar powered double pumps in 82 districts and in 10000 villages of the country where we have shortage of drinking water. Not only in drought affected districts but also in many areas and remote villages there is scarcity of drinking water resources. So this scheme should be implemented in all the affected villages of the country.

Hon'ble Deputy Speaker Sir. I am surprised to know that only Rs. 110 Crore has been demanded from the Finance Ministry for drinking water and sanitation in this supplementary demands. Sanitation includes providing latrine facilities. At present there is an increased awareness about the need for construction of latrines. In Tamil Nadu, Puratchithalaivi Amma is working hard to attain a stage where there is no house in the state which do not have latrine facility. In order to help the State governments in their sanitation work, Union government should allocate adequate funds. Latrines should be constructed mandatorily at each and every house. For adoption of a village by a member of Parliament under Sansad Adarsh Gram Yojana, Union Government should not only make announcements but also release adequate funds under that scheme.

The National Ganga Basin Authority functions under National River Protection Scheme. For implementation of various projects by this Authority an additional amount of Rs.380 Crore is demanded through these supplementary demands. Hon'ble Deputy Speaker Sir. While giving importance to river Ganga, if not all the rivers, ancient and holy rivers like Cauvery should be covered under the

* English translation of the Speech originally delivered in Tamil.

scheme. From their origin till the end point where these rivers merge with sea, necessary measures should be taken for uninterrupted flow of water in these rivers. If need be all the rivers should be nationalised and this scheme should then be upgraded and implemented. We should strengthen our agrarian economy by allocating additional funds. An amount of Rs.15 Crore has been demanded for protection of seashore in Chennai Port Trust. This work should also include extension of the new port for goods, up to an area till Ennore. Union government should allocate adequate funds for this project.

Hon'ble Deputy Speaker Sir. An amount of Rs 1 Crore is only demanded for industrial skill development. I wish to mention that this demand is so meagre for a country like ours where we have abundant human resources and large number of labour force. Additional funds are to be allocated for this industrial skill development programme and the number of such programmes should be increased as they lead to industrial production. Union government should release its share money for the various welfare schemes implemented in the State of Tamil Nadu in time without any delay. To cite an example, under Goods and Services tax scheme, Union government has to pay an amount of Rs.10000/- Crore to Tamil Nadu which is still pending. All the pending payments to all the States including Tamil Nadu should be made by the Union government by adding those in these supplementary demands.

Hon'ble Deputy Speaker Sir. Union government has drastically reduced the monthly allocation of kerosene to Tamil Nadu which is distributed to benefit the poor people through ration shops under Public Distribution System. In 2010 the monthly allocation from the Union was 59780 kilolitres and after frequent reductions, at present, it has come down to 45 per cent of the actual demand of the State. As Tamil Nadu government is in need of 65140 kilolitres of kerosene to meet the demand, I urge upon the Union government to make requisite and full monthly allocation of kerosene to Tamil Nadu. In this regard People's Chief Minister Hon'ble Puratchithalaivi Amma has demanded in person during her

meeting with Hon'ble Prime Minister. Moreover as the matter regarding cooking gas, its subsidy and oil marketing companies which manage the supply, is under the consideration of Finance Ministry, I wish to urge upon this issue.

In order to make Tamil Nadu a role model for other States, under the able rule of People's Chief Minister Puratchithalaivi Amma, so many welfare schemes benefitting directly the people are being implemented. Hon'ble Deputy Speaker Sir. In Tamil Nadu, Midday meal scheme, Old age pension scheme, Public Distribution Scheme benefitting all sections of people, Amma Unavagam-Amma Canteen for providing food at affordable cost, Amma medical shops aimed at providing quality medicines at nominal price, Girl child protection scheme, Marriage fund assistance scheme, free laptops for school and college students, free bicycles and text books for all school students, free fans, mixies, grinders for women, milching cows and goats free of cost for women and poor families, mini bus facilities to urban areas and remote villages for better road connectivity, Amma mineral water and several other welfare schemes are implemented under the able guidance of Hon'ble Puratchithalaivi Amma.

Hon'ble Deputy Speaker Sir. I wish to urge upon the Union government to allocate adequate funds to Tamil Nadu where several welfare schemes are successfully implemented. At the time of submission of supplementary demands Union government should take into consideration the needs of the State governments, Union government's share and pending amount as against payments to State governments. Union government should allocate adequate funds to service oriented Puratchithalaivi Amma's Tamil Nadu government in the present budget and also in future. I thank Hon'ble Puratchithalaivi Amma for this opportunity. Thank you.

डॉ. अरुण कुमार (जहानाबाद) : माननीय उपाध्यक्ष जी, मैं बजट की अनुपूरक मांगों के संबंध में सरकार के पक्ष में बोलने के लिए खड़ा हुआ हूँ। जब माननीय मोइली जी इनीशिएट कर रहे थे तो उन्होंने कहा था कि सरकार प्रो-रिच है, पुअर नहीं है। पिछले छः महीने में सरकार ने प्रगतिशील कदम उठाए हैं। आजादी के बाद एक बड़ी आबादी, जिसे इस देश के बारे में समझ नहीं थी, जिसे इस देश से कोई लगाव नहीं था, एक बड़ा हिस्सा जो उपेक्षा का दंश झेल रहा था, उसे इस सरकार ने प्रथमता एड्रेस किया है। इसके बावजूद भी इधर के साथियों को अगर यह नहीं लगता है कि यह सरकार प्रो-पुअर नहीं है तो हम समझते हैं कि यह दृष्टि दोष है और इसे बदलना चाहिए।

इस सरकार द्वारा कम दिनों में अराजक वित्तीय स्थिति को अराजकता से बाहर लाने का भरसक प्रयास किया है। दुनिया में इस देश की सरकार की जो साख गिरी थी उसे वापस लाने का इस सरकार ने अथक प्रयास किया है। इसी का परिणाम है कि जीडीपी बढ़ने की दिशा में है। हम अपने लक्ष्य को प्राप्त करेंगे, हम आज इस बुनियाद पर आगे बढ़ रहे हैं। वित्तीय घाटा पिछली सरकार की अराजक स्थिति का परिणाम है। पेट्रोल और डीजल की बात कही जा रही है, अंतर्राष्ट्रीय बाजार में यूपीए सरकार ने भी कई बार गिरावट की और एक लाख करोड़ का वित्तीय घाटा देकर, बोझ देकर राजनीतिक कारणों से देश की जनता को भ्रम में डालने का काम किया। आज एक तरफ पेट्रोल और डीजल के दाम भी कम हुए हैं और हम वित्तीय घाटे को भी पूरा करने के प्रयास में हैं। इसलिए पाँच सौ करोड़ रुपए का यह छोटा-सा डिमांड है।

HON. DEPUTY SPEAKER: Hon. Member, hon. Minister wants to reply. So, please try to be brief.

डा. अरुण कुमार : मुझे दो-तीन दिन के बाद या दो-चार मौके के बाद बोलने का मौका दीजिए, लेकिन कुछ तो बोलने दीजिए।



महोदय, मैं सिर्फ एक-दो सर्वालो की ओर ध्यान आकृष्ट करना चाहूँगा। अभी मनरेगा पर बहुत चर्चा चल रही है। मैं नहीं कहता कि यह खत्म हो जाए या रहे। माननीय जय प्रकाश जी अभी बिहार में सरकार चला रहे हैं, ये भी जानते हैं। अभी मैं कैमूर गया हुआ था, मैं माननीय वित्त मंत्री जी से कहना चाहूँगा कि मनरेगा का 80 प्रतिशत, वहाँ के किसानों और मज़दूरों ने कहा कि रामपुर, भगवानपुर आदि का पहाड़ी इलाका है, उस इलाके में जो मनरेगा के तहत पौधे लगाये जा रहे हैं, उनका 90 प्रतिशत भ्रष्टाचार की भेंट चढ़ रहा है। किसानों-मज़दूरों ने कहा कि इस इलाके में घना जंगल था और यदि सिर्फ दस वर्षों तक इसकी सुरक्षा कर दी जाए, जितने बीज इस जंगल में हैं तो इतना घना जंगल खड़ा हो जाएगा कि कोई पौधा लगाने की जरूरत नहीं पड़ेगी। कागज पर जो गरीबों के टैक्स का पैसा लूटा जा रहा है, इसके संबंध में जरूर सरकार को विचार करना चाहिए। मनरेगा जैसा लूट हमने नहीं देखा।

महोदय, इस सदन में किसानों की स्थिति पर बराबर चर्चा होती है। सब्सिडी की बात होती है। अभी मेरे से पहले एक माननीय सदस्य पंजाब में जो कैंसर है, उसकी चर्चा कर रहे थे। आज जिस पैमाने पर पेस्टीसाइड्स और खाद का प्रयोग किया जा रहा है, अभी श्री दीपेन्द्र हुड्डा साहब जैविक व्यवस्था का मज़ाक कर रहे थे, मैं कहना चाहूंगा कि निश्चित तौर से जैविक व्यवस्था को मज़बूती देनी होगी और किसानों की सब्सिडी की लूट हो रही है, जिसे बचाना होगा।

HON. DEPUTY SPEAKER: Tomorrow, there is a discussion on MGNREGA. You can speak tomorrow on this issue.

डा. अरूण कुमार : महोदय, मैं कह रहा हूँ कि अभी किसानों की चर्चा हो रही है। बिहार में 11 सौ रुपए प्रति क्विंटल धान की खरीद हो रही है। जबकि 1660 रुपए का बोनस के रूप में दी जा रही है, यह लूट हो रही है। इसलिए सब्सिडी का ऐसा प्रबंधन होना चाहिए जो किसानों तक सीधे पहुंचे।

श्री बदरुद्दीन अजमल (धुबरी): माननीय उपाध्यक्ष महोदय, मैं सप्लीमेंट्री डिमांड्स फॉर ग्रांट्स के समर्थन में बोलने के लिए खड़ा हुआ हूँ। हमारे फाईनैस मिनिस्टर साहब बहुत ही तर्जुबेकार हैं और इनको देश चलाने का और फाईनैस के ऊपर बड़ा तर्जुबा है।

महोदय, इलेक्शन के समय प्रधानमंत्री जी ने कहा, हमें उम्मीद है कि वे करना भी चाहते हैं, ये गरीबों की सरकार है और गरीबों के लिए है। ये देश के अन्दर एक ऐसा निज़ाम लाना चाहते हैं, जिससे मुल्क की तरक्की हो। हमें इस पर पूरी आशा है, वे इस दिशा में काम करेंगे और लोग इसको सपोर्ट भी करेंगे। मैं नॉर्थ-ईस्ट से संबंध रखता हूँ। पिछले एक हफ्ते के अन्दर, मैं फाईनैस मिनिस्टर साहब का ध्यान विशेष रूप से दिलाना चाहता हूँ, हमारे यहाँ टी-गार्डेन्स में काम करने वाले लोगों की बहुत बड़ी तादाद है। आपको मालूम है कि इसमें लगभग 70-80 लाख लोग काम करते हैं। उसमें 19 लाख लोगों से ज्यादा लोगों को जो फूड ग्रेन्स पर जो सब्सिडी दी गयी, उसे एकदम से बन्द करने का एलान हो गया। वहाँ लोगों में कोहराम मचा हुआ है कि क्या होगा। इंडस्ट्रीयल पॉलिसी के तहत प्रधानमंत्री जी ने कहा कि हम नॉर्थ-ईस्ट को इंडस्ट्रीयल ज़ोन बनाएंगे, लेकिन अभी-अभी तीन-चार दिन पहले चार तारीख को दिल्ली से एलान हुआ कि नॉर्थ-ईस्ट के लिए इंडस्ट्री पॉलिसी को हम बंद कर देंगे। इसी तरीके अभी नॉर्थ-ईस्ट के लिए केरोसीन का मसला अखबार में आया कि इसके ऊपर सब्सिडी बंद कर दी जाएगी। सर, आप आगे बढ़िए, पूरे हाऊस का सपोर्ट का सपोर्ट है, दिल खोलकर गरीबों की मदद कीजिए, सब्सिडियों को खत्म मत कीजिए। इसी के साथ मैं चाहूंगा कि नॉर्थ-ईस्ट के गरीबों के लिए नॉर्थ-ईस्ट की इंडस्ट्रियल पॉलिसी पर ध्यान दें। फ्लड और इरोज़न असम की सबसे बड़ी समस्या है, इसके लिए आप अभी बजट बना रहे हैं, मार्च में आपका बजट आने वाला है, इस पर आप ध्यान देंगे। मेघालय, अरुणाचल प्रदेश, मणिपुर एव अन्य राज्यों से रोड कनेक्टिविटी नहीं है, इस पर आप ध्यान देंगे। जब आप नया बजट बनाएंगे तो एजुकेशन पर खास ध्यान देंगे, क्योंकि नॉर्थ-ईस्ट में गरीब लोग रहते हैं और पिछड़ी हुई जगहों पर एजुकेशन की व्यवस्था बहुत खराब है। इसके इंफ्रास्ट्रक्चर के लिए भी आप ध्यान देंगे। मेरे इलाके में ब्रह्मपुत्र नदी पर एक बहुत बड़े पुल का काम होने जा रहा है, जिसे मिनिस्ट्री पास कर चुकी है, इसका नाम धुबरी-फुलबाड़ी ब्रिज है। मैं कहना चाहूंगा कि आप इसे बजट इनक्लूड करें और आइन्दा बजट के अंदर इसके लिए कुछ न कुछ धनराशि रखकर इस काम को शुरू कराएं। इसी तरीके से अलीगढ़ मुस्लिम यूनिवर्सिटी की हमारी डिमाण्ड थी, यह एजुकेशन की दिशा में बहुत बड़ा कदम है, मैं चाहूंगा कि इसके लिए कुछ हिस्सा रखेंगे। मेडिकल कॉलेज की मेरी डिमाण्ड है, उसके लिए प्रावधान करेंगे।... (व्यवधान) इसी के साथ मैं कहना चाहता हूँ कि वे जरूर करेंगे और बहुत अच्छा करेंगे।

श्री भगवंत मान (संगरूर): महोदय, आजकल पंजाब कर्ज की दलदल में बुरी तरह फंस चुका है, सवा लाख करोड़ रुपये का कर्ज पंजाब के ऊपर है। जब हम पंजाब में कहीं भी जाते हैं तो गरीब और दलित लोगों की सबसे पहली डिमाण्ड यही होती है कि हमसे काम करवाया गया, लेकिन मनरेगा के पैसे नहीं मिले। दो-दो साल से वे लोग पैसे का इंतजार कर रहे हैं। उन लोगों ने काम किया है, किसी ने दो महीने, 90 दिन या 100 दिन काम किया है। मैं माननीय वित्त मंत्री जी को आपके माध्यम से कहना चाहता हूँ कि जो दिहाड़ीदार हैं, दलित हैं, गरीब मजदूर हैं, वे उधार करने की स्थिति में नहीं हैं। वे जो हर रोज कमाते हैं, उसी से शाम को अपना पेटा पालते हैं। मनरेगा का जो पैसा बकाया है, उसे तुरंत रिलीज किया जाए। हमारे किसान भी कर्ज की वजह से खुदकुशी कर रहे हैं। अभी किसानों से धान की फसल खरीद ली गयी, परन्तु सेंटर की तरफ से पैडी की फसल का जो पैसा जाना होता है, वह भी अभी रिलीज नहीं हुआ है। हमारे व्यापारी धरने पर बैठे हैं। मंडी गोविंदगढ़ में हमारी बड़ी इंडस्ट्री है, वे धरना दे रहे हैं, उनको भी फाइनेंशियल एड चाहिए, उसके लिए भी आप प्रावधान करें क्योंकि खुद पंजाबी होने के नाते पंजाब को दुबारा रंगला पंजाब बनाने की स्थिति में हैं। जब इलेक्शन हो रहे थे, हमारे मुख्यमंत्री साहब ने कहा था कि अगर एनडीए की सरकार बनती है तो हम ट्रक भरकर नोट लाएंगे। आप ट्रक न सही, कोई छोटी गाड़ी भर दीजिए तो हमारे पंजाब का भला हो सकता है। सड़कों का भी बुरा हाल है, टोल टैक्स लग रहे हैं। ... (व्यवधान) 40 लाख से ज्यादा लड़के-लड़कियां बेरोजगार हैं, इसकी वजह से उनको नशे और विदेशों की ओर जाने के लिए मजबूर होना पड़ रहा है। इसलिए पंजाब को दुबारा पंजाब बनाना है। कैलिफोर्निया, पेरिस या लंदन बनाने की जरूरत नहीं है, पंजाब को दुबारा पंजाब बनाने के लिए आप सेंटर से खुले दिल से मदद कीजिए क्योंकि पंजाब ने देश की आजादी में 90 प्रतिशत से ज्यादा कुर्बानियां दी हैं।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Sir, while discussing this Supplementary Demands for Grants (General), we have to verify what exactly is the position of the financial sector and how is the administrative performance in our country.

It is true that this Government is getting publicity within India and abroad. Big business houses are really praising this Government as a new *Avatar*. The corporate support is with this Government and their thundering voices are supporting this Government by all means. This Government is really lucky enough to have a favourable position of the global price commodities including crude oil price in the international market.

The present capital market boom or recovery in the economy is not due to the financial management of the Government. It is luck plus exaggeration and colourful ballooning of the whole situation.

Coming to the economy side, I have with me today's *The Economic Times*. Its front page banner heading is like this: After Euphoria India starts worrying about Modi Sarkar.

“Six months after Modi Sarkar assumed power amidst great expectations, many industrialists are concerned about what they see as a lack of boldness in reforms and an absence of radical ideas. As a result, they are largely unwilling to commit fresh investments in the country at a time the infrastructure sector is in a virtual logjam because of high debt.”

Sir, this is the position.  I hope that the hon. Minister can foresee this kind of warnings.

There is no criteria of evaluating and effective financial management. How many industries have come forward to sign MoUs with this Government? How much capacity of Indian industries has been built and how far it has been progressed? That is another matter. Are Indian industries, trade and commerce capable of meeting the challenges of the new world order? All these will have to be taken into consideration.

The country had some dreams when this Government came to power. People were saying that the success story of Gujarat will be repeated at the national level. But what has happened in Gujarat? I do not want to say much about it because of the time constraint. That is an exaggerated story. It was a myth. Even before BJP came to power in Gujarat, there was a favourable situation in Gujarat. Gujarat's GDP was a little bit higher than that of other Indian States. They had natural resources and things like that. What exactly is happening in India? It is a zoom edition of that kind of activities in Gujarat.

Public sector industries are facing crisis and a life and death situation. Pandit Jawaharlal Nehru's policies are being undermined. It is because of the strong foundation Pandit Jawaharlal Nehru built in this country through his mixed economy policy that the country has made tremendous progress. Unfortunately, you are spoiling the public sector industries. You are going around the world saying that there is good climate for investment in India. At the same time you are opening up economy for FDI in all sectors. Similarly, multinational companies are now coming into India to invest in all the sectors including Defence and Railways. All public sector institutions are now coming under their control. It is a very bad thing. The Government should desist from that.

Instead of making this kind of slogans, let the Government come to recognize the ground reality, let the Government understand the things at least at this stage, let the wisdom prevail on the Government, and let the Government do justice to the people.

Thank you.

SHRI N.K. PREMACHANDRAN (KOLLAM): Mr. Deputy-Speaker, Sir, this NDA Government has come to power, assumed office and completed six months in office. That means the honeymoon period is over. Now it is the right time to evaluate the performance of this Government over the last six and a half months.

Coming to the fiscal performance of the Government during the last six and a half months, when we look into the actual figures, the hon. Finance Minister is making his earnest efforts to contain the fiscal deficit to 4.1 per cent of the total GDP. I do appreciate that. But the only dispute which I would like to raise is how is he going to achieve containment of the fiscal deficit to 4.1 per cent of the total GDP? Is it by way of cutting the social funding? Is social infrastructure funding going to be cut?

Newspaper reports and the Revised Estimate plan go to show that social infrastructure is being cut in a drastic way. Definitely that would be affecting the poor and the common man in the country. Is it *sabka saath, sabka vikas*? Is it the inclusive growth which is pronounced in your manifesto as well as in the policy frame of the NDA? That is the question which I would like to ask the hon. Finance Minister as well as the Government. Sir, I would like to say that the Finance Minister is the luckiest Minister because in the international market, crude oil price has come down upto 70 US dollars from 140 US dollars per barrel after 20 years. There is a positive financial climate prevailing in the international arena as well internally, because the subsidy burden in respect of oil subsidy is reduced. Even in such a situation, no relief is being given to public at large.

I would like to raise another point in respect of excise duty. We know that when the deregulation of petrol and diesel was there, it was a committed fact on part of the Government that whenever price increases, the consumer has to pay more and whenever it decreases, consumer has to pay less. Had the excise duty not been increased, definitely the benefit would have gone to the consumers. There also the Government is not giving benefit to the poor. So, social

infrastructure fund cut is there and the benefit which is available due to decline in international price of oil is not being given to the poor people.

What is *Sabka Saath, Sabka Vikas* and good governance? The fiscal prudence, fiscal discipline and the fiscal performance of the Government have to be seen in respect of resource mobilisation. In respect of direct taxes as well as indirect taxes, a decline of Rs 65,000 crore in tax mobilisation is being expected in this financial year itself. In other sectors also, there is a decline except in case of service tax. So is it good governance? Considering all these facts, definitely I would like to say that Minimum Government, Maximum Governance, Sabka Saath, Sabka Vikas, Achhe Din Aayenge –all these slogans have proved to be false. They are beautiful slogans to pronounce but there is no action on the part of the Government. Without action, the Government cannot go further.

श्री दुष्यंत चौटाला (हिसार) : उपाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे सप्लीमेंटरी डिमाण्ड्स फोर ग्राण्ट्स पर बोलने का मौका दिया।

1259.5 हजार करोड़ रुपये की सप्लीमेंटरी डिमाण्ड है। यदि हम देश की बात करें तो देश की ज्यादातर आबादी आज गांवों में बसी हुई है और कृषि क्षेत्र से सम्बन्धित है। यदि सप्लीमेंटरी डिमाण्ड्स फोर ग्राण्ट्स की बात करें तो कृषि क्षेत्र के लिए केवल दो करोड़ रुपये ही रखे गए हैं। कृषि क्षेत्र में आफिस एक्सपेंसिस के लिए 43 करोड़ रुपये रखे गए हैं। आज देश के अधिकतर हिस्सों में या तो बाढ़ या साइक्लोन या फिर सूखे से सबसे ज्यादा यदि कोई प्रभावित है तो वह किसान है। मैं माननीय वित्त मंत्री जी से अपील करूंगा कि वह किसानों की भी सुध-बुध ले और सप्लीमेंटरी ग्राण्ट्स में कृषि क्षेत्र के लिए प्रावधान बढ़ाने का काम करें।

आज यदि हम यूरिया की बात करें तो उसकी भी किल्लत है, जिससे किसान परेशान है। बिजली की किल्लत है, उससे भी किसान परेशान है। आज चौतरफा मार हमारे किसानों पर पड़ रही है। मेरा सरकार से यही अनुरोध है कि यदि हम सबका साथ सबका विकास की बात करते हैं तो हमें किसानों को भी प्राथमिक तौर पर उसमें लेना चाहिए। जहां तक पीने के पानी की बात है तो सोलर पम्प के लिए 110.65 लाख रुपये रखे गए हैं। लेकिन अधिकतम क्षेत्र ऐसा है, जो पहाड़ी है, जहां सर्दियों के दिनों में धुंध के कारण सूरज की ऊर्जा नहीं आती है, वहां सरकार ने पीने के पानी के लिए किसी प्रोजेक्ट का प्रावधान नहीं रखा है। इस 110 करोड़ रुपये को भी केवल 82 डिस्ट्रिक्ट तक ही सीमित करने का काम सरकार ने किया है। मैं माननीय वित्त मंत्री जी से अपील करूंगा कि इसे भी पूरे देश में बढ़ाने का काम करे, जिससे हर गरीब आदमी को पीने का पानी मुहैया हो सके।

जहां तक रिन्युएबल एनर्जी की बात है, सरकार ने 299 करोड़ रुपये विण्ड पावर के लिए रखे हैं। सोलर पावर के लिए तीन राज्यों को पहले चुनने का काम किया गया था। मैं माननीय वित्त मंत्री जी से अपील करूंगा कि हरियाणा को भी इसमें जोड़ कर वहां भी सोलर ऊर्जा को बढ़ोतरी देने पर गम्भीरता से विचार करे।

आखिर में, युवा होने के नाते जब युवाओं की बात आती है, हमने प्राइमरी स्कूल्स को बनाने और टीचर्स की भर्ती करने के लिए प्रावधान जरूर रखा है, लेकिन किसानों की शिक्षा के लिए एक रुपया भी नहीं रखा है।

माननीय उपाध्यक्ष महोदय, मैं बस खत्म करने वाला हूँ। आप मुझे बोलने का मौका दें।

जहां किसानों की बात आती है तो मैं कहना चाहता हूं कि आज यूरिया की बहुत किल्लत है और वह किल्लत इसलिए है, चूंकि यूरिया को हम मात्र 30 से 40, 45 परसेन्ट तक युटिलाइज करते हैं, बाकी वेस्ट में जाता है। अगर हम किसानों को खेती के लिए शिक्षा दे पायें तो निश्चित रूप से हमारे किसान यूरिया की किल्लत से नहीं मरेंगे। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री कौशलेन्द्र कुमार (नालंदा) : माननीय उपाध्यक्ष महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। माननीय वित्त मंत्री जी यहां बैठे हैं और मैं समझता हूँ कि वह काफी योग्य और पढ़े-लिखे इंसान हैं। मैं समझता हूँ कि माननीय मंत्री जी अपने जवाब में यह जरूर बतायेंगे कि योजना आयोग को जो समाप्त किया जा रहा है, उसके बाद कौन सी प्लानिंग बनेगी। योजना आयोग के समाप्त होने से मैं समझता हूँ कि जो पिछड़े राज्य हैं, उनका जो मापदंड चल रहा था, जिन राज्यों में छोटी-छोटी जातियां और गरीब लोग थे, उनका मापदंड चल रहा था, योजना आयोग के समाप्त होने से उस पर कहीं न कहीं जरूर असर पड़ेगा।

महोदय, चूंकि मैं बिहार से आता हूँ और बिहार को विशेष राज्य का दर्जा देने के सवाल पर माननीय प्रधान मंत्री जी ने चुनाव के समय वायदा किया था कि मैं विशेष राज्य का दर्जा दूंगा या विशेष पैकेज दूंगा और मैं यहां स्पेशल बयान दूंगा। मैं माननीय वित्त मंत्री जी से कहना चाहूंगा कि आपको बिहार का निश्चित रूप से ख्याल रखना पड़ेगा।

बिहार पिछड़ा राज्य है और पिछड़े राज्यों के हिसाब से आपको इसका ख्याल रखना होगा। माननीय मंत्री से मैं एक चीज और कहना चाहूंगा कि अभी प्रधान मंत्री सड़क योजना का कार्य हमारे यहां बाधित है, हम माननीय वित्त मंत्री जी से आग्रह करेंगे कि निश्चित रूप से आप प्रधान मंत्री सड़क योजना में पैसा दें, जिससे कि बिहार में सड़कें बनें।

महोदय, जनधन योजना के बारे में विस्तार से यहां पर चर्चा हुई है। जनधन योजना में देश में लगभग आठ करोड़ लोगों के खाते खुल गये, लेकिन जनधन योजना खुलने से क्या गरीबों के खातों में भी पैसे जायेंगे, उसके लिए भी लोग पूछ रहे हैं, यही कहकर मैं अपनी बात समाप्त करता हूँ।

श्री राजेश रंजन (मधेपुरा) : सर, मैं भी दो मिनट बोलना चाहता हूँ। ... (*Interruptions*)

HON. DEPUTY SPEAKER: No. You can speak tomorrow on MGNREGA discussion. We will allow. Hon. Minister has to reply to the points of all the hon. Members. Please take your seat.

... (*Interruptions*)

HON. DEPUTY SPEAKER: Now, the hon. Minister.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Mr. Deputy-Speaker, Sir, I am extremely grateful to Shri Veerappa Moily and 21 other hon. Members – 22 in all – who have spoken on the Supplementary Demands for Grants for the year 2014-15.

Several very important questions have been raised and many of them are matters of great concern to each one of us, from the point of view of the common man and the national economy.

There are also some erroneous impressions which some of us have. When this Government took over on 26th May 2014, virtually two months of the financial year were over. We presented our Budget on the 10th July, and thereafter, various programmes and schemes have been sanctioned.

In this Supplementary Demands for Grants, we have asked for an appropriation of Rs.12,529.48 crore – that is, money provided in the Budget, but not being spent under a particular Head, but is being appropriated to some other Head. As far as additional cash infusion is concerned, we have only provided for Rs.500.71 crore. Now, if I compare it with the last 3-4 years, the amount was much higher.

The cash outgo which is Rs.500 crore this year, was Rs.1,43,000 crore in 2010-11; in 2011-12, it was Rs.1,08,470 crore; in 2012-13, it was Rs.71,000 and odd; and in the last year, it was Rs.38,000 and odd. This actually means that what was provided in the budgets was compressed and, therefore, you had to make it up by subsequently coming out with the full disclosure. How is the fiscal deficit to be maintained? Sir, 4.1 per cent was indicated by me in the final Budget but in the Interim Budget this was the figure which the UPA had declared. Fiscal deficit had reached abnormally high figure which was unmanageable. If your fiscal deficit reaches unmanageable figures, what is the consequence and what in simple language is the meaning of that? In simple language the meaning is that we

cannot provide for or we cannot earn enough for our current expenditure and, therefore, to meet the expenditure today we are borrowing. So, the Government is being run on borrowed money. These borrowings carry a cost. These borrowings have to be returned. Who will return these borrowings? Therefore, the entire planning of keeping fiscal deficit abnormally high was, 'my successors will take care of it'. So, I spend more today than what I earn. I put the country in debt with the hope that somebody of next generation will make up and pay for that debt. So, they will be taxed more. That is the planning which we do not accept.

There are only two ways of containing the fiscal deficit; either your economic activity expands, revenues and the earnings of the Government go up or you spend within your means. The last two years, for an economy like India, were extremely challenging. We had two years of 4.5 and 4.7 per cent growth rate, sub-five per cent growth rate for two consecutive years. If your growth rate is lower, your revenue collection is lower. In the last two years manufacturing was either flat or negative. So, if your manufacturing is lower, which actually means that raw material and capital goods are not coming into the country, your customs duty will come down. Your excise collections will come down. Therefore, on 26th of May this year that was the economy which we inherited.

In the last two years, you can actually say that, I stood by the red lines which I had drawn in the Budget. But, how did my predecessors meet that red line of fiscal deficit? In each of the two years they cut down expenditure by approximately Rupee one lakh crore each. Therefore, if you cut down expenditure by Rupee one lakh crore each, what does it mean? Revenue expenditure cannot be curtailed. People will have to be given their salaries. Government establishments have to run. So, what you cut down on is actually the planned expenditure which is also the developmental expenditure. When you put the economy in a contracting mood, cut down expenditure of the Government, obviously it will have an impact on growth rates and an adverse impact on growth rates will have a further adverse impact on revenues. This is exactly what has happened. So, we inherited an

economic situation of a negative sentiment. It is a negative sentiment where people are not willing to look at Indian economy to invest. In fact, there was a reverse flight of investment taking place to outside India. The world was not coming in and if there is no investment, there is no economic activity. It reduced the economic activity. Your growth itself will come down. The job creation would not be there. The revenue generation will be low. Your manufacturing sector is low and added to it, the negative sentiment was further accelerated by an ultra-aggressive tax policy. It sounds very attractive in a political debate to say, let us impose taxes and because you are not ultra-aggressive on taxes, you are pro-corporates. If it is said on an emotional pitch, it sounds very attractive. But effectively today, let us remember that the investor is also the chooser.

Today, there are fragile economies in the world. Even one of the fastest growing economies of China, we have noticed in the last few weeks that it has slowed down. The Chinese markets in the last few hours have started tumbling. Brazil and South Africa are facing a challenge. European recovery is uncertain. Japan is facing a challenge. The United States of America seems to have been doing reasonably well.

Therefore, there is a flurry of activity and people are looking at India that is India going to be a part of the fragile five at the moment or is India going to break away and then going to enter into a high growth rate? Therefore, we have to move into that mould. Under an ultra-aggressive tax policy you can levy taxes which you will never be able to collect. We have a rule of law in the society. Some court will strike it down. This is happening. So those ultra-aggressive policies never have got me any tax. The retrospective legislation has not brought tax to me. Some other similar situations have not brought taxes to me. Courts after courts are striking it down. It has only brought a bad name to the Indian economy. Therefore, the investor says that unless there is a certainty of how much you will tax me, I will look for an investment destination elsewhere. So, we have to decide that where several fragile economies are facing a challenge, how do you make

both domestic and international investors look at us? Therefore, in the process we can help the Indian economy to grow.

There are definitely some positive signs. The positive signs are that inflation has moderated. The international prices of fuel have contributed to it. Domestic food prices, particularly, during the two seasons which used to soar extremely high have by and large moderated. The Consumer Price Index and the Wholesale Price Index have been coming down... (*Interruptions*) यादव जी, अब जो समझने को तैयार नहीं हों, तो शायद मैं उनको नहीं समझा पाऊँ। यह मैं अपनी कमी मानता हूँ, आपकी नहीं।

HON. DEPUTY SPEAKER: Let him complete.

SHRI ARUN JAITLEY: Now in such a situation, what is it that we are looking for? Sir, I will meet each of the arguments that have been suggested. In the last six months, we have opened up investment. Our policy is and this country's policy has been that we look at Foreign Direct Investment only in the sectors which suit us. We decided to move up in defence so that indigenous production can start. In the last 4-5 months, there is a flurry of activities as far as joint ventures are concerned. The best defence manufacturing companies are now coming to India and looking at Indian partners for domestic manufacturing. We are looking at hikes in insurance.

A very large investment in this investment-starved sector of insurance is waiting to come in.

18.00 hrs.

We have to open the doors and I am grateful to some of my friends in the Opposition because it was essentially their legislation.

HON. DEPUTY-SPEAKER: Now, it is six o'clock. If the House agrees then we may extend the time of the House till the reply of the hon. Minister and the passing of the Supplementary Demands for Grants.

SEVERAL HON. MEMBERS: Yes.

HON. DEPUTY-SPEAKER: The time of the House is extended till the reply of the hon. Minister and passing of the Supplementary Demands for Grants.

SHRI ARUN JAITLEY: The Select Committee has given a recommendation. Therefore, it is investment which is waiting to flow in into this investment starved sector. Those who want to oppose it have the freedom to oppose, but then please realise how long we are going to remain a country which does not have adequate health insurances. Forget other forms of insurances. LIC can take care of our life insurances. But you need to expand these sectors. Let any one of us go and get treated in a private hospital. World over it is supported by insurances. Since we have adopted a conservative attitude, the sector has not grown and so people sell properties, land and borrow money to get treated. The public health system is not adequate. We can say that I have done a positioning exercise, therefore the patients can suffer but my positioning and ideological dogma will remain. We cannot indefinitely allow that to happen.

Most people in this country do not have *Pucca* regular houses. Urban India could only be about 35 per cent. Urbanisation is a hard process; sub-urbanization is a reality. So, must not investment flow in this sector, both domestic and international? Prof. Saugata Roy was right when he said, I am grateful that he agreed with me, that now time has come with moderate inflation to bring down the rates. If you bring down the rates, people will start borrowing from banks to pay for their flats and houses. The EMIs will go down. We are waiting to take the situation to that and I am sure that the authorities who are competent to deal with it are fully seized of this view notwithstanding the balancing exercise between inflation management and growth which they have to do.

We have eased the process of clearances. You cannot allow in a country, this is a problem common to both States and Centre, that you have an issue that a project of a State, somebody in the Centre stops it. Let my friends from the Biju Janata Dal honestly introspect and say that how much of their investments in the States have literally been prevented by Centre at some stage stepping in and

putting the blocks there? When you stop investment, you are preventing employment creation. You are ensuring that revenues do not go to the States. Therefore, in all these areas we are now trying to make sure that easy clearance is given as far as the Central Government is concerned and eventually in the State Governments also it will take place because I do believe that no State Government is interested that projects in their States should be held up indefinitely.

With regard to our approach to tax problem I would submit that we had to moderate the fears of retrospective taxation. India has a civilized tax policy. We do not levy taxes from back date. I have always believed that it was a defining moment against India as far as the global investor is concerned. We have set in place advanced ruling authorities not merely for international investors, but also for domestic investors. Before you put your first rupee or your first dollar, the authority will tell you how much tax you have to pay so that there no uncertainty.

PROF. SAUGATA ROY : Do you think it was alright for Vodafone to buy an Indian company abroad in Mauritius?

SHRI ARUN JAITLEY: I am not getting into the merits of individual cases. This is not the forum to discuss it. There is a litigation still pending and let those litigations decide. Therefore, I have allowed, even in my Budget, that dispute to be resolved by a quasi judicial forum where it is pending and I do not think as part of my discipline I should comment on it. It is pending before a Tribunal. Let it be pending. I am only on the investment consequences of such disputes.

The Prime Minister of India writes to a Prime Minister of a foreign country that we have a society governed by rule of law and courts will be respected. When courts decide, we retrospectively nullify that decision. Which investor is going to trust our investment environment then? That is the political question which we have to address. The courts will decide the merits of that case.

Therefore, we want to give India the taxes which are payable.  We will go to any extent to charge them. But as regards taxes which are not payable, we just flex our muscles, get the investment environment in India a bad name and

eventually do not recover those taxes. ... (*Interruptions*) That is not the approach that we are going to follow.

Taxes is not the only mess, Mr. Deepender, that you left behind. What did you do to the coal sector? दुष्यंत जी अभी कह रहे थे और बहुत सही कह रहे थे कि लोगों को बिजली चाहिए। मैं आपसे कहता हूँ कि आपने कोयले के साथ क्या किया? आपने वर्ष 2007 से लेकर 2014 तक कोयले के क्षेत्र को पैरालाइज्ड कर दिया। पैरालाइज्ड इसलिए किया, क्योंकि कोयले का वितरण कैसे हो, उसकी नीति स्पष्ट नहीं थी। एक कमेटी थी, वह जाती थी। आपकी पार्टी के बहुत से सहयोगियों की भी उसमें बहुत मदद मिली। सुप्रीम कोर्ट को कहना पड़ा कि इसे रद्द कीजिए। हमने एक दिन में आर्डिनेंस ला कर उस कोल मैस को रिजाल्व किया। And what have we said? The PSU units, both at the Centre and the States, will get it as a right. I mean those who need coal for power. That will be the first allotment. All actual users of whichever sector including power will have to bid for it; there will be an auction. Who will get the profit of that auction? It is not the Central Government which will get it. Partly, it will go to the consumer and substantially, it will go to the State Governments.

Our friends from Odisha say that they have mines and that West Bengal, Jharkhand and Chhattisgarh will benefit. All the States that are to the eastern part of India and which have traditionally been considered more challenging States will be getting the benefits of this revenue.

So, we say that we will auction it and the profits will go to either the consumer or to the States and the allotment will take place. That law will come up for ratification now.

I was really surprised when Shri Moily said that our gas pricing is not realistic. Do you want us to increase the gas prices? When you say that we are not realistic, please remember that your Government fixed up a price of 8.4 dollars. The Election Commission and the Supreme Court prevented you from implementing that price. That price had factored in countries. You mentioned that Russia has a controlled economy and so, why we have taken Russian price. You

factored in the Japanese price where there is no gas production. So, the weighted average went up because of that consideration.

The Secretaries Committee, which the Cabinet has accepted, took four of the largest gas producing countries in the world and averaged the price. It came to 5.61 with some weightage being subtracted or added as far as the gas pricing in India would be considered. It is a system which has worked.

So, you can create a problem in terms of taxation and you can create a problem in terms of coal, gas pricing and you have a debate going on indefinitely as to what do we do about diesel. We will link it to the market.

Now you raised a question of 40 per cent. Let us be very clear that the oil companies used to subsidise what the Government of India used to subsidise as far as oil and diesel are concerned. You had linked the petrol prices to the market.

As regards diesel, Shri Moily took a very wise decision. Let me agree with him when he said, as the Petroleum Minister, that a gradual increase will eventually be linked to the market.

Now, what has happened? Shri Moily, you know it better than me because you had been in that Ministry that the under-recoveries are all in the debit balance of the oil companies and the Government of India. So, if the price was 115 dollars, the consumers were not being charged at the rate of 115 dollars. That is why the subsidies were being given. So, gradually you first took off the subsidy burden as far as these two sectors are concerned. You brought it down. What has the Government done? We have reduced the prices seven times. Hopefully, if the trend continues it may be reduced further also. Thereafter, because of these revenue constraints, you have taken a very small part of it to the State exchequer. What do we do with the State exchequer? You use it to supplement your welfare schemes. You mentioned an imaginary argument that the allocation for MNREGA has been cut.

SHRI M. VEERAPPA MOILY : It is proposed to be cut.

SHRI ARUN JAITLEY: I am glad, from a real politician you have turned into an astrologer.

Now, let us be clear. The first myth is that the medicine prices have been increased. I have personally sat with the Minister of Chemicals and Fertilizers and came to know that nothing of that sort is happening. The second myth is that the Government is going to amend the Patents Act. No such proposal is under the consideration of the Government. There was a note circulated by the PMO during the previous Prime Minister's regime, but we are not agreeing to that. The third myth is that the allocation for MNREGA has been cut, that the allocation for social sector expenditure has been cut. For MNREGA we have provided Rs.34,000 crore this year as against the allocation of Rs. 33,000 last year. ... (*Interruptions*) What has already been released, out of Rs. 34,000 crore, is Rs.25,856 crore. The unspent balance with the States is Rs.3,943 crore. So, if in your State somebody says, "I have not been paid", then please ask your State Government because there are unspent balances with them. Now, we have four months left wherein the balance amount is also going to be paid to them. But a myth has been spread that the allocation for MNREGA has been cut.

I am not going into the larger ideological argument which Shri Bhartruhari Mahtab has raised. There is a question on subsidies. Let me clarify that this is not a policy of rationalization of merely the NDA Government. What was the UPA's policy in this regard? The basis of Aadhar was that ultimately the leakages must be plugged. Subsidies in this country for the poor people who need them will always be there. Our Government will not cut anything as far as the poor people of this country are concerned. ... (*Interruptions*) Please listen to me.

As far as the poor in this country are concerned, it will not be cut. The leakages will be stopped. But LPG subsidy, about which Shri Deepender Hooda raised a point, I would like to say that at some stage – not at this stage, first let the leakages be stopped – you will have to ask yourself a question, which last time I had asked Shri Kharge, whether Shri Deepender Hooda and Arun Jaitley are

entitled to that subsidy. Or is the poor person entitled to it? If you are going to say that the rich are also entitled to subsidy, then please sit with me and tell me how a Budget statement can be prepared if the rich are to be subsidized. The rich people are not subsidized anywhere in the world. Our tragedy is that the real politics overtakes what should be a shared vision between us. The shared vision between us should be the poor people who are entitled to subsidy should get the subsidy. And the shared vision is, the poor people who are entitled to subsidy should get the subsidy; those who are not entitled to subsidy should not get it. The rich should not get it. Wherever it is being misused, we must plug the leakage. The basis of UPA's policy on Aadhaar was also that. We had some reservations about Aadhaar being made applicable to non-citizens. Despite that, we are willing to take ideas from anywhere in the world, including from the UPA. But your stand should depend on where you sit. If you sit on this side, you have one stand; if you sit on the other side, you have another stand. I think, that applies equally to some of us that on a shared national vision, our stand should be consistent irrespective of the seats that we have in this House.

There are several others. Let me tell you that despite these challenges times to come up from five per cent growth, I do expect this year that we will touch – I had said in the Budget, 5 to 5.9 per cent, that is the range. I think, we are going to be comfortable within that range. Next year, hopefully it will cross the six per cent. Some people are predicting 6.5 per cent. Therefore, while we are still at this 5 to 5.9 per cent range, don't underestimate the challenges which I have. I accepted the 4.1 per cent fiscal deficit figure from your interim Budget. I am determined to maintain that because if we don't maintain that figure, the world and the global investors would look at us. Our rating is dependant on that. A lot depends on how the world views you.

Tax refunds not paid last year, I have had to pay this year. The fourth quarter subsidy is not paid last year, I have had to pay this year. The question which the AIADMK friends and Biju Janata Dal friends raised is a very legitimate

argument. You want the GST to come; and in 2009 the Central Government – here, I am not saying your Government, our Government – promises the CST compensation. We are in December, 2014. Every Chief Minister is coming to me to ask why they should trust the Centre. वर्ष 2009 में यू.पी.ए. सरकार ने वायदा किया कि सी.एस.टी. का कॉम्पनसेशन देंगे। Until 2014, you have not given it. Tomorrow, I have called all the Finance Ministers of the States and GST is an issue on which broadly most parties have agreed.

Let me Sir, with your permission, make the following statement so that it is quoted correctly: A major impediment in the implementation of the GST has been the trust deficit between the States and the Centre. One of the major reasons for this trust deficit is non-payment of the CST compensation to the States from 2010 onwards. In my meeting with the Empowered Committee of the State Finance Ministers on 3rd July, 2014, I had committed that partial payment of the outstanding CST compensation will be released this year. I stand by this commitment given by me. Despite difficult and challenging situation, I proposed to release about Rs.11,000 crore which is one-third this year as part payment of CST compensation to the States. This will take care of the amount from 2010-11 onwards; the balance amount I will start paying from the next financial year onwards when hopefully the situation would be better. ... (*Interruptions*)

I am making this commitment today to this House. If necessary, the financial year is up to 31st of March, I hope my revenue position is in a position to afford this kind of an expenditure. GST is not an issue on which we are divided on partisan lines. Most State Governments are going to benefit; the revenues are going to improve as far as the Centre is concerned and States are concerned. I wish to just assure this House with this commitment.

As far as the current account deficit is concerned, the oil price will bring it down. Moilyji said gold is being imported into this country and it is tedious. Till two weeks ago, what was the policy that we were following? Earlier some notified agencies could bring it. After the election results were declared on the 16th of May,



before the present Government took over on 26th of May, on 21st of May the UPA changed the policy and that new policy was that you put some star trading houses also and authorised them to bring in gold. Since the foreign exchange position was comfortable and the current account deficit position was comfortable, they thought that they could change the policy. There is one more reason which could have persuaded them to change it. I am not on the timing. I am, in my own mind, trying to rationalise. When you officially stop gold being imported, the unofficial channels open up. So, may be the Minister at that time thought on those lines. Therefore, larger amounts have come in.

But our foreign exchange position is very comfortable. Despite this, our reserves are increasing and once our reserves are increasing, there is no reason that we should at all panic on account of any of these factors. Recently figures have come out that even for November that in the core sector there is an improvement. Today I read that automobile sector sales have finally started going up. We are certainly improving. But then there are patchy indications at times and this is a situations which we have to continuously keep tackling. With our foreign exchange position and inflation position under control, a series of changes and reforms are needed. Insurance reform and coal sector reform are required. In the first six months, the current account deficit is 1.9 per cent which is within an acceptable limit.

Now, a question was raised with regard to disinvestment. It is very easy to oppose the whole idea. But at some stage we will have to consider it. I will be enlightened if Saugat Royji, on some occasion, tell me as to what we do about those units which are perpetually loss making.

Secondly, with regard to some of the larger ones, the policy has been very clear. So far, we are keeping the 51 per cent red line intact. If there is a change, we will certainly inform you. There are sectors where the Government participation may be required and there are sectors where the Government participation may not be required.

He mentioned about the Planning Commission. I am not merely repeating what Dr. Manmohan Singhji had said and Moilyji referred today. But when we discuss the two alternative models, Chief Minister after Chief Minister asks me, 'should you still have a control and command structure in Delhi?' On 130 schemes of the Central Government, after moneys have been given to the States, the Centre will decide as to how a scheme is to be implemented. The Centre will now say, 'one size fits all'. So, there will be one scheme for the whole country. Karnataka may need another scheme; Telangana may need another scheme; Punjab may need a third scheme. So, instead of allowing the States to decide, the Centre will decide, the Centre will monitor. Or, do you only pay lip sympathy to cooperative federalism that you have a Central structure of the Central Government by an executive order, or you have a structure where Centre, State experts are all represented and they decide and you minimise the number of Central schemes and give larger autonomy to the States? ... (*Interruptions*)

SHRI N.K. PREMACHANDRAN: So far it has not been discussed in this House.... (*Interruptions*) Discussions are going outside.

SHRI ARUN JAITLEY: This House will also certainly discuss it. You have raised it, so we are discussing it. The only difference most Chief Ministers had, the only point of contention was, should the new body be statutory or should it be replaced in a similar manner as the Planning Commission was created by a Cabinet resolution. In fact, Bengal's stand is precisely that. Replace it but the alternate structure should be statutory or may be Constitutional. Some Chief Ministers said, इसे कल नहीं आज खत्म कीजिए। हम आते हैं, पैसे मांगते हैं, हम कहते हैं हमारे राज्यों को कैसे चलाना है, हमें मालूम है। वे कहते हैं कि नहीं, हम आपको बताएंगे कि कैसे चलाना है। Even the Congress Chief Ministers that I heard, the subject of their speeches was the same: decentralise, cooperative federalism; one size cannot fit all. Let the States decide; give more powers to the States. But because you had probably told them this is our baby, so the first sentence used to be, प्लानिंग कमीशन ने बहुत अच्छा काम

किया है, इसलिए इसे भी बदलना नहीं चाहिए। And the rest of the speech – any of the regional parties –irrespective of the party, was broadly the same. Therefore, our Government stands by the principle of cooperative federalism. We stand by the principle of empowering the States. We stand by the principle of least number of Central schemes, more State schemes, and then allow the States the authority to allow their growth. After all, they have as much a mandate to rule their States as much as we have a mandate to rule Delhi. Therefore, we will maintain the spirit of this cooperative federalism and go ahead with this basis.

Sir, there are many other questions which have been raised but I have referred to most of the important points which have been raised. I would therefore commend to you, and through you to the hon. House, that the Appropriation Bills and the Grants which I have placed before the House today may be adopted by this House. We will certainly get in the course of this Session, because some other Bills are also coming, an opportunity to deal with some questions which will then arise in the course of the debate. I am grateful to you.

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, मेरा एक क्लैरीफिकेशन है।... (व्यवधान)

HON. DEPUTY SPEAKER: I shall now put the Supplementary Demands for Grants – First Batch (General) for 2014-2015 to the vote of the House.

The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2015, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 4, 7 to 9, 11 to 13, 15 to 17, 19, 20, 28, 29, 31 to 34, 46, 47, 49, 51, 54, 55, 58 to 60, 62, 66, 68 to 70, 73, 75 to 77, 83, 88 to 90, 92, 95, 98, 102 to 104 and 106 to 108.”

The motion was adopted.

HON. DEPUTY SPEAKER: The Supplementary Demands for Grants (General) for 2014-2015 are passed.



18.30 hrs.

APPROPRIATION (NO.4) BILL, 2014*

HON. DEPUTY SPEAKER: Now, we shall take up Item Nos. 22A and 22B together – Hon. Minister.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 2014-15.

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 2014-15.”

The motion was adopted.

SHRI ARUN JAITLEY: I introduce** the Bill.

SHRI ARUN JAITLEY: I beg to move:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2014-15, be taken into consideration.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2014-15, be taken into consideration.”

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 10.12.2014.

** Introduced with the recommendation of the President.

HON. DEPUTY SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That Clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI ARUN JAITLEY: I beg to move:

“That the Bill be passed.”

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill be passed.”

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, मंत्री जी ने राज्य के बारे में कहा। ... (व्यवधान) मेरी दो क्लेरीफिकेशन्स हैं। ... (व्यवधान) मैं जानना चाहता हूँ कि जो भी पेंशन दी जाती है, चाहे वृद्धा पेंशन हो या विधवा पेंशन हो, ... (व्यवधान) उस पेंशन में बढ़ोत्तरी के लिए, इन्होंने गरीबों की बात कही, क्या सभी तरह के पेंशन्स में आप राशि बढ़ाने जा रहे हैं। दूसरा... (व्यवधान) मैं वही कह रहा हूँ कि क्या बिहार में एन.एच., यानी इंदिरा आवास में जो राशि नहीं जा रही है और महात्मा गांधी सेतु पुल, राजेन्द्र पुल बर्बाद हो गया, समाप्त हो रहा है, क्या आप उन पुलों के लिए कोई राशि देंगे? कोसी पुल, दिघा घाट और मुंगेर पुल के लिए राशि देने की आपकी कोई योजना है? ... (व्यवधान) यह मेरा आपसे क्लेरीफिकेशन है।

श्री अरुण जेटली : उपाध्यक्ष जी, जहां तक पेंशन का प्रश्न है, मुझे नहीं मालूम कि यह विषय कहां से आया। यह तो वेतन आयोग तय करता है और सरकार उसे लागू करती है। सातवां वेतन आयोग बैठा हुआ है और निश्चित रूप से वह कुछ न कुछ बढ़ाएगा।

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

HON. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, the 11th December, 2014 at 11 a.m.

18.33 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Thursday, December 11, 2014/Agrahayana 20, 1936 (Saka).*

